

DISTRICT: NORTH 24 PARGANAS

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

In I.A. No. 51/2025/EZ

In O.A No 65/2025/EZ

IN THE MATTER OF :
NARATTAM DATTA RAY

...APPLICANT

-versus-

STATE OF WEST BENGAL & ORS

...RESPONDENTS

IN THE MATTER OF :

AMBUD BUILDCON PRIVATE LIMITED &
ORS

...APPLICANTS

-VS-

NARATTAM DATTA RAY

...RESPONDENTS



I N D E X

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PLACE : KOLKATA

DATE : February 21, 2026

Souvik Banerjee

ADVOCATE FOR THE APPLICANTS

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Enrollment Number : F/5356/5672/2024

AMBUD BUILDCOM PRIVATE LIMITED
 AMBUD PROPERTIES LLP
 AMBUD CONSTRUCTION LLP
 RAHARA REALTORS LLP
 NILGIRI INFRAPROPERTIES LLP
 REKSHA SPACES PRIVATE LIMITED
 REKSHA HIGH RISE PRIVATE LIMITED
 REKSHA REAL ESTATES PRIVATE LIMITED
 REKSHA REAL ESTATES PRIVATE LIMITED

Amit Singh

DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
 REKSHA HIGH RISE PRIVATE LIMITED
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 REKSHA REAL ESTATES PRIVATE LIMITED

Amit Singh

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Contours Infra LLP

Contours Homes LLP

Public Realtors LLP

Dwellers LLP

Contours LLP

Chattels Realty Pvt Ltd

Stoneworks LLP

Amit Singh

Authorized Signatory

T.K. Intraprojects Pvt. Ltd.

Amit Singh

Authorized Signatory

Kzar Properties Pvt. Ltd.

Amit Singh

Authorized Signatory

Authorized Signatory

Serial No. 06

DISTRICT: NORTH 24 PARGANAS

BEFORE THE NATIONAL GREEN TRIBUNAL,
 EASTERN ZONE BENCH, KOLKATA

I.A. No. 51/2025/EZ

ORIGINAL APPLICATION NO 65/2025/EZ

IN THE MATTER OF;

NARATTAM DATTA RAY

...APPLICANT

-Versus-

STATE OF WEST BENGAL &
 ORS

... RESPONDENTS

AND

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED
2. AMBUD PROPERTIES LLP
3. AMBUD CONSTRUCTION LLP
4. RAHARA REALTORS LLP
5. NILGIRI INFRAPROPERTIES LLP
6. REKSHA SPACES PRIVATE LIMITED
7. REKSHA REAL ESTATES PRIVATE LIMITED



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AMBUD BUILDCON PRIVATE LIMITED
 AMBUD PROPERTIES LLP
 AMBUD CONSTRUCTION LLP
 AMBUD REALTORS LLP
 RAHARA REALTORS LLP
 NILGIRI INFRA PROPERTIES LLP
 AMBUD BUILDCON PRIVATE LIMITED
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 AMBUD CONSTRUCTION LLP
 AMBUD REALTORS LLP
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Amit Singh
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REKSHA SPACES PRIVATE LIMITED
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 Atk Bricks LLP
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 Atk Stoneworks LLP
Amit Singh
 Authorized Signatory

Authorized Signatory
 T.R. Infraprojects Pvt. Ltd
Amit Singh
 Authorized Signatory
 Kzar Properties Pvt. Ltd
Amit Singh
 Authorized Signatory



- 8. REKSHA HIGHRISE PRIVATE LIMITED
- 9. REKSHA APARTMENTS PRIVATE LIMITED
 1 to 9 represented by their Authorised Signatory Mr. Amit Singh, having their office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020, Police Station: Park Street;
- 10. ATK CONTOURS INFRA LLP
- 11. ATK HOMES LLP
- 12. PLACID REALTORS LLP
- 13. ATK DWELLERS LLP
- 14. ATK BRICKS LLP
- 15. ATK CHATTELS REALTY PVT LTD
- 16. ATK STONEWORKS LLP
- 17. T.R.INFRAPROJECTS PRIVATE LIMITED
- 18. KZAR PROPERTIES PRIVATE LIMITED
 10 to 18 represented by their Authorised representative Mr. Amit Singh, having their office at 63, Rafi Ahmed Kidwai Road,

AMBUD BUILDCON PRIVATE LIMITED
 AMBUD PROPERTIES LLP
 AMBUD CONSTRUCTION LLP
 RAHARA REALTORS LLP
 NILGIRI INFRA PROPERTIES LLP
 Amit Singh
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 REKSHA APARTMENTS & PRIVATE LIMITED
 Amit Singh
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 Atk Chattels Realty Pvt Ltd
 Atk Stoneworks LLP
 Amit Singh
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T.R. Infraprojects Pvt. Ltd.
 Amit Singh
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Kzar Properties Pvt. Ltd.
 Amit Singh
 Authorized Signatory

Police Station: Park street,
 Kolkata- 700016;

.....Applicants

-Versus-

Narattam Datta Ray;

..... Respondent

**AFFIDAVIT-IN-REPLY ON BEHALF OF THE APPLICANTS OF I.A.
 NO. 51/2025/EZ TO THE AFFIDAVIT-IN-OPPOSITION FILED BY
 THE PETITIONER OF O.A. NO. 65/2025/EZ TO APPLICATION
 BEING I.A. NO. 51/2025/EZ**

I, AMIT SINGH, son of Lalit Mohan Singh, aged about 42 years, by faith Hindu, by occupation – Service, residing at 2 Baishnab Seth, 1st Lane, Beadon Street, Kolkata – 700006, do hereby solemnly affirm and say as follows :-

1. I am the authorized signatory of the applicant nos. 1 to 9 and the authorized representative of the applicant nos. 10 to 18 and as such, I am well acquainted with the facts and circumstances of the case and I have made myself well acquainted with the records. I have been duly authorized and



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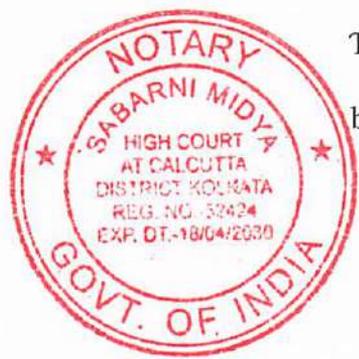
AMBUD BUILDCON PRIVATE LIMITED
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 Anil Singh
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Anil Singh
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 Kzar Properties Pvt. Ltd.
 Anil Singh
 Authorized Signatory

I am as such competent to swear this affidavit for and on behalf of the applicants.

2. I have been served with a copy of an Affidavit-in-Opposition affirmed by one Narattam Datta Ray on an unspecified day which has been received by the applicants on February 15, 2026 (hereinafter referred to as the "said affidavit") to be used in opposition to the petition being I.A. No. 61/2025/EZ in O.A. No.65/2025/EZ affirmed by me on May 7, 2025 (hereinafter referred to as "the said petition") and I have read and understood the contents, true meaning and purport thereof.

3. The said affidavit suffers from insuperable defect as the same does not have date of affirmation and the purported affirmation at page 9 of the said affidavit relates to paragraphs 1 to 5 and 8 which are true to the knowledge of the deponent and paragraphs 6, 9 and 10 are matters of record whereas the rest of the paragraphs have been stated to be submissions of the deponent and as such, all the statements made therein are faulty and cannot be considered by this Hon'ble Tribunal. These defects are insuperable and render the entire affidavit as bad in law. In any event and without prejudice to the aforesaid



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 REKSHA REAL ESTATE DEVELOPERS PRIVATE LIMITED
 REKSHA APARTMENTS PRIVATE LIMITED

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 Atk Dealers LLP
 Atk Bricks LLP
 Atk Chattels Realty Pvt Ltd
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T.R. Intraprojects
 Amit Singh
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Kzar Properties Pvt. Ltd
 Amit Singh
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but placing full reliance thereon, I now seek to state the following facts without giving up or waiving the right of the applicants to contend the legal points during the course of hearing:-

- a) The letter through which the original application being O.A. No.65/2025/EZ has been instituted is baseless and has been deliberately made in such manner so as to stall the ongoing construction of the project in issue by the applicants although the applicants are the owners of the plot of land and have duly complied with all statutory provisions and have not violated any law of the land, in force.
- b) The petitioner has deliberately chosen not to make the applicants parties to the proceeding although the petitioner was well aware of the fact that the applicants were and are the owners of the plots of land in issue so that orders could be prayed for in the absence of the applicants, although the applicants are clearly necessary and proper parties to the proceeding.



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 Aik Stoneworks LLP

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Kzar Properties Pvt. Ltd.
 Amit Singh
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c) The report filed by the State authorities on July 10, 2025 pursuant to directions of this Hon'ble Tribunal makes it abundantly clear that all the statutory provisions including the provisions under the West Bengal Land Reforms Act, 1955 and the West Bengal Land Reforms Rules, 1965 had been duly adhered to by the applicants and pursuant to such findings of the State authorities, the entire proceeding can be disposed of at the very first instance when the present petition is taken up for consideration and adjudication by this Hon'ble Tribunal.

d) The petitioner has not only misled this Hon'ble Tribunal through the filing of the letter addressed to the Hon'ble Tribunal which caused the Original Application No.65/2025/EZ to be registered, but the petitioner has also misconstrued in the present affidavit the genesis of the cause of action for the writ petition which was filed before the Hon'ble High Court at Calcutta by the applicants being W.P.A. No. 10540 of 2025 and it is pertinent to state that the said petition was not filed for police assistance but for enforcing an order dated April 16, 2025 passed by the Executive Magistrate Barasat (Sadar), North 24 Parganas,



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which was then in force passed by a competent authority in law. A copy of the said writ petition being W.P.A. No. 10540 of 2025 along with annexure thereto is annexed hereto and is marked with the letter "A".

e) A bare perusal of the records of the writ petition would evince that the statements made in paragraph 5 of the said affidavit are clearly misleading and have been deliberately made for purpose other than assisting the Hon'ble Tribunal in the proceeding for reasons best known to the petitioner.

f) The Hon'ble Division Bench of Hon'ble High Court while disposing of MAT 869 of 2025 vide order dated June 30, 2025 directed the matter to be heard afresh by the Hon'ble Single Judge after impleading the appellants therein as the parties to the proceeding. However, the said exercise was no longer fruitful since the cause of action for the writ petition had ceased to have effect as would be evident from the records which compelled the applicants to pray for withdrawal of the writ petition as the prayer for implementation of the order in issue was no longer viable and had become infructuous. A copy of the order dated



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Atk Intraprojects Pvt. Ltd.
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December 23, 2025 is annexed hereto and is marked with the letter "B".

g) The withdrawal of the writ petition cannot, in any manner, be held against the applicants and any interpretation to such action sought to be given by the petitioner is not only misconceived but deliberate afterthoughts for misleading this Hon'ble Tribunal.

h) The facts and statements made in the said petition by the applicants are not reiterated for the sake of brevity and it is abundantly clearly that no contention has been raised by the petitioner, as respondent to the application, to contend that the applicants are neither proper nor necessary parties in law. Mere denials in various paragraphs of the said affidavit does not further the cause of the petitioner, as respondent in the application, in any manner whatsoever.

4. Now I seek to deal with the various allegations made in the said affidavit.

5. Save and except what are matters of record and those which are specifically admitted by me herein, I deny and dispute



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various statements and allegations made in the said affidavit as if the same are set out in seriatim herein and are specifically traversed.

6. With reference to the statements made in paragraphs 1 to 4 of the said affidavit, save and except what are matters of record and save what is admitted by me herein, I deny and dispute the statements and/or allegations made therein. I deny that the petitioner of the O.A. No. 65/2025/EZ who is the respondent in I.A. No.51/2025/EZ is well acquainted with the facts and circumstances of the case. I deny and dispute that there has been any illegal encroachment or unauthorized filling up or consequential degradation of any water body or natural pond in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat, L.R. Plot No.579 and 1176 measuring approximately 4 to 5 bighas (in short "the premises") in violation of any environmental laws or regulations, as alleged or at all. I deny and dispute that any water body in the said premises has been filled up in contravention of any laws in force and I say the details of the corresponding water body which has been dug up by fulfilment of statutory provisions have been more fully described in the said petition. I deny and dispute the



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allegations made by the respondent with regard to systematic or illegal filling up of the water body for purposes of construction activities by private developers, as alleged or at all.

7. With reference to the statements made in paragraphs 5 to 10 of the said affidavit, save and except what are matters of record and save what is admitted by me herein, I deny and dispute the statements and/or allegations made therein. I deny and dispute that the writ petition being W.P.A. No. 10540 of 2025 was filed for police assistance to enable the applicants to continue with construction activities in the said premises, as alleged or at all. I deny and dispute that the petitioner in the original application was required to be impleaded as a party in the writ petition, as alleged or at all. I deny and dispute that pursuant to the direction of the Hon'ble Division Bench dated June 30, 2025, the applicants could not have withdrawn the writ petition for reasons stated hereinabove. I say that the deponent in the said affidavit has not conspicuously dealt with the order of the Hon'ble Single Judge permitting withdrawal of the petition which has attained finality and has not been challenged by the respondents in the proceeding.



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challenged in the appropriate courts of law having jurisdiction. I deny and dispute that any violation of environmental laws or other laws in force has been occasioned by the applicants or such violation is clearly demonstrated through the various documents and pleadings in the said petition, as alleged. I deny and dispute that any damage or destruction would be faced by the petitioner or other individuals for any action of the applicants, as alleged or at all. I deny and dispute that any attempt has been made by the applicant to justify any destruction of water body, as alleged or at all. I say that the allegations made by the petitioner, being the respondent in the instant application being I.A. No.51/2025/EZ are without any evidence and the basis of the allegations are only on surmise and conjectures where private commercial gain has been alleged against the applicants. I say that the applicants are suffering losses on a day to day basis which are reasonably quantified at more than Rs. 4,00,000/- per day, if the construction activities are not permitted to be carried out immediately and the applicants reserve their right to initiate proceeding for covering up such financial losses as damages in appropriate proceedings in law. However, the petitioner would



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not be in a position to compensate the applicants for such losses. I deny and dispute that intervention of the applicants could be stalled in any manner in the instant proceeding by contending that in environmental proceeding parties who have developmental rights are not permitted to be intervened on the plea that the same would dilute or delay or derail the core of adjudicatory focus of this Hon'ble Tribunal, as alleged. Such plea is not only baseless but is contrary to the law of the land. I deny and dispute that the applicants are not necessary for effective adjudication of the proceeding, as alleged or at all. I deny and dispute that no purpose would be served by impleading the applicants, as alleged or at all. I deny and dispute any further affidavit could be permitted to be filed by the petitioner, being the respondent in the present application being I.A. No. 51/2025/EZ, as alleged or at all.

- 9. I say that the said affidavit should not be considered by this Hon'ble Tribunal and the original application, being O.A. No. 65/2025/EZ should be dismissed with exemplary cost.



21 FEB 2026

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10. That the statements made in paragraphs 1 to 3(d) are true to my knowledge and those made in paragraphs 3 (e) to 9 are my humble submissions before this Hon'ble Court.

Amit Singh

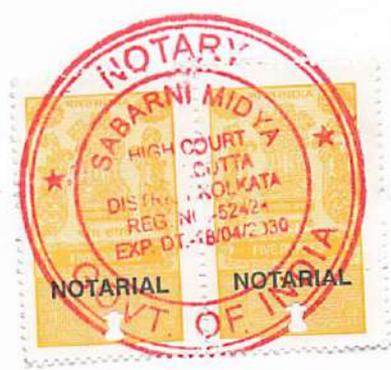
DEPONENT

Prepared in my office

Soumitra Banerjee

Advocate

Identified by me
Soumitra Banerjee
Advocate



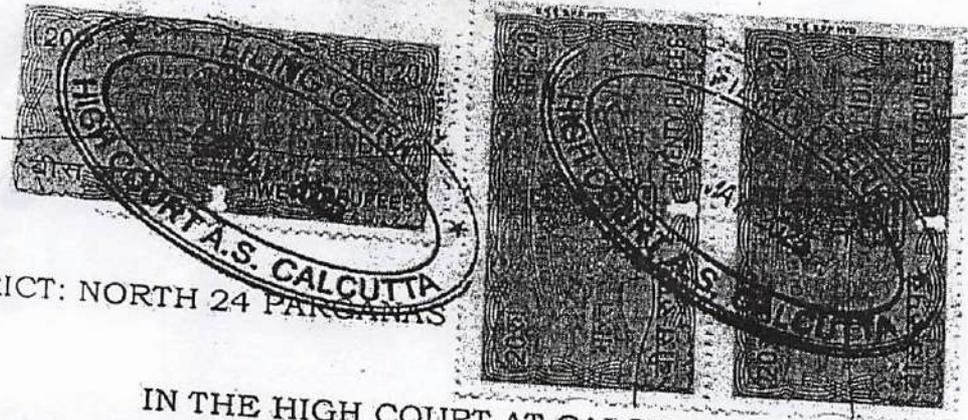
Solemnly Affirmed & Declared before me on identification

Soumitra Banerjee

Sabarni Midya, Notary
Reg. No.-52424 Govt. of India
High Court at Calcutta

21 FEB 2026

Through
P. S. 11/11/25



DISTRICT: NORTH 24 PARAGANAS

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

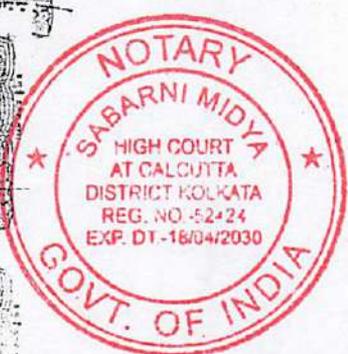
W.P.A. No. ¹⁰⁵⁴⁰ OF 2025

IN THE MATTER OF :
An application under Article 226 of the
Constitution of India;

AND

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;
2. AMBUD PROPERTIES LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310,



24731(1)



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AJC Bose Road, Kolkata-700020;

3. AMBUD CONSTRUCTION LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;
4. RAHARA REALTORS LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;
5. NILGIRI INFRAPROPERTIES LLP a Limited Liability Partnership Firm having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata-700020;
6. REKSHA SPACES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its



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office at 11/1 Sarat Bose Road,
3rd Floor, North Block, Unit No.-
N310, AJC Bose Road, Kolkata-
700020;

7. REKSHA REAL ESTATES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020;
8. REKSHA HIGHRISE PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020;
9. REKSHA APARTMENTS PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 11/1 Sarat Bose Road, 3rd Floor, North Block,



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Unit No.- N310, AJC Bose Road,
Kolkata- 700020;

10. ATK CONTOURS INFRA LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;
11. ATK HOMES LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;
12. PLACID REALTORS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;
13. ATK DWELLERS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;
14. ATK BRICKS LLP a Limited Liability Partnership Firm having its office at 63, Rafi



Ahmed Kidwai Road, Kolkata-700016;

15. ATK CHATTELS REALTY PVT LTD a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;
16. ATK STONWORKS LLP a Limited Liability Partnership Firm having its office at 63, Rafi Ahmed Kidwai Road, Kolkata-700016;
17. T.R. INFRAPROJECTS PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;
18. KZAR PROPERTIES PRIVATE LIMITED a company existing under the provisions of the Companies Act, 2013 having its office at 63, Rafi Ahmed Kidwai Road, Kolkata- 700016;



.....PETITIONERS

-Versus-

1. STATE OF WEST BENGAL,
service through the Secretary,
Home Department, Government of
West Bengal, having office at
"Nabanna", 325 Sarat Chatterjee
Road, Howrah, 711102;
 2. COMMISSIONER OF POLICE,
Bidhannagar Police
Commissionerate, having office at
No.3, Salt Lake Stadium Road, JB-
Block, Sector-III, Bidhannagar,
Kolkata, West Bengal - 700106;
 3. OFFICER-IN-CHARGE, Rajarhat
Police Station working for gain at
Rajarhat Police Station, SRCM
Road, Rajarhat, Kolkata, West
Bengal - 700135;
- Respondents



To

The Hon'ble T.S. Sivagnanam, Chief Justice and His companion
Justices of the said Hon'ble Court

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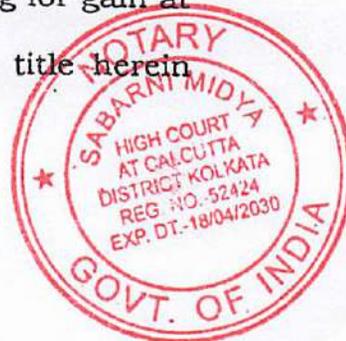
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The humble petition of the
petitioners above named most
respectfully -

S H E W E T H :

1. The petitioner nos.1 to 18 are either private limited companies duly incorporated under the provisions of the Companies Act, 1956 and function under the aegis of the provisions of the Companies Act, 2013 or Limited Liability Partnership Firms functioning under the aegis of Limited Liability Partnership Act, 2008 and function within the ambit thereof. The petitioners are aggrieved by the inactions of the respondent police authorities and as such, are constrained to approach this Hon'ble Court by filing the instant petition under Article 226 of the Constitution of India for safeguarding its rights and interests being caused pursuant to the inactions of the respondents which are adversely affecting the fundamental rights of the petitioners.
2. The respondent no. 1 is the State of West Bengal, represented through the Secretary, Home Department, working for gain at the address more fully mentioned in the cause title herein



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above. The respondent no. 2 is the Commissioner of Police, Bidhannagar Police Commissionerate and the respondent no. 3 is the Officer-in-Charge, Rajarhat Police Station. The Respondent Nos. 2 and 3 function under the aegis of the Respondent No. 1, the State of West Bengal. The respondents are "State" within the meaning of Article 12 of the Constitution of India and as such are amenable to the writ jurisdiction of this Hon'ble Court.

3. Your petitioners state that the brief conspectus of the facts is necessary for giving context to the grounds and prayers made in the instant petition. The facts are briefly stated to highlight the material facts while maintaining the brevity of the petition.
4. The petitioners had purchased the following properties from the erstwhile owners with all rights, title and interest over the said properties and the brief description of the said properties are as follows:-

Property in Schedule-I

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in



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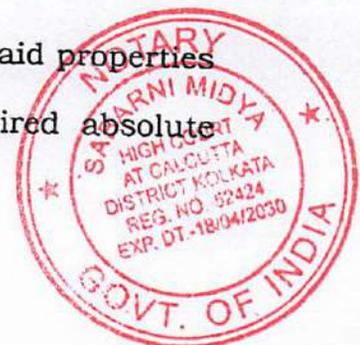
Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat
(hereinafter referred to as "the first property")

Property in Schedule-II

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the Second property")

Copies of the Sale Deeds of the said properties, as referred to hereinabove dated June 15, 2023 and January 25, 2024 are serially annexed hereto and are marked with the letters "P-1" and "P-2" respectively. The properties are individually referred to as the 1st property and 2nd property and collectively referred to as "the said properties", for ease of reference.

5. The petitioners are bona fide purchasers of the said properties against valuable consideration and have acquired absolute



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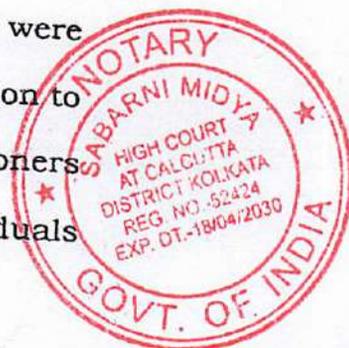
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right, title and interest in the said properties which are not encumbered in any manner. The said properties were purchased by the petitioners for the purpose of constructing multi-storied buildings for which conversion of the land was necessary. It is pertinent to state that the land against Dag No. 579 was recorded as a "Pukur" (pond) and the plot against L.R. Dag No. 1176 was recorded as "Danga". Moreover, the plot against L.R. Dag Nos. 413 and 423 were recorded as "Bagan" and "Danga" respectively.

6. The petitioners for the purpose of proceeding with the construction, duly applied for conversion of the said land and the said conversion was duly permitted by the authorities. The said respondent was pleased to permit the conversion of the land against L.R. Dag No. 579 from "Pukur" to "Bahutal Abasan" (multi-storied building) and the land against L.R. Dag No. 1176 was converted from "Danga" to "Bahutal Abasan" (multi-storied building). The land against L.R. Dag nos. 413 and 423 which were original classified as "Bagan" and "Danga" were converted to "Pukur". Copies of the said conversion certificates permitting the respective conversion by the Respondent No. 1 in favour of the petitioners are serially marked with the letters "P-3", "P-4" and "P-5" respectively.



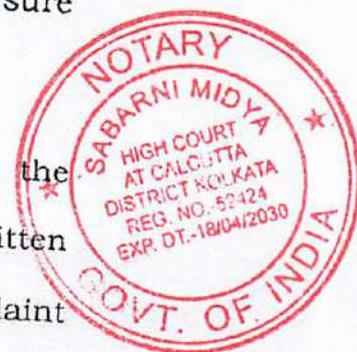
7. It is pertinent to state that the area of the converted plot of land from "Bagan" and "Danga" to "Pukur" in L.R. Dag Nos. 413 and 423 is much more than the original "Pukur" as existed in L.R. Dag No. 579 and the petitioners, to dispel any apprehension, have tabulated a chart which indicates the area and the classification to evince that the conversion of land as aforesaid to "Pukur" not only safeguards the original area of the "Pukur", but in fact provides for an area which is much more than the original "Pukur" which existed in Dag No. 579. A copy of the said chart, for ease and convenience, is annexed hereto and is marked with the letter "P-6".
8. The petitioners, after the permission being granted for conversion of the said land by the Respondent No.1 which was duly granted after necessary inspection, initiated the work of construction.
9. On April 7, 2025 at about 11.00 a.m., individuals and musclemen interrupted the work of construction and demanded money from the petitioners' representative who were present at the said premises, for permitting the construction to be carried on. The same was not acceded to by the petitioners and/ or their representatives and as such, the individuals



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threatened to have the construction stalled while they boasted of their high connections in media and political circles. It was also informed by the said individuals that they were/are members of a club which was famous in the area, allegedly by the name of "Rajarhat Reckjoani Grambasi Brinda". The petitioners requested the said individuals not to impede the work of construction since the said work was being carried out by following due process of law and taking necessary permission for such construction.

10. The said individuals persisted with their threat while hurling out abusive threats and also attempted to attack the representatives of the petitioners who were present at the site of the property. It has become clear to the petitioners and their representatives that the said individuals, identities of whom are not known to the petitioners or their representatives, that unless the money what has been illegally demanded by them is paid, they would not permit the construction process to proceed and they would, with the connivance of the media, make sure that the work of construction is stalled.
11. The petitioners having no other remedy, approached the Officer-in-Charge, Rajarhat Police Station by a written complaint on April 8, 2025. A copy of the written complaint

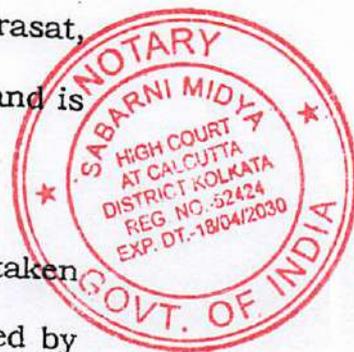


filed by the petitioners on April 08, 2025 is annexed hereto and is marked with the letter "P-7".

12. The police authorities failed to take any step which compelled the petitioners to file a petition before the Court of the Learned Judicial Magistrate at Barasat in M.P. Case No. 708 of 2025. A copy of the said application filed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 is annexed hereto and is marked with the letter "P-8".

13. On April 16, 2025, the Executive Magistrate at Barasat was pleased to direct the Officer-in-Charge, Rajarhat Police Station, to enquire into the matter and submit a report by the next date and to keep strict vigil on the law and order situation in the concerned area and the Block Land & Land Reforms Officer, Rajarhat was also directed to submit report on the next date which has been fixed on June 24, 2025. A copy of the said order passed by the Learned Executive Magistrate at Barasat, North 24 Parganas on April 16, 2025 is annexed hereto and is marked with the letter "P-9".

14. Your petitioners state that the respondent no. 3 has not taken any effective step pursuant to the said order being passed by the Learned Executive Magistrate at Barasat, North 24



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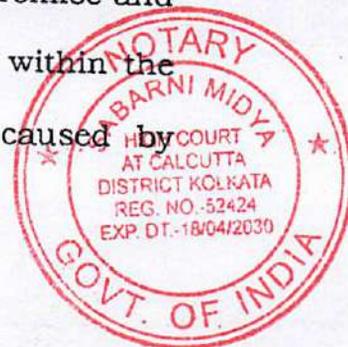
Parganas on April 16, 2025 and the unidentified musclemen have caused the work at the said premises to remain stalled which is adversely affecting the rights of the petitioners since the petitioners have stipulated time-frame for completion of construction of the said project and has invested huge sums of money.

15. Your petitioners state that the inactions of the respondent police authorities have resulted in a situation where the petitioners are not in a position to proceed with the work of construction at the said premises even after having due approvals from all the concerned authorities and by following the due process of law and such inactions and situation caused are arbitrary, harassive and prejudicial to the interest of the petitioners and are required to be remedied through issuance of appropriate high prerogative writs by this Hon'ble Court.
16. Your petitioners state that the respondent authorities, specially the respondent no. 3 herein has failed to act in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and the inaction of the police authorities has adversely affected the rights of the petitioners.



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17. Your petitioners state that the respondent authorities have failed to consider that the petitioners are bona fide purchasers of the said properties against valuable consideration and have undertaken the work of construction in the said premises upon due approvals from all concerned authorities as statutorily required and any hindrance to such construction by unknown individuals are adversely affecting the rights of the petitioners guaranteed under Article 300A of the Constitution of India.
18. Your petitioners state that the respondents authorities have failed to consider that the petitioners have acted in terms of the law in force in the country and have not taken any step dehors any law of privilege which could mandate any action imputing any charges far less an action by unauthorized goons for which the petitioners were compelled to initiate proceedings before the Learned Executive Magistrate, Barasat (Sadar), North 24 Parganas.
19. Your petitioners state that the respondent authorities have failed to consider that the petitioners have invested huge sums of money and the same has been invested on the premise and understanding that the work would be completed within the stipulated time-frame and delay as has been caused by



unauthorized goons and musclemen are adversely affecting the petitioners financially and slowly financially asphyxiating the petitioners thereby affecting and denying the fundamental rights of the petitioners.

20. Your petitioners state that the respondents authorities have failed to consider that any delay in carrying out with the legally valid work of construction, as has been carried out on behalf of the petitioners which now remain stalled due to the inaction of the respondents police authorities, would be an unwarranted impediment on the progress of the work which would, in turn, affect the petitioners adversely whereby the fundamental rights of the petitioners would be infringed and/or breached.
21. Your petitioners state that the respondents authorities have failed to consider that vide an order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar) directed the respondent no. 3 herein to enquire into the matter and to keep strict vigil on the law and order situation in the concerned area which the said respondent has failed to adhere to thereby adversely affecting the right of the petitioners.



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22. Your petitioners state that the respondents authorities have failed to consider that the inaction on the part of the police authorities, specially on the part of the respondent no.3 herein has resulted in stoppage of the work of construction which was being lawfully carried out by the petitioners and the same is bad in law.
23. Your petitioners state that the respondent authorities have failed to act expeditiously and in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and as such, have failed to exercise its official duties mandated by law.
24. Your petitioners state that the inaction on the part of the respondent police authorities in failing to act as mandated by law and such actions and/or inactions of the respondents are bad in law, prejudicial to the interest of the petitioners and violates the fundamental rights of the petitioner specially enshrined under Article 14, 19(1)(g) and 21 of the Constitution of India as well as Article 300A of the Constitution of India.
25. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are in excess of their



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- lawful official duties and are liable to be set right by this Hon'ble Court.
26. ~~Your~~ petitioners state that the impugned actions and/or inactions of the respondent police authorities are contrary to ~~the~~ statute.
27. ~~Your~~ petitioners state that the respondent authorities have failed to take into consideration the relevant materials made available by the petitioner to the said authorities and on record which renders the actions and/or inactions of the respondent police authorities as bad in law and liable to be set right by this Hon'ble Court.
28. Your petitioners state that the respondent authorities have taken into consideration irrelevant materials while perpetrating in their inactions and while failing to take appropriate actions as mandated by law and such actions and/or inactions of the respondent authorities are liable to be set right by this Hon'ble Court.
29. Your petitioners state that while perpetrating in their inactions and while failing to take appropriate actions as mandated by law, the respondent authorities have failed to apply their mind and without any reason perpetrated their inactions and failed



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to take appropriate actions as mandated by law and such actions and/or inactions are liable to be set right by this Hon'ble Court.

30. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are arbitrary and the respondents' failure to act in accordance with law, as mandated dehors the actions to be taken by any reasonable person in similar facts and circumstances.
31. Your petitioners state that the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are required to be set right by this Hon'ble Court.
32. Being aggrieved by and dissatisfied with actions and/or inactions on the part of the respondent police authorities because of which the lawful projects of the petitioners remain stalled, being impugned herein, which are bad in law and in the facts and circumstances of the case and are liable to be set right by this Hon'ble Court, the petitioners seek to move the instant petition, inter alia, on the following amongst other: -

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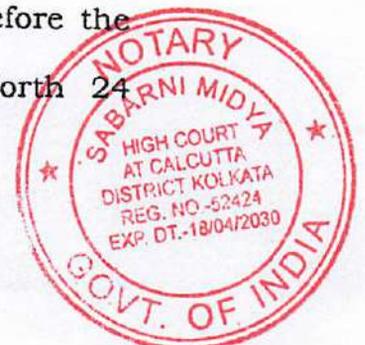
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- I. FOR THAT the respondent authorities, specially the respondent no. 3 herein has failed to act in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and the inaction of the police authorities has adversely affected the rights of the petitioners.
- II. FOR THAT the respondent authorities have failed to consider that the petitioners are bona fide purchasers of the said properties against valuable consideration and have undertaken the work of construction in the said premises upon due approvals from all concerned authorities as statutorily required and any hindrance to such construction by unknown individuals are adversely affecting the rights of the petitioners guaranteed under Article 300A of the Constitution of India.
- III. FOR THAT the respondent authorities have failed to consider that the petitioners have acted in terms of the law in force in the country and have not taken any step de hors any law of privilege which could mandate any action imputing any charges far less an action by unauthorized goons for which the petitioners were compelled to initiate proceedings before the Learned Executive Magistrate, Barasat (Sadar), North 24 Parganas.

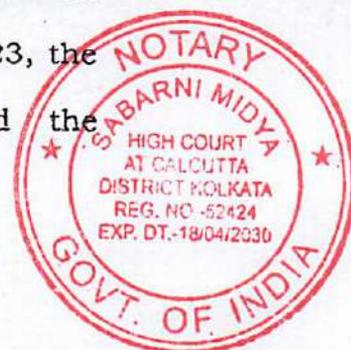


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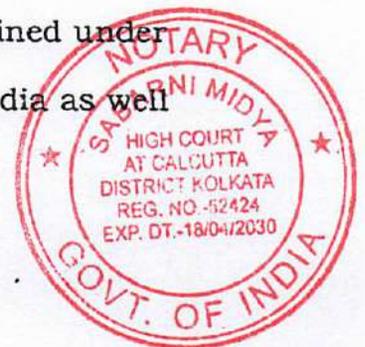
- IV. FOR THAT the respondent authorities have failed to consider that the petitioners have invested huge sums of money for purchase and construction of the project and the said investment has been made on the premise and understanding that the work would be completed within the stipulated time-frame and delay as has been caused by unauthorized goons and musclemen are adversely affecting the petitioners financially and slowly financially asphyxiating the petitioners thereby affecting and denying the fundamental rights of the petitioners.
- V. FOR THAT the respondent authorities have failed to consider that any delay in carrying out with the legally valid work of construction, as has been carried out on behalf of the petitioners which now remain stalled due to the inaction of the respondents police authorities, would be an unwarranted impediment on the progress of the work which would, in turn, affect the petitioners adversely whereby the fundamental rights of the petitioners would be infringed and/or breached.
- VI. FOR THAT the respondent authorities have failed to consider that vide an order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar) directed the



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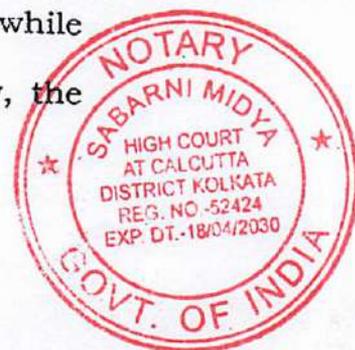
respondent no. 3 herein to enquire into the matter and to keep strict vigil on the law and order situation in the concerned area which the said respondent has failed to adhere to thereby adversely affecting the right of the petitioners.

- VII. FOR THAT the respondent authorities have failed to consider that the inaction on the part of the police authorities, specially on the part of the respondent no.3 herein has resulted in stoppage of the work of construction which was being lawfully carried out by the petitioners and the same is bad in law.
- VIII. FOR THAT the respondent authorities have failed to act expeditiously and in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and as such, have failed to exercise its official duties mandated by law.
- IX. FOR THAT the inactions on the part of the respondent police authorities in failing to act as mandated by law and such actions and/or inactions of the respondents are bad in law, prejudicial to the interest of the petitioner and violated the fundamental rights of the petitioner specially enshrined under Article 14, 19(1)(g) and 21 of the Constitution of India as well as Article 300A of the Constitution of India.



[Handwritten signature]

- X. FOR THAT the actions and/or inactions on the part of the respondent police authorities ~~in failing~~ to act as mandated by law as impugned herein, are ~~in excess~~ of their lawful official duties and are liable to be set right by this Hon'ble Court.
- XI. FOR THAT the impugned actions and/or inactions of the respondent police authorities are contrary to the statute.
- XII. FOR THAT the respondent authorities have failed to take into consideration the relevant materials made available by the petitioner to the said authorities and on record which renders the actions and/or inactions of the respondent police authorities as bad in law and liable to be set right by this Hon'ble Court.
- XIII. FOR THAT the respondent authorities have taken into consideration irrelevant materials while perpetrating in their inactions and while failing to take appropriate actions as mandated by law and such actions and/or inactions of the respondent authorities are liable to be set right by this Hon'ble Court.
- XIV. FOR THAT while perpetrating in their inactions and while failing to take appropriate actions as mandated by law, the



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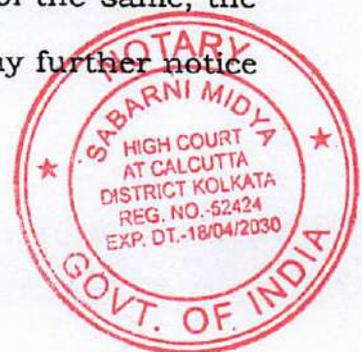
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respondent authorities have failed to apply their mind and without any reason perpetrated ~~their~~ inactions and failed to take appropriate actions as mandated by law and such actions and/or inactions are liable to be set right by this Hon'ble Court.

XV. FOR THAT the actions and/or inactions on the part of the respondent police authorities ~~in failing to act as mandated by law as impugned herein, are arbitrary and the respondents' failure to act in accordance with law, as mandated~~ dehors the actions to be taken by any reasonable person in similar facts and circumstances.

XVI. FOR THAT the actions and/or inactions on the part of the respondent police authorities in failing to act as mandated by law as impugned herein, are required to be set right by this Hon'ble Court.

33. Your petitioners state that the petitioners have already demanded justice by filing appropriate proceedings under section 163 (2) of Bhartiya Nagarik Suraksha Sanhita, 2023 and obtaining appropriate orders and inspite of the same, the said order has not been complied with and any further notice will be an idle and empty formality.



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34. Your petitioners have no other adequate and/or alternative and/or efficacious remedy and the reliefs sought for herein if granted would afford complete redress to your petitioner.
 35. The records relating to the case are lying with the respondent authorities at their offices, within the jurisdiction of this Hon'ble Court.
 36. The balance of convenience and inconvenience is in favour of your petitioners.
 37. Your petitioners have not filed any other application before this Hon'ble Court or in any other Court relating to the instant cause of action.
 38. Unless orders as-prayed for are made, your petitioners will suffer grave and irreparable loss, harm and injury.
 39. This application is made bona fide and in the interest of justice.

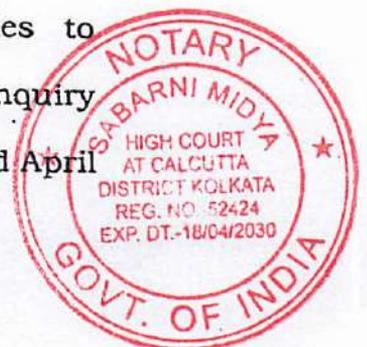
In the circumstances aforesaid,
your petitioners most humbly pray

Your Lordships for:



(a) A writ of and/or order and/or direction in the nature of Mandamus directing the Respondent authorities and specifically the respondent no. 3 to proceed with the enquiry into the matter and maintain strict vigil on the law and order situation at the demised premises in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, and to act in accordance with law;

(b) A writ of and/or order and/or direction in the nature of Mandamus directing the respondent police authorities to expeditiously complete the enquiry as directed by the order dated April



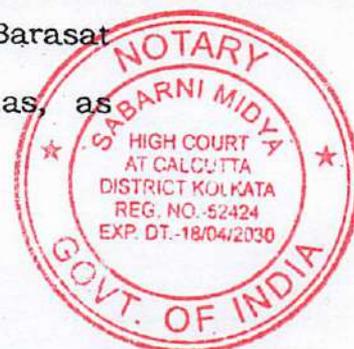
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16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas and take appropriate steps in law which would permit the petitioners to carry out the work of construction in the said premises and to act in accordance with law;

- (c) A writ of and/or order and/or direction in the nature of Certiorari commanding the respondents to certify and transmit all the records relating to the actions and/or inactions of the respondent police authorities as directed by the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, as



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complained of by the petitioners herein, to this Hon'ble Court so that such actions and/or inactions of the respondent police authorities may be set right by appropriate order so that conscionable justice can be rendered;

- (d) Rule NISI in terms of prayers above;
- (e) Direction on the Respondent police authorities to proceed with the enquiry into the matter and maintain strict vigil on the law and order situation at the demised premises in terms of the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas, and to act in accordance with law;



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- (f) Direction on the respondent police authorities to expeditiously complete the enquiry as directed by the order dated April 16, 2025 passed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Executive Magistrate at Barasat (Sadar), North 24 Parganas and take appropriate steps in law which would permit the petitioners to carry out the work of construction in the said premises and to act in accordance with law;
- (g) Ad-interim orders in terms of prayers above;
- (h) Costs of and incidental to this application be directed to be borne by the Respondents;
- (i) Such further and/or other order or orders be made and/or direction



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or directions be given as would
afford complete relief to your
petitioners.

And for this act of kindness, your petitioners, as in duty bound,
shall ever pray.

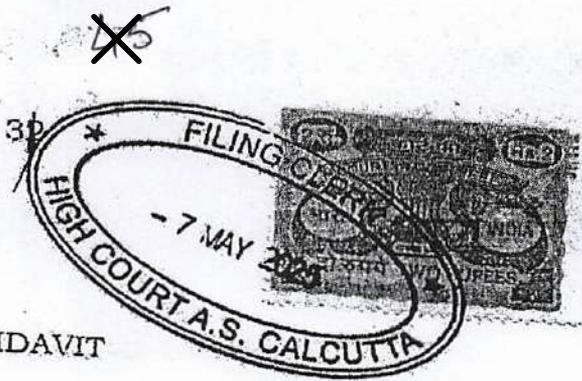
Amit Singh

07 MAY 2025

Del Poller
Advocate.



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AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith - Hindu, by occupation - Service, residing at 2 Baishnab Seth 1st Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. That I am the ^{Authorized Signatory and the Authorized Representative} Petitioner in the instant case. I am fully conversant with ^{the facts and circumstances} the facts and circumstances of this case and as such I am competent to sign the instant petition.
2. That the statements made above in paragraphs 1 to 13 including the sub-paragraphs of the petition are true to my knowledge and belief and those contained in paragraph Nos. 14 to 39 along with the prayers are my respectful submissions before this Hon'ble Court.

Prepared in my office
Rajesh Koller
Advocate

Amit Singh
The Deponent is known to me
Kallankar Santra
Clerk to Mr. T.M. Talukder, T-01.
Advocate

Solemnly affirmed before me on
this 07 MAY 2025 day of May, 2025

Rajesh Koller
Advocate

[Signature]
07 MAY 2025
Commissioner of Affidavit
High Court, Appellate Side
Calcutta



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85/2/2023

P/1 8448/2023

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INDIA

INDIA NON JUDICIAL

पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL



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Certified that the Document is admitted of Registration. The Signature Sheet and the endorsement sheets attached to this document are the part of this Document.

Additional Registrar of Assurances-IV, Kolkata

15 JUN 2023

Additional Registrar of Assurances-IV, Kolkata

THIS INDENTURE OF CONVEYANCE made this 15th day of JUNE Two

Thousand and Twenty-Three BETWEEN (1) ABHIJIT PAL (having Aadhaar No.434583857528 and PAN BORPP8007E) son of Late Manik Chandra Pal residing at

Abhi

Abhijit Pal

Abhijit Pal

Byju



Annexure P/1 to in paragraph 04 foregoing petition affirmed by... on the... Day of... 25

Commissioner of Affidavit High Court, Appellate Side Calcutta

85/2/2023

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भारतीय गैर न्यायिक

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अभिजित पश्चिम बंगाल WEST BENGAL



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Certified that the Document is admitted of Registration. The Signature Sheet and the Endowment sheets attached to this document are the part of this Document.

Additional Registrar of Assurances-IV, Kolkata

15 JUN 2023

Additional Registrar of Assurances-IV, Kolkata

THIS INDENTURE OF CONVEYANCE made this 15th day of JUNE Two

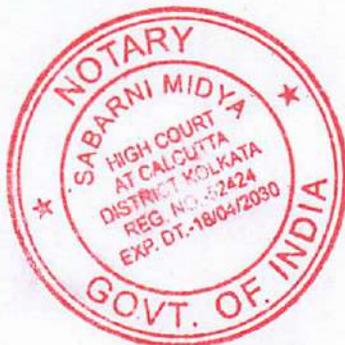
Thousand and Twenty-Three BETWEEN (1) ABHIJIT PAL (having Aadhaar No.434583857528 and PAN BORPP8007E) son of Late Manik Chandra Pal residing at

Abhi

Abhijit Pal

Abhijit Pal

By



Signature

Annexure... P/1
to in paragraph...
foregoing petition affirmed
by... Singh
on the... Day of... 25

Commissioner of Affidavit
High Court, Appellate Side
Calcutta

48

53283

9

NAME _____
 ADDRESS _____
 DATE 30 MAY 2023
SURANJAN MUKHERJEE
 Licensed Stamp Vendor
 C.C. Court
 3 & 3-B, Bhowani Road, Kolkata

DDP LAW ASSOCIATES
 Advocates
 10 Niccoo House
 2 Hare Street
 Kolkata-700007

30 MAY 2023
 30 MAY 2023

A.A.VI

The number of the...
 The signature...
 The document...

ESOR MUL



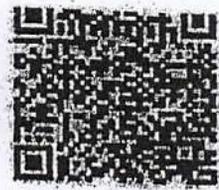
[Signature]
 ANDRA SHEKHAR PYNE
 Late S.P. Pyne
 059, Sect-13, Mahanagar.
 Kolkata - 700006

ADDITIONAL REGISTRAR
 DISTRICT OF KOLKATA
 15 JUN 2023



4X

Government of West Bengal GRIPS 2.0 Acknowledgement Receipt Payment Summary



140620232009803110

GRIPS Payment Detail

GRIPS Payment ID:	140620232009803110	Payment Init. Date:	14/06/2023 19:43:07
Total Amount:	4753004	No. of GRN:	1
Bank/Gateway:	SBLEPay	Payment Mode:	SBI Epay
BRN:	9916869193519	BRN Date:	14/06/2023 19:43:52
Payment Status:	Successful	Payment Init. From:	Department Portal

Depositor Detail

Depositor's Name: Ms AMBUD BUILDCON PVT LTD
 Mobile: 8017171857

Payment (GRN) Detail

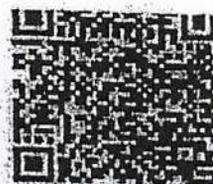
Sl. No.	GRN	Department	Amount
1	192023240098031118	Directorate of Registration & Stamp Revenue	4753004
Total			4753004

IN WORDS: FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.
 DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective c-challan from the pages below.





Govt. of West Bengal
Directorate of Registration & Stamp
Revenue
GRIPS eChallan



192023240098031118

GRN Detail			
GRN:	192023240098031118	Payment Mode:	SBI Epay
GRN Date:	14/06/2023 19:43:07	Bank/Gateway:	SBIePay Payment Gateway
BRN :	9916869193519	BRN Date:	14/06/2023 19:43:52
Gateway Ref ID:	231657465080	Method:	HDFC Retail Bank NB
GRIPS Payment ID:	140620232009803110	Payment Init. Date:	14/06/2023 19:43:07
Payment Status:	Successful	Payment Ref. No:	2001545851/4/2023
			[Query No/Query Year]

Depositor Details	
Depositor's Name:	Ms AMBUD BUILDCON PVT LTD
Address:	11/1 SARAT BOSE ROAD, IDEAL PLAZA
Mobile:	8017171857
EMail:	ARPIT288AG9@GMAIL.COM
Period From (dd/mm/yyyy):	14/06/2023
Period To (dd/mm/yyyy):	14/06/2023
Payment Ref ID:	2001545851/4/2023
Dept Ref ID/DRN:	2001545851/4/2023

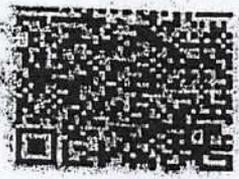
Payment Details				
Sl. No.	Payment Ref No	Head of A/C Description	Head of P/A/C	Amount (₹)
1	2001545851/4/2023	Property Registration- Stamp duty	0030-02-103-003-02	3800020
2	2001545851/4/2023	Property Registration- Registration Fees	0030-03-104-001-16	950014
3	2001545851/4/2023	Mutation/Conversion -Receipt	0029-00-800-028-27	2970
			Total	4753004

IN WORDS: FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.



X1

Government of West Bengal GRIPS 2.0 Acknowledgement Receipt Payment Summary



150620232009917998

Payment Detail

S Payment ID:	150620232009917998	Payment Init. Date:	15/06/2023 15:02:47
Amount:	463824	No of GRN:	1
Gateway:	HDFC Bank	Payment Mode:	Online Payment
GRN:	54236389	BRN Date:	15/06/2023 15:03:36
Payment Status:	Successful	Payment Init. From:	GRIPS Portal

Visitor Details

Visitor's Name: Arpit Ghia
 Mobile: 8017171837

GRN Detail

GRN	Department	Amount
192023240099179991	Directorate of Registration & Stamp Revenue	463824
Total		463824

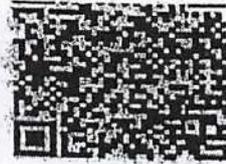
WORDS: FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.



~~SR~~

GOVT. OF WEST BENGAL
**Directorate of Registration & Stamp
 Revenue**
GRIPS eChallan



192023240099179991

Details			
No:	192023240099179991	Payment Mode:	Online Payment
Date:	15/06/2023 15:02:47	Bank/Gateway:	HDFC Bank
No:	54236389	BRN Date:	15/06/2023 15:03:36
GRIPS Payment ID:	150620232009917998	Payment Init. Date:	15/06/2023 15:02:47
Payment Status:	Successful	Payment Ref. No:	2001545851/15/2023
			[Query No*/Query Year]

Applicant Details	
Applicant's Name:	Arpit Giria
Address:	36, Rowland Road, Euphoria Heights, Ballygunge
Pin Code:	8017171857
Applicant Status:	Buyer/Claimants
Query No:	2001545851
Applicant's Name:	Mr. Subhash Naskar
Address:	A.R.A. - IV KOLKATA
Office Name:	A.R.A. - IV KOLKATA
Identification No:	2001545851/15/2023
Remarks:	Sale, Sale Document Payment No 15
Period From (dd/mm/yyyy):	15/06/2023
Period To (dd/mm/yyyy):	15/06/2023

Payment Details			
No.	Payment Ref No	Head of A/C Description	Amount (₹)
	2001545851/15/2023	Property Registration- Stamp duty	370992
	2001545851/15/2023	Property Registration- Registration Fees	92832
		Total	463824

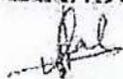
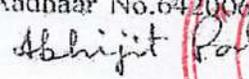
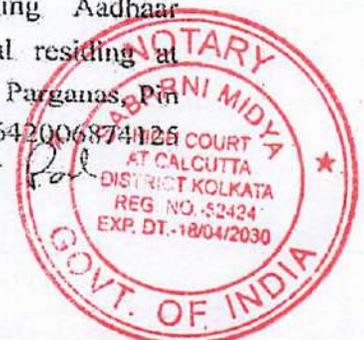
WORDS: FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.



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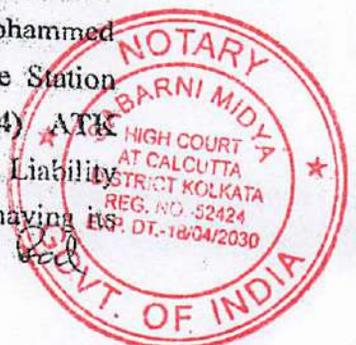
48GT Road , Post Office Bally, Police Station Bally Howrah, Pin Code - 711201, (2) (SM.) CHAITALI KHATUA (having Aadhaar No.359332163726 and PAN AFOPK7148E) wife of Shibendu Khatua residing at 407 GT road, Post Office and Police Station Bally, Howrah, Pin Code - 711201, (3) (SM.) MITRA PAL (having Aadhaar No.870635563767 and PAN ASVPP0622Q), wife of Ackkari Pal residing at 22/3 Palghat Lane (South) Belurmth, Bally, Post Office Belur Math, Police Station Bally, Howrah, Pin Code - 711202, (4) DILIP KUMAR PAUL (having Aadhaar No. 6875 5911 4633 and PAN AJOPP5265D), son of Monmotha Nath Pal residing at 2 R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belegkata, H.O., Post Office and Police Station Belegkata, Pin Code - 700010, (5) SAUMIK PAUL (having PAN CALPP7872C), son of Dilip Kumar Paul residing at 25 C, Radhamadhab Dutta Garden Lane, Flat No.2R-4/1 Post Office and Police Station Beliaghata, Pin Code - 700010, (6) (SM.) RADHA RANI BOSE (having Aadhaar No.6429 7072 7069 and PAN ADPPB5050P), wife of Prakash Ranjan Bose and daughter of Late Dinesh Chandra Pal residing at Naipukur, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code 700135, (7) (SM.) CHAITALI PAL (also known as Chaitalij Paul) (having Aadhaar No.3075 8895 7174 and PAN BOGPP6564R), wife of Tapan Kumar Pal and daughter of Late Dinesh Chandra Pal residing at 108/73 South Kodalia, New Barrackpure (m), Post Office and Police Station New Barrackpore, District North 24 Parganas, Pin Code - 700131, (8) (SM.) SHYAMALI PAUL (having Aadhaar No.9454 8959 9142 and PAN BDNPP3524R), wife of Late Mahamaya Paul and daughter of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, (9) SANKAR KUMAR PAL (having Aadhaar No.8488 8467 3664 and PAN BNRPP3263M), son of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (10) (SM.) BHARATI PAL (having Aadhaar No.9227 4550 6554 and PAN AUHPP6788K), wife of Late Asit Kumar Pal residing at Reckjoani, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (11) (SM.) ISHIKA PAL (having Aadhaar No.2837 4570 3650 and PAN BORPP9794L), wife of Satyajit Mazumder and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code -700135, (12) (SM.) SUBHASREE PAL (having Aadhaar No.614683982621 and PAN BORPP7638R), wife of Mainak Paul and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Pal Para, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (13) (SM.) JHUNU PAL (having Aadhaar No.628110656254 and PAN BISPP6510K), wife of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (14) (MS.) CHHANDOSREE PAL (having Aadhaar No.642006874125




3

and PAN CJAPP5192B), daughter of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (15) AMAR PAL (having Aadhaar No.290222592988 and PAN ANOPP8153E), son of Late Krishna Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, (16) (SMT.) SHUBHRA PYNE (having Aadhaar No.870894311307 and PAN BDAPP6815L), wife of Chandra Shekhar Pyne and daughter of Late Shib Prasad Pal residing at C-1059, Sector-B, Opposite C.M.S Mahanagar Junior Wing, Post Office Mahanagar S.O, Police Station Lucknow, Pin Code - 226006, and (17) ABHISHEK PAL (having Aadhaar No.916799389363 and PAN AJWPP1381L), son of Late Subhranshu Mohan Pal residing at 10/45/2, N.N Road, South Dum Dum(M), Post Office and Police Station Dum Dum, District North 24 Parganas, Pin Code - 700028, hereinafter collectively referred to as "the VENDORS" (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective heirs executors administrators and legal representatives) of the ONE PART AND (1) ATK CONTOURS INFRA LLP, (having LLPIN ABA-6847, PAN ABYFA4137B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, (2) ATK HOMES LLP, (having LLPIN ABA-6850, PAN ABYFA3939R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, (3) PLACID REALTORS LLP, (having LLPIN ABA-6854, PAN ABCFP0237B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designate Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, (4) ATK DWELLERS LLP, (having LLPIN ABA-6848, PAN ABYFA3947R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its



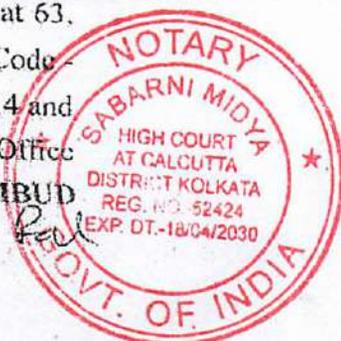
registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, (5) **ATK BRICKS LLP**, (having LLPIN ABA-7960, PAN ABYFA3583H) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, (6) **ATK CHATELS REALTY PRIVATE LIMITED**, (having CIN U70109WB2023PTC259909 and PAN AAYCA2537M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, (7) **ATK STONEWORKS LLP**, (having LLPIN ABA-7406, PAN ABXFA7166P) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapukur, Kolkata, Pin Code 700046, (8) **T. R. INFRAPROJECTS PRIVATE LIMITED**, (having CIN U70200WB2011PTC161197 and PAN AAJCA3354M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Faiyaz Alam (having Aadhaar 488227229010 and PAN AIAPA8023F) son of Barkat Ali, residing at 39, Ripon Street, Post Office and Police Station Park Street, Kolkata, Pin Code 700016, (9) **KZAR PROPERTIES PRIVATE LIMITED**, (having CIN U70102WB2013PTC197052 and PAN AAFCK3838G) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Mohammed Firoz (having Aadhaar 329922092314 and PAN AAHPF5415H) son of Md Ayub, residing at 39B, Gorasthan Lane, Post Office Circus Avenue and Police Station Beniapukur, Kolkata, Pin Code 700017, (10) **AMBUD**

Syed

Alam

Faiyaz

Abrar Imam



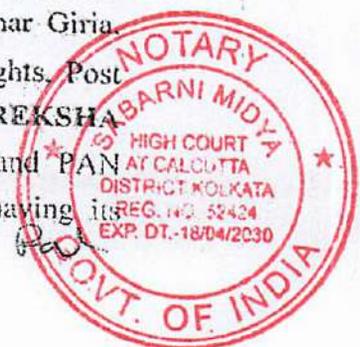
BUILDCON PRIVATE LIMITED, (having CIN U45309WB2017PTC220814 and PAN AAPCA522IP) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No.N310, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, (11) **AMBUD PROPERTIES LLP**, (having LLPIN AAL-3954, PAN ABKFA5851C) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, (12) **AMBUD CONSTRUCTION LLP**, (having LLPIN AAL-4418, PAN ABKFA5850D) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, (13) **RAHARA REALTORS LLP**, (having LLPIN AAL-4618, PAN AAXFR1629M) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, (14) **NILGIRI INFRAPROPERTIES LLP**, (having LLPIN AAL-6806, PAN AAOFN9421G) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, (15) **REKSHA SPACES PRIVATE LIMITED**, (having CIN U68100WB2023PTC261547 and PAN AAMCR6339J) a Company incorporated under the Companies Act, 2013 having its

Arpit Giria

Arpit Giria

Arpit Giria

Arpit Giria



registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, (16) **REKSHA REAL ESTATES PRIVATE LIMITED**, (having CIN U68200WB2023PTC261930 and PAN AAMCR6713Q) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, (17) **REKSHA HIGHRISE PRIVATE LIMITED**, (having CIN U68200WB2023PTC261958 and PAN AAMCR6747A) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, (18) **REKSHA APARTMENTS PRIVATE LIMITED**, (having CIN U68200WB2023PTC262150 and PAN AAMCR6935L) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its ^{Director} Designated Partner Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, hereinafter collectively referred to as "the PURCHASERS" (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective successors or successors-in-office and/or assigns) of the **OTHER PART**:

WHEREAS

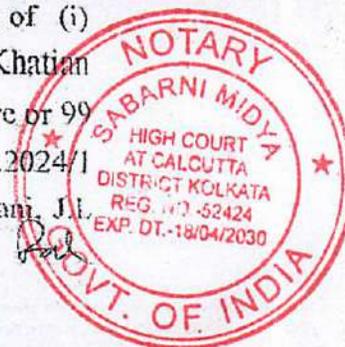
- A. One Subasini Dasi was the sole and absolute owner of ALL THAT piece or parcel of land containing an area 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 satak more less comprised in R.S. Dag No.579 under R.S Khatian No.3466 (formerly C.S. Dag No.544, C.S Khatian No.1177) and (ii) 0.99 acre or 99 satak more less comprised in R.S. Dag No.1176 under R.S Khatian No.2024/1 (formerly C.S. Dag No.1111, C.S Khatian No.2024/1) all in Mouza Reekjoani, J.L.

[Signature]

[Signature]

[Signature]

[Signature]



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No.13, Police Station Rajarhat in the District of North 24 Parganas, morefully and particularly mentioned and described in the SCHEDULE hereunder written and hereinafter referred to as "the said Property". The name of the said Subasini Dasi was recorded as Raiyat in the Records of Rights published under the West Bengal Estates Acquisition Act, 1953 in respect of R.S Dag No.1176 under the said R.S Khatian No. 2024/1.

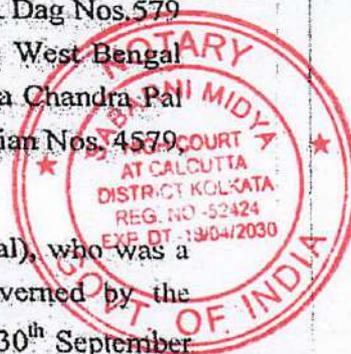
- B. One Dilip Kumar Roy and Manik Lal Singh were occupants of the said Property and were ejected pursuant to the Order dated 19th December, 1966 in Title Appeal No. 916 of 1966 passed by the Fifth Court of the Subordinate Judge, Alipore and possession was delivered on 30th November 1969 in Title Execution Case No. 96 of 1969 in the Court of the Third Munsif, Sealdah 24 Parganas in respect of the said Property along with other properties. Consequently the erroneous recording of their names in the records were also deleted in respect of Dag No.579 and the Records of Rights under the West Bengal Land Reforms Act were subsequently issued in the names of the sons of the said Subasini Dasi in respect of the said Property.
- C. The said Subasini Dasi, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 9th December 1980 leaving her surviving her three sons namely Ramesh Chandra Paul (since deceased), Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four daughters namely Latika Pal (since deceased), Rekha Pal (since deceased), Chapala Pal (since deceased) and Suprabha Pal (also known as Suprova Pal) (since deceased) as her only heirs, heiresses and legal representatives (her husband having predeceased her) who all upon her death inherited and became entitled to the said property in equal shares.
- D. The said R.S Dag Nos.579 and 1176 continued to be numbered as L.R Dag Nos.579 and 1176 respectively in the Records of Rights published under the West Bengal Land Reforms Act, 1955, the names of Dinesh Chandra Pal, Krishna Chandra Pal and Ramesh Chandra Pal are mutated as Raiyats under the L. R. Khatian Nos. 4579, 4580 and 4581 equally in respect of the said Property.
- E. The said Ramesh Chandra Paul (also known as Ramesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died unmarried and intestate on 30th September 1993 leaving him surviving his two said brothers namely Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four sisters namely the said Rekha Pal (since deceased), Latika Pal (since deceased), Chapala Pal (since

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deceased) and Suprabha Pal (since deceased) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided $1/7^{\text{th}}$ (one-seventh) part or share in the said Property in equal shares.

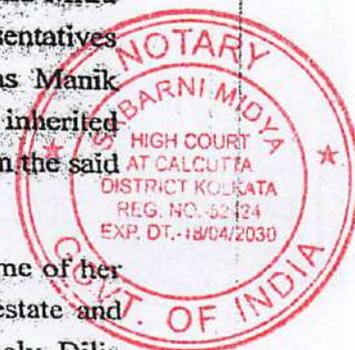
- F. The said Dinesh Chandra Paul (also known as Dinesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 21st August 1996 leaving him surviving his wife namely Indu Bala Paul (since deceased) and three sons namely Gopinath Pal (since deceased), Asit Kumar Pal (since deceased) and Sankar Kumar Pal (the Vendor No. 9 hereto), and three daughters namely Radha Rani Bose (also known as Radha Bose) (the Vendor No.6 hereto), Chaitali Pal (the Vendor No.7 hereto) and Shyamali Paul, (the Vendor No.8 hereto) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided $1/6^{\text{th}}$ (one-sixth) part or share in the said Property in equal shares. The said Indu Bala Paul, who was a Hindu during her lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 9th October 1999 leaving her surviving her said heirs, heirssess and legal representatives who all upon her death inherited and became entitled to her entire undivided $1/42^{\text{nd}}$ (one-forty second) part or share in the said property in equal shares.
- G. The said Rekha Paul (also known as Rekha Pal), who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 26th December 2002 leaving her surviving her one son namely Abhijit Pal (the Vendor No.1 hereto) and three daughters namely Sm. Chaitali Khatua (the Vendor No.2 hereto), Pritha Paul (since deceased) and Mitra Pal (the Vendor No.3 hereto) as her only heirs, heiresses and legal representatives (husband of Rekha Paul namely Manik Chandra Paul (also known as Manik Chandra Pal) predeceased her on 21st May 1993) who all upon his death inherited and became entitled to her entire undivided $1/6^{\text{th}}$ (one-sixth) part or share in the said Property in equal shares.
- H. The said Pritha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate and issuess on 26th August 2004 leaving her surviving her husband namely Dilip Kumar Paul (the Vendor No.4 hereto) and one son namely Saumik Paul (the Vendor No.5 hereto) as her only heirs and legal representatives who both upon her

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death inherited and became entitled to her entire undivided $1/24^{\text{th}}$ (one-twenty fourth) part or share in the said Property in equal shares.

- I. The said Latika Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 2nd October 2010 leaving her surviving her brother namely Krishna Chandra Pal and two sisters namely Chapala Pal and Suprabha Pal as her only heirs, heiresses and legal representatives (husband of Latika Pal namely Sukumar Pal predeceased her on 2nd September 1996) who all upon her death inherited and became entitled to her entire undivided $1/6^{\text{th}}$ (one-sixth) part or share in the said Property in equal shares.
- J. The said Krishna Chandra Paul (also known as Krishna Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 16th November 2012 leaving him surviving his only son namely Amar Pal (the Vendor No.15 hereto) as his only heir and legal representative (wife of Krishna Chandra Pal namely Susama Pal predeceased him on 11th April 2012) who upon his death inherited and became entitled to his entire undivided $2/9^{\text{th}}$ (two-ninth) part or share in the said Property.
- K. The said Gopinath Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 29th May 2013 leaving him surviving his wife namely Jhunu Pal (the Vendor No.13 hereto) and one daughter namely Chhandosree Pal (the Vendor No.14 hereto) as his only heiresses and legal representatives who both upon his death inherited and became entitled to his entire undivided $1/36^{\text{th}}$ (one-thirty sixth) part or share in the said Property in equal shares.
- L. The said Asit Kumar Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 19th July 2019 leaving him surviving his wife namely Bharati Pal (the Vendor No.10 hereto) and two daughters namely Ishika Pal (the Vendor No. 11 hereto) and Subhasree Pal (the Vendor No. 12 hereto) as his heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided $1/36^{\text{th}}$ (one-thirty sixth) part or share in the said Property in equal shares.
- M. The said Chapala Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 12th September 2021 leaving her surviving her only daughter namely Shubhra Pync (the Vendor No.16 hereto) as her only heiress and legal representative (husband of the

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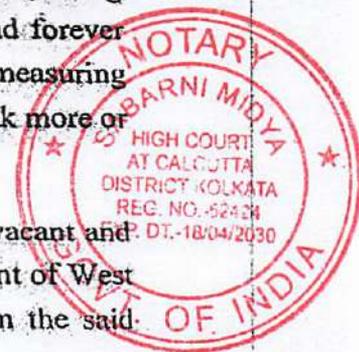
Abhijit Pal



Chapala Pal namely Sibprasad Pal predeceased her on 12th May 1995) who upon her death inherited and became entitled to her entire undivided 2/9th (two-ninth) part or share in the said Property.

- N. The said Suprabha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 11th August 2021 leaving her surviving her only son namely Abhishek Pal (the Vendor No.17 hereto) as her only heir and legal representative (husband of Suprabha Pal namely Subhrangshu Mohan Pal predeceased her on 16th January 2013) who upon his death inherited and became entitled to her entire undivided 2/9th (two-ninth) part or share in the said Property.
- O. By a Deed of Gift dated 4th December 2017 and registered with Additional District Sub-Registrar Rajarhat in Book I Volume Number 1523-2017 Pages 357676 to 357705 Being No. 152311856 for the year 2017, the said Saumik Paul (the Vendor No.5 hereto) in consideration of natural love and affection towards his father Dilip Kumar Paul (the Vendor No.4 hereto), granted conveyed and transferred, by way of gift, amongst other properties, ALL THAT piece or parcel of land containing an area of 1.4449 Satak comprising of (i) 0.61675 Satak more or less out of 1/48th (one-fourth eighth) part or share, being portion in R.S and L.R Dag No. 579 and (ii) 0.82815 Satak more or less out of 1/48th (one-fourth eighth) part or share, being portion in R.S and L.R Dag No. 1176 in the said Property, absolutely and forever and upon such gift, the said Saumik Paul remained the Owner of portion measuring (i) 0.92 Satak more or less in R.S and L.R Dag No. 579 and (ii) 1.232 Satak more or less in R.S and L.R Dag No. 1176 in the said Property.
- P. The Vendors are the absolute owners of the said Property and in 'khas' vacant and peaceful possession of the same and are paying khajana to the Government of West Bengal in respect of the said Property. Area owned by the Vendors in the said Property is as follows:-

Sl. No.	Name	Area owned by the Vendors in L.R Dag No.579 (in Satak more or less)	Area owned by the Vendors in L.R Dag No.1176 (in Satak more or less)
1	ABHIJIT PAL	3.084	4.125



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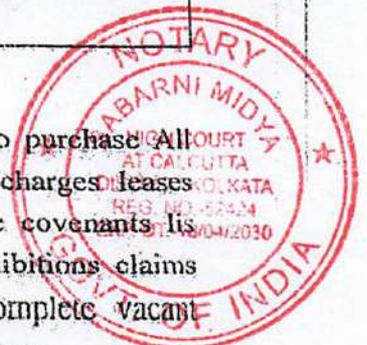
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2	(SM.) CHAITALI KHATUA	3.084	4.125
3	(SM.) MITRA PAL	3.084	4.126
4	DILIP KUMAR PAUL	2.157	2.888
5	SAUMIK PAUL	0.92	1.232
6	(SM.) RADHA RANI BOSE	2.055	2.746
7	(SM.) CHAITALI PAL	2.055	2.746
8	(SM.) SHYAMALI PAUL	2.055	2.746
9	SANKAR KUMAR PAL	2.055	2.746
10	(SM.) BHARATI PAL	0.686	0.92
11	(SM.) ISHIKA PAL	0.686	0.92
12	(SM.) SUBHASREE PAL	0.686	0.92
13	(SM.) JHUNU PAL	1.029	1.38
14	(MS.) CHHANDOSREE PAL	1.029	1.38
15	AMAR PAL	16.445	22
16	(SMT.) SHUBHRA PYNE	16.445	22
17	ABHISHEK PAL	16.445	22
TOTAL		74	99

Q. AND WHEREAS the Vendors have approached the Purchasers to purchase All That the said Property free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession and in connection with the sale of the said Property, the Vendors have made the following representations and assurances:-



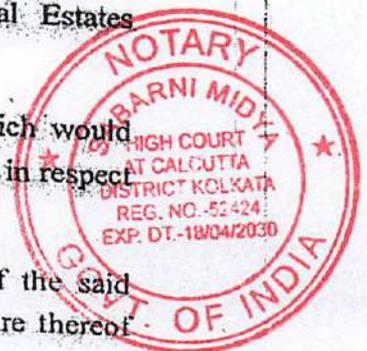
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- (i) That the Vendors are the absolute owners of the said Property having clear good marketable title thereto free from all encumbrances mortgages, charges liens, lispendens, annuity, debutters, wakf, devseva, trusts, benami transactions, attachments, bargadar, bhagchasi, leases, tenancies, occupancy rights, uses, acquisition, requisition, vesting, alignment, claims, demands and liabilities whatsoever or howsoever.
- (ii) The Vendors and their predecessors named above have been in open, continuous, uninterrupted "khas" vacant peaceful possession of the said Property since last more than 57 years without any claim or objection whatsoever or howsoever;
- (iii) That the facts recited above are all true and correct;
- (iv) That the said Property or any part thereof is not affected by any right of way water light support drainage or any other easement with any person or property and no material suppression have been made by the Vendors to the Purchasers;
- (v) That save and except the Vendors no other person has any right title or interest in the said Property or any part or share thereof and nor any person or persons has made any claim or raised any dispute in respect of or relating to the said Property or any part or share thereof in any manner whatsoever;
- (vi) That neither the Vendors nor the predecessor-in-title of the Vendors have at any time held any land in excess of the Ceiling Limits prescribed under the West Bengal Land Reforms Act, 1955 or the West Bengal Estates Acquisition Act, 1953 or any other applicable law;
- (vii) That no notice or claim has been received by the Vendors which would affect the ownership, user, enjoyment and transfer of the Vendors in respect of the said Property;
- (viii) That there is no action, suit, appeal or litigation in respect of the said Property or in any way concerning therewith or any part or share thereof pending or filed at any time heretofore;
- (ix) That no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof and that save and except the Vendors no other person can

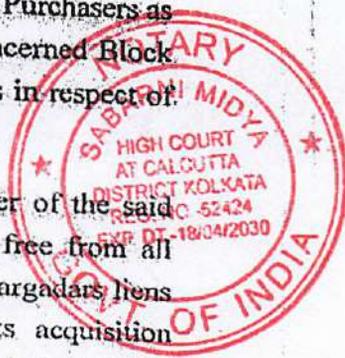


Abhijit Pal

claim any right title or interest whatsoever in the said Property or any part thereof.

- (x) That save those relating to sale of the said Property to the Purchasers hereto, the Vendors have not dealt with or encumbered the said Property in any manner nor entered upon any agreement or contract in respect thereof.
- (xi) That the said Property or any part thereof is not affected by or subject to (a) any mortgage including mortgage by deposit of title deeds or anomalous mortgage under the Transfer of Property Act, (b) any charge lien-lispendens or annuity, (c) any right of residence or maintenance under any testamentary disposition settlement or other documents or under any law, (d) any trust resulting or constructive arising under any debutter name benami transaction or otherwise, (e) any debutter wakf or devseva, (f) any attachment including attachment before judgement of any Court or authority, (g) any right of way water right support drainage or any other easement with any person or property, (h) any right of any person under any agreement or otherwise, (i) any burden or obligation other than payment of Khajana / Revenue, (j) any other encumbrance of any kind whatsoever or any decree or order including any injunction or prohibitory order.
- (xii) That the said Property is abutting directly on the public road on its Northern side.
- (xiii) That there shall be no difficulty in mutation of the name of the Purchasers as owners in the Records of Rights and other records of the concerned Block Land and Land Reforms Office and other government records in respect of the said Property upon its purchase by the Purchasers.

R. AND WHEREAS the Vendors have contracted for sale and transfer of the said Property and all properties benefits and rights appurtenant thereto free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession thereof and relying on the aforesaid representations and assurances made and/or contained on the part of the Vendors and believing the same to be true and correct and acting on faith thereof, the Purchasers have agreed to purchase the same at and for a total consideration of



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Rs.10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only.

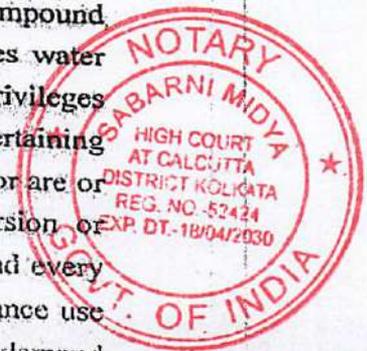
I. **NOW THIS INDENTURE WITNESSETH** that in pursuance of the said agreement and in consideration of the sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred only) of the lawful money of the Union of India in hand and well and truly paid by the Purchasers to the Vendors at or before the execution hereof (the receipt whereof the Vendors do hereby as also by the receipt and memo of consideration hereunder written admit and acknowledge and of and from the payment of the same and every part thereof forever release discharge and acquit the Purchasers and the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be) the Vendors do hereby grant sell convey transfer assign and assure unto and to the Purchasers herein in equal shares **ALL THAT** pieces and parcels of land containing an area of 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 Sataks more or less being the entire L.R. Dag No.579 and (ii) 0.99 acre or 99 Sataks more or less being the entire L.R. Dag No.1176 both recorded under L.R. Khatian Nos.4579, 4580 and 4581 (formerly R.S Dag Nos.579 and 1176 recorded under R.S. Khatian Nos.3466 and 2024/1 respectively) in Mouza Reckjoani, J.L. No.13 in the District of North 24 Parganas morefully and particularly mentioned and described in the **FIRST SCHEDULE** hereunder written and hereinafter referred to as "the said Property" **TOGETHER WITH** their respective parts or shares of and in the said Property as recited above or otherwise **TOGETHER WITH** all and singular the tangible and intangible assets dwelling room edifices fixtures gates courts courtyards compound boundaries, areas sewers drains ways paths passages fences hedges ditches trees water water courses lights and all manner of former and other rights liberties benefits privileges easements appendages and appurtenances whatsoever belonging or in any way appertaining thereto or reputed or known to be part or parcel or member thereof which now is or are or heretofore were or was held used occupied or enjoyed therewith **AND** reversion or reversions remainder or remainders and rents issues and profits thereof and all and every part thereof **AND** all the Raiyati and entire share estate right title interest inheritance use trust possession property claim easements quasi easements privileges claims and demand whatsoever of the Vendors out of or upon the entirety of the said L.R. Dag Nos.579 and 1176 and properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be **TOGETHER WITH** all deeds pattaah muniments writings and evidences of title in anywise relating to or connected with the said Property or any part thereof which now are or is or hereafter may be in possession power

custody or control of the Vendors or any person or persons from whom the Vendors may

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procure the same without any action or suit at law or in equity **AND TOGETHER WITH** all easements and share, right, title and interest of the Vendors of and in the abutting passages/roadways for beneficial use and enjoyment of the said Property **TOGETHER WITH** all legal incidence thereof **TO HAVE AND TO HOLD** the same and all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be, unto and to the use of the Purchasers absolutely and forever for a perfect and indefeasible estate of inheritance in fee simple in possession without any manner of condition use trust or other thing whatsoever to alter defeat encumber or make void the same and free from all encumbrances, mortgages, charges, liens, lis pendens, leases, tenancies, occupancy rights, uses, bargadar, vesting, debutters, trusts, attachments, acquisition, requisition, claims, demands and liabilities whatsoever or howsoever.

II. THE VENDORS DO HEREBY COVENANT WITH THE PURCHASERS as follows:

- (i) **THAT** notwithstanding any act deed matter or thing by the Vendors or their predecessors-in-title done omitted executed or knowingly permitted or suffered to the contrary the Vendors are now lawfully rightfully and absolutely seized and possessed of and/or otherwise well and sufficiently entitled to the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be without any manner of encumbrances charges conditions uses trusts or any other thing whatsoever to alter defeat encumber or make void the same;
- (ii) **AND THAT** the Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act deed matter or thing whereby the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be or any part thereof can or may be impeached encumbered or affected in title;
- (iii) **AND THAT** notwithstanding any act deed or thing whatsoever done as aforesaid the Vendors have now in themselves good right, full power and absolute authority and indefeasible title to grant sell convey transfer assign and assure all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid according to the true intent and meaning of these presents;



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(iv) AND THAT the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be now are free from all claims demands encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lispensens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully rightfully or equitably claiming any estate or interest therein through under or in trust for the Vendors and their predecessors-in-title.

(v) AND THAT the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be constitutes the entire one hundred percent share in the said Dag Nos.579 and 1176 comprised in the said Property without any remainder or residue and the Purchasers shall by virtue of the sale made hereby be and exclusively entitled to any reversion, remainder or residue attributable to the Vendors if found in such Dag. Furthermore, the Vendors have accepted that the shares of each of them as contained above and if at any time it is reflected that the shares are more or less, then the Vendors have by way of family settlement accepted and/or be deemed to have accepted their shares as contained in this deed to be final and binding on them and to have conveyed their entire shares to the Purchasers by these presents and shall not have any right to raise any dispute, claim, or objection whatsoever at any time hereafter with regard thereto.

(vi) AND THAT the Purchasers shall or may at all times hereafter peaceably and quietly hold use possess and enjoy the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be and receive the rents issues and profits thereof without any lawful eviction interruption claim or demand whatsoever from or by the Vendors or any person or persons having or lawfully rightfully or equitably claiming as aforesaid and free and clear and freely and clearly and absolutely acquitted exonerated and discharged from or by the Vendors and all person or persons having or lawfully rightfully or equitably claiming as aforesaid and by and at the costs of the Vendors effectually saved defended kept harmless and indemnified of from and against all manner of former and other estate right title interest charges mortgages encumbrances charges leases tenancies occupancy rights restrictions restrictive covenants liens



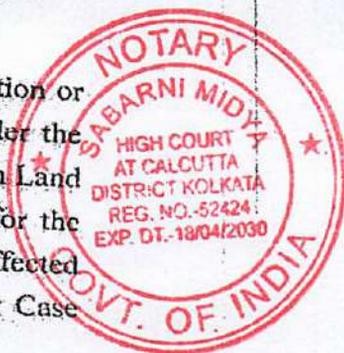
attachments bargadars lispensens uses debutters trusts acquisition requisition alignment claims demands and liabilities whatsoever or howsoever.

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(vii) **AND THAT** the Vendors and all person or persons having or lawfully rightfully or equitably claiming any estate or interest in the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be through under or in trust for the Vendors or his predecessors-in-title shall and will from time to time and at all times hereafter at the request and costs of the Purchasers do and execute or cause to be done and executed all such acts deeds and things for further better and more perfectly assuring the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid as shall or may reasonably be required by the Purchasers.

III. AND THE VENDORS DO HEREBY DECLARE AND ASSURE THE PURCHASERS as follows:-

- a) **THAT** the said Property or any portion thereof is not affected by any attachment including the attachment under any certificate case or any proceedings started at the instance of the Income Tax Authorities or the Estate Duty Authority or other Government authorities under the Public Demands Recovery Act or any other Acts or otherwise whatsoever and there is no certificate case or proceedings against the Vendors for realisation of the arrears of Income Tax or Wealth Tax or Gift Tax or other taxes or dues or otherwise under the Public Demands Recovery Act or any other Acts for the time being in force.
- b) **AND THAT** the said Property or any portion thereof is not affected by any notice or scheme of acquisition, requisition or alignment of the Kolkata Metropolitan Development Authority, West Bengal Housing Infrastructure Development Corporation or the Government or any other Public body or authorities.
- c) **AND THAT** no declaration or notification is made or published for acquisition or requisition of or alignment on the said Property or any portion thereof under the Land Acquisition Act or The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 or any other Act for the time being in force and that the said Property or any portion thereof is not affected by any notice of acquisition or requisition or alignment under any Act or Case whatsoever.
- d) **AND THAT** there is no impediment under the provisions of the Urban Land (Ceiling & Regulation) Act, 1976 and/or West Bengal Estates Acquisition Act, 1953 and/or West Bengal Land Reforms Act, 1955 and/or any other act or legislation or



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otherwise for the Vendors to grant sell convey transfer assign and assure the properties benefits advantages and rights hereby granted sold conveyed transferred assigned and assured in favour of the Purchasers in the manner aforesaid.

- e) **AND THAT** the Purchasers shall be entitled to get their names mutated in the Records of Rights under the West Bengal Land Reforms Act, 1955 as raiyats in respect of the said Property and for such purpose the heirs and legal representatives of all three recorded persons under Khatian Nos. 4579, 4580 and 4581 being legal heirs of Late Subasini Dasi do hereby give and shall be deemed to have given consent by these presents and confirm that the entire shares of each such recorded persons have been conveyed to the Purchasers by these presents.
- f) **AND THAT** the Vendors have represented and assured to the Purchasers that there is no action, suit, appeal or litigation in respect of the said Property or any part or share thereof pending or filed at any time heretofore and that the said Property has been in uninterrupted exclusive ownership and possession and enjoyment of the Vendors since becoming the owner thereof without any claim, obstruction, dispute or impediment whatsoever or howsoever from or by any person and that no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof And That save and except the Vendors no other person can claim any right title or interest whatsoever in the said Property or any part thereof and without prejudice to or affecting the covenant for protection and indemnity given by the Vendors hereinabove, the Vendors agree to pay the entire market value of the said Property at the material time and to indemnify and keep the Purchasers fully saved harmless and indemnified from and against all losses damages costs claims demands action or proceeding that the Purchasers may suffer or incur owing to any defect or deficiency being found in the title or possession of the Vendors or in case any of the representation or assurances made and/or contained on the part of the Vendors being found to be false.
- g) **AND THAT** all rates, taxes, Khajana/land revenue and other outgoings and impositions payable in respect of the said Property has duly been paid and there is no amount in arrears or outstanding in connection therewith.

THE ~~SCHEDULE~~ SCHEDULE ABOVE REFERRED TO:
(SAID PROPERTY)



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ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 satak more or less being entire L.R Dag Nos. 579 and 1176 (as described below) in Mouza Reckjoani, J.L No.13, Police Station Rajarhat, within the jurisdiction of Rajarhat Bishnupur no.1 Gram Panchayat, Additional District Sub Registry Office Rajarhat in the District of North 24 Parganas:-

RS Dag and Khatian Number	LR Dag and Khatian Number	Classification	Total Area in Dag (Acre)	Area of Dag being subject matter of Sale (Acre)
Dag No. 579 recorded in Khatian Nos. 3466	Dag No. 579 recorded in Khatian Nos. 4579, 4580 and 4581	Sali Multi storaged	0.74	0.74
Dag No. 1176 recorded in Khatian Nos. 2024/1	Dag No. 1176 recorded in Khatian Nos. 4579, 4580 and 4581	Danga	0.99	0.99
			TOTAL	1.73

The Said Property is delineated in the plan annexed hereto duly bordered thereon in "RED" and the same is butted and bounded as follows.

The entire R.S and L.R Dag No. 579 butted and bounded as follows:

- ON THE NORTH : By Public Road, L.R Dag No. 577 and partly by L.R Dag No. 578;
- ON THE SOUTH : Partly by each of L.R Dag Nos. 580, 581 and 586;
- ON THE EAST : By L.R Dag No. 1176;
- ON THE WEST : By L.R Dag No. 576 and partly by L.R Dag No. 1793.

The entire R.S and L.R Dag No. 1176 butted and bounded as follows:



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- ON THE NORTH : By L.R Dag No.1177 and partly by each of L.R Dag Nos.578 and 1179;
- ON THE SOUTH : Partly by each of L.R Dag Nos.1175 and 1174;
- ON THE EAST : Partly by each of L.R. Dag Nos. 1180, 1174 and 1177;
- ON THE WEST : By L.R Dag Nos.579, 581, 582 and partly by L.R Dag No.578.

OR HOWSOEVER OTHERWISE the same now are or is or heretofore were or was situated butted bounded called known numbered described or distinguished. The classification of L.R Dag No.579 has been erroneously recorded as Pukur which is to be corrected. Be it mentioned that the structures and several residential dwelling rooms with cemented flooring on the said property measures about 1500 Square feet more or less.

IN WITNESS WHEREOF the parties hereto have hereunto set and subscribed their respective hands and seals the day month and year first above written.

<p>SIGNED SEALED AND DELIVERED by the abovenamed VENDORS at Kolkata in the presence of:</p> <p>(1) <i>[Signature]</i> <i>(S. C. Bhowmik Prasad)</i> CHANDRA SHEKHAR PRASAD C-1059, Set. Po, Mahanagar, Lucknow. 226006</p> <p>(2) <i>[Signature]</i> Shibendu Kumar Khatri</p>	<p><i>Abhijit Pal</i> (ABHIJIT PAL)</p>
	<p><i>Mitra Pal</i> (MITRA PAL)</p> <p><i>Chaitali Khatri</i> (CHAITALI KHATUA)</p>
<p><i>Dilip Kumar Paul</i> (DILIP KUMAR PAUL)</p>	<p><i>Saumik Paul</i> (SAUMIK PAUL)</p>



[Signature]

(Abhijit Pal)

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Radharani Bose (RADHA RANI BOSE)	Chaitali Pal. (CHAITALI PAL)
Shyamali Paul (SHYAMALI PAUL)	Sankar Kumar Pal (SANKAR KUMAR PAL)
Bharati Pal (BHARATI PAL)	Ishika Pal (ISHIKA PAL)
Subhasree Pal (SUBHASREE PAL)	Jhunu Pal. (JHUNU PAL)
Chhandosree Pal. (CHHANDOSREE PAL)	Amar Pal. (AMAR PAL)
Shubhra Pyne (SHUBHRA PYNE)	Abhishek Pal (ABHISHEK PAL)

SIGNED SEALED AND DELIVERED by
the abovenamed PURCHASERS at Kolkata
in the presence of:

- (1) *[Signature]*
(K.S. Bhowmik)
- (2) Shibendu Kumar Khatua.
407, G.T. Road, Bally, Howrah.
Pin - 711201.
- (3) Brahma Bagan
Adv.
2, P. More Street
KOL-01

ATK CONTOURS INFRA LLP
PLACID REALTORS LLP
ATK STONEWORKS LLP
ATK HOMES LLP
ATK DWELLERS LLP
ATK BRICKS LLP
ATK CHATELRS REALTY PVT LTD
[Signature]
SYED ABRAR IMAM
Designated Partner / Director



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T. R. INFRAPROJECTS PVT. LTD.

Jai 2 Khan

Director

KZAR PROPERTIES PVT. LTD.

[Signature]

Director

AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRAPROPERTIES LLP

[Signature]
DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED

[Signature]
DIRECTOR / AUTHORISED SIGNATORY

Drafted by me:

Pratim Chakraborty Advocate
C/o DSP Law Associates,
Advocates
4D, Nicco House,
1B Hare Street,
Kolkata-700001 (763/2012)



RECEIPT AND MEMO OF CONSIDERATION

RECEIVED by the abovenamed Vendors of and from the within named Purchasers the within mentioned sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only being the consideration in full payable under these presents as per memo written hereinbelow:

MEMO OF CONSIDERATION:

Sl. No.	By or out of Cash/Demand draft/Cheque Numbers	Date	Bank & Branch	Amount (in Rs. P.)
1	000003	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
2	000021	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
3	000006	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
4	000007	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
5	000008	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
6	000009	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
7	000010	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
8	000022	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00

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9	000013	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
10	000015	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
11	000016	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
12	000017	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
13	000024	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
14	000019	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
15	000023	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,744.00
16	363705	01/06/2023	IDBI BANK, KOLKATA	187,000.00
17	363720	01/06/2023	IDBI BANK, KOLKATA	187,000.00
18	363707	01/06/2023	IDBI BANK, KOLKATA	121,000.00
19	363708	01/06/2023	IDBI BANK, KOLKATA	121,000.00
20	363709	01/06/2023	IDBI BANK, KOLKATA	121,000.00
21	363710	01/06/2023	IDBI BANK, KOLKATA	374,000.00
22	363711	01/06/2023	IDBI BANK, KOLKATA	374,000.00

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Abhijit Patil

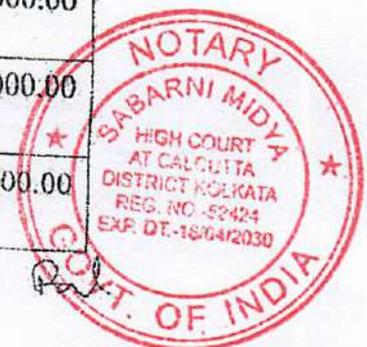


23	363721	01/06/2023	IDBI BANK, KOLKATA	374,000.00
24	363713	01/06/2023	IDBI BANK, KOLKATA	374,000.00
25	363715	01/06/2023	IDBI BANK, KOLKATA	88,000.00
26	363716	01/06/2023	IDBI Bank, KOLKATA	88,000.00
27	363717	01/06/2023	IDBI Bank, KOLKATA	88,000.00
28	363723	01/06/2023	IDBI BANK, KOLKATA	374,000.00
29	363719	01/06/2023	IDBI BANK, KOLKATA	374,000.00
30	363722	01/06/2023	IDBI BANK, KOLKATA	47,744.00
31	000003	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
32	000018	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
33	000005	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
34	000006	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
35	000007	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
36	000008	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
37	000009	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
38	000021	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
39	000011	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
40	000013	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00

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41	000014	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
42	000015	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
43	000022	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
44	000017	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
45	000020	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00
46	000486	01/06/2023	ICICI BANK, KOLKATA	187,000.00
47	000488	01/06/2023	ICICI BANK, KOLKATA	121,000.00
48	000489	01/06/2023	ICICI BANK, KOLKATA	121,000.00
49	000490	01/06/2023	ICICI BANK, KOLKATA	121,000.00
50	000491	01/06/2023	ICICI BANK, KOLKATA	374,000.00
51	000492	01/06/2023	ICICI BANK, KOLKATA	374,000.00
52	000494	01/06/2023	ICICI BANK, KOLKATA	374,000.00
53	029059	01/06/2023	AXIS BANK, KOLKATA	187,000.00
54	029075	01/06/2023	AXIS BANK, KOLKATA	187,000.00
55	029061	01/06/2023	AXIS BANK, KOLKATA	121,000.00
56	029062	01/06/2023	AXIS BANK, KOLKATA	121,000.00
57	029063	01/06/2023	AXIS BANK, KOLKATA	121,000.00
58	029064	01/06/2023	AXIS BANK, KOLKATA	374,000.00

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59	029065	01/06/2023	AXIS BANK, KOLKATA	374,000.00
60	029074	01/06/2023	AXIS BANK, KOLKATA	374,000.00
61	029067	01/06/2023	AXIS BANK, KOLKATA	374,000.00
62	029069	01/06/2023	AXIS BANK, KOLKATA	88,000.00
63	029070	01/06/2023	AXIS BANK, KOLKATA	88,000.00
64	029071	01/06/2023	AXIS BANK, KOLKATA	88,000.00
65	029077	01/06/2023	AXIS BANK, KOLKATA	374,000.00
66	029073	01/06/2023	AXIS BANK, KOLKATA	374,000.00
67	029076	01/06/2023	AXIS BANK, KOLKATA	47,744.00
68	365801	01/06/2023	IDBI BANK, KOLKATA	187,000.00
69	365819	01/06/2023	IDBI BANK, KOLKATA	187,000.00
70	365803	01/06/2023	IDBI BANK, KOLKATA	121,000.00
71	365804	01/06/2023	IDBI BANK, KOLKATA	121,000.00
72	365805	01/06/2023	IDBI BANK, KOLKATA	121,000.00
73	365806	01/06/2023	IDBI BANK, KOLKATA	374,000.00
74	365807	01/06/2023	IDBI BANK, KOLKATA	374,000.00
75	365817	01/06/2023	IDBI BANK, KOLKATA	374,000.00
76	365809	01/06/2023	IDBI BANK, KOLKATA	374,000.00



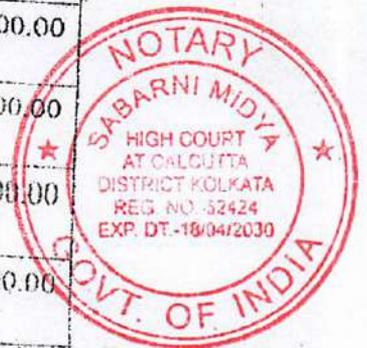
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Abhijit Pal

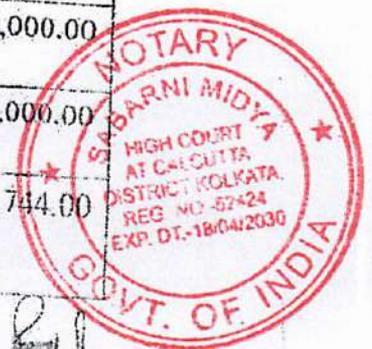
	365811	01/06/2023	IDBI BANK, KOLKATA	88,000.00
78	365812	01/06/2023	IDBI BANK, KOLKATA	88,000.00
79	365814	01/06/2023	IDBI BANK, KOLKATA	88,000.00
80	365820	01/06/2023	IDBI BANK, KOLKATA	374,000.00
81	365816	01/06/2023	IDBI BANK, KOLKATA	374,000.00
82	365818	01/06/2023	IDBI BANK, KOLKATA	47,744.00
83	024277	01/06/2023	AXIS BANK, KOLKATA	187,000.00
84	042970	01/06/2023	AXIS BANK, KOLKATA	187,000.00
85	024279	01/06/2023	AXIS BANK, KOLKATA	121,000.00
86	024280	01/06/2023	AXIS BANK, KOLKATA	121,000.00
87	042956	01/06/2023	AXIS BANK, KOLKATA	121,000.00
88	042957	01/06/2023	AXIS BANK, KOLKATA	374,000.00
89	042958	01/06/2023	AXIS BANK, KOLKATA	374,000.00
90	042968	01/06/2023	AXIS BANK, KOLKATA	374,000.00
91	042960	01/06/2023	AXIS BANK, KOLKATA	374,000.00
92	042962	01/06/2023	AXIS BANK, KOLKATA	88,000.00
93	042963	01/06/2023	AXIS BANK, KOLKATA	88,000.00
94	042965	01/06/2023	AXIS BANK, KOLKATA	88,000.00

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Abhijit Pal



95	042971	01/06/2023	AXIS BANK, KOLKATA	374,000.00
96	042967	01/06/2023	AXIS BANK, KOLKATA	374,000.00
97	000221	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
98	000237	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
99	000223	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
100	000224	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
101	000225	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
102	000226	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
103	000227	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
104	000236	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
105	- 000229	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
106	000231	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
107	000232	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
108	000233	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
109	000239	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
110	000235	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
111	000238	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00



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[Signature] Abhijit Pal

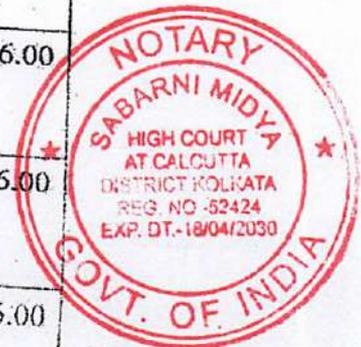
112	000767	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
113	000783	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
114	000769	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
115	000770	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
116	000771	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
117	000772	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
118	000773	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
119	000782	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
120	000775	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
121	000777	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
122	000778	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
123	000779	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
124	000785	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
125	000781	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
126	000784	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00



Das

Abhijit Pal

127	313174	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	4,553.00
128	313177	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	3,980.00
129	313184	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
130	313182	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
131	313176	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
132	313172	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
133	313180	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,960.00
134	313179	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
135	313173	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
136	313175	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
137	313178	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
138	313187	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00



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[Signature] Ashijit Pal

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139	313183	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
140	313186	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
141	313185	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	2,294,050.00
142	052382	05/06/2023	IDBI BANK, KOLKATA	4,553.00
143	052383	05/06/2023	IDBI BANK, KOLKATA	3,980.00
144	052384	05/06/2023	IDBI BANK, KOLKATA	6,320.00
145	052385	05/06/2023	IDBI BANK, KOLKATA	6,320.00
146	052386	05/06/2023	IDBI BANK, KOLKATA	6,320.00
147	052387	05/06/2023	IDBI BANK, KOLKATA	8,533.00
148	052388	05/06/2023	IDBI BANK, KOLKATA	7,960.00
149	052389	05/06/2023	IDBI BANK, KOLKATA	8,533.00
150	052390	05/06/2023	IDBI BANK, KOLKATA	8,533.00
151	052392	05/06/2023	IDBI BANK, KOLKATA	7,486.00
152	052393	05/06/2023	IDBI BANK, KOLKATA	7,486.00



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Asst. Registrar Bank

153	052394	05/06/2023	IDBI BANK, KOLKATA	7,486.00
154	052395	05/06/2023	IDBI BANK, KOLKATA	8,533.00
155	052396	05/06/2023	IDBI BANK, KOLKATA	8,533.00
156	052397	05/06/2023	IDBI BANK, KOLKATA	2294050.00
157	004910	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
158	004911	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
159	004912	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
160	004914	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
161	004915	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
162	004916	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
163	004917	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
164	004918	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
165	004919	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
166	004921	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
167	004922	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00



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168	004923	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
169	004924	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
170	004925	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
171	004926	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
172	508892	05/06/2023	ICICI BANK, KOLKATA	4,553.00
173	508893	05/06/2023	ICICI BANK, KOLKATA	190,980.00
174	508894	05/06/2023	ICICI BANK, KOLKATA	6,320.00
175	508895	05/06/2023	ICICI BANK, KOLKATA	6,320.00
176	508896	05/06/2023	ICICI BANK, KOLKATA	6,320.00
177	508897	05/06/2023	ICICI BANK, KOLKATA	8,533.00
178	508898	05/06/2023	ICICI BANK, KOLKATA	7,960.00
179	508899	05/06/2023	ICICI BANK, KOLKATA	382,533.00
180	UTR No. 000136521231	15/06/2023	ICICI BANK, KOLKATA	8,533.00
181	508956	05/06/2023	ICICI BANK, KOLKATA	95,486.00
182	508957	05/06/2023	ICICI BANK, KOLKATA	95,486.00



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Shri Abhinjit Pal

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183	508958	05/06/2023	ICICI BANK, KOLKATA	95,486.00
184	508959	05/06/2023	ICICI BANK, KOLKATA	382,533.00
185	508960	05/06/2023	ICICI BANK, KOLKATA	382,533.00
186	508961	05/06/2023	ICICI BANK, KOLKATA	2,294,050.00
187	500672	05/06/2023	AXIS BANK, KOLKATA	4,553.00
188	500657	05/06/2023	AXIS BANK, KOLKATA	3,980.00
189	500658	05/06/2023	AXIS BANK, KOLKATA	6,320.00
190	500659	05/06/2023	AXIS BANK, KOLKATA	6,320.00
191	500676	05/06/2023	AXIS BANK, KOLKATA	6,320.00
192	500661	05/06/2023	AXIS BANK, KOLKATA	8,533.00
193	500662	05/06/2023	AXIS BANK, KOLKATA	7,960.00
194	500663	05/06/2023	AXIS BANK, KOLKATA	8,533.00
195	500664	05/06/2023	AXIS BANK, KOLKATA	8,533.00
196	500666	05/06/2023	AXIS BANK, KOLKATA	7,486.00
197	500667	05/06/2023	AXIS BANK, KOLKATA	7,486.00



Signature

Signature Abhijit Pal

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198	500668	05/06/2023	AXIS BANK, KOLKATA	7,486.00
199	500669	05/06/2023	AXIS BANK, KOLKATA	8,533.00
200	500670	05/06/2023	AXIS BANK, KOLKATA	8,533.00
201	500671	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
202	053064	05/06/2023	IDBI BANK, KOLKATA	4,533.00
203	053065	05/06/2023	IDBI BANK, KOLKATA	3,980.00
204	053066	05/06/2023	IDBI BANK, KOLKATA	6,320.00
205	053067	05/06/2023	IDBI BANK, KOLKATA	6,320.00
206	053068	05/06/2023	IDBI BANK, KOLKATA	6,320.00
207	053069	05/06/2023	IDBI BANK, KOLKATA	8,533.00
208	053070	05/06/2023	IDBI BANK, KOLKATA	7,960.00
209	053071	05/06/2023	IDBI BANK, KOLKATA	8,533.00
210	053072	05/06/2023	IDBI BANK, KOLKATA	8,533.00
211	053074	05/06/2023	IDBI BANK, KOLKATA	7,486.00



Abhijit Paul

212	053075	05/06/2023	IDBI BANK, KOLKATA	7,486.00
213	053076	05/06/2023	IDBI BANK, KOLKATA	7,486.00
214	053077	05/06/2023	IDBI BANK, KOLKATA	8,533.00
215	053078	05/06/2023	IDBI BANK, KOLKATA	8,533.00
216	053079	05/06/2023	IDBI BANK, KOLKATA	2,294,050.00
217	500688	05/06/2023	AXIS BANK, KOLKATA	4,553.00
218	500673	05/06/2023	AXIS BANK, KOLKATA	3,980.00
219	500674	05/06/2023	AXIS BANK, KOLKATA	6,320.00
220	500675	05/06/2023	AXIS BANK, KOLKATA	6,320.00
221	500660	05/06/2023	AXIS BANK, KOLKATA	6,320.00
222	AXSK 231660001055	15/06/2023	AXIS BANK, KOLKATA	8,533.00
223	500678	05/06/2023	AXIS BANK, KOLKATA	7,960.00
224	500679	05/06/2023	AXIS BANK, KOLKATA	8,533.00
225	500680	05/06/2023	AXIS BANK, KOLKATA	8,533.00



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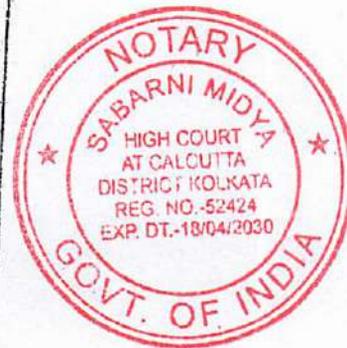
226	500682	05/06/2023	AXIS BANK, KOLKATA	7,486.00
227	500683	05/06/2023	AXIS BANK, KOLKATA	7,486.00
228	500684	05/06/2023	AXIS BANK, KOLKATA	7,486.00
229	500685	05/06/2023	AXIS BANK, KOLKATA	8,533.00
230	500686	05/06/2023	AXIS BANK, KOLKATA	8,533.00
231	500687	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
232	004891	05/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
233	004892	05/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
234	004893	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
235	004894	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
236	004898	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
237	004899	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
238	004900	05/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
239	004901	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00



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240	004902	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
241	004904	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
242	004905	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
243	004906	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
244	004907	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
245	004908	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
246	004909	05/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
247	004927	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
248	004928	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
249	004929	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
250	004930	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
251	004931	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
252	004932	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
253	004933	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00



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254	004934	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
255	004935	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
256	004937	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
257	004940	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
258	004945	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
259	004946	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
260	004947	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
261	004944	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
262	500694	09/06/2023	AXIS BANK, KOLKATA	47,743.00
263	500693	09/06/2023	AXIS BANK, KOLKATA	47,744.00
264	500695	09/06/2023	AXIS BANK, KOLKATA	47,743.00
265	052788	09/06/2023	IDBI BANK, KOLKATA	47,743.00
266	052787	09/06/2023	IDBI BANK, KOLKATA	47,743.00
267	313203	09/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,743.00



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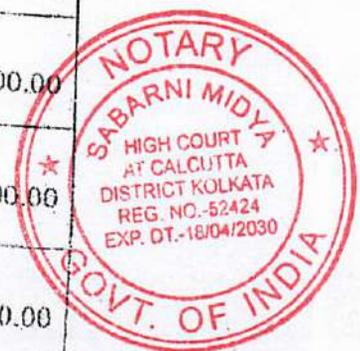
268	508938	09/06/2023	ICICI BANK, KOLKATA	47,744.00
269	508939	09/06/2023	ICICI BANK, KOLKATA	47,744.00
270	004963	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
271	004961	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
272	004962	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
273	000760	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
274	000772	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
275	000758	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
276	000757	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
277	000756	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
278	000755	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
279	000754	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
280	000771	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
281	000765	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00



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282	000770	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
283	000763	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
284	000762	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
285	000761	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
286	000768	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
287	000767	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
288	000638	01/06/2023	ICICI BANK LTD., KOLKATA	187,000.00
289	000637	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
290	000636	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
291	000628	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
292	000635	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
293	000630	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
294	000634	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
295	000633	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00



Bye

for Abhijit Paul

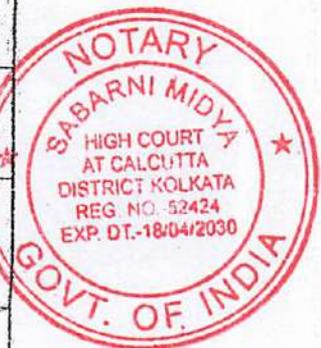
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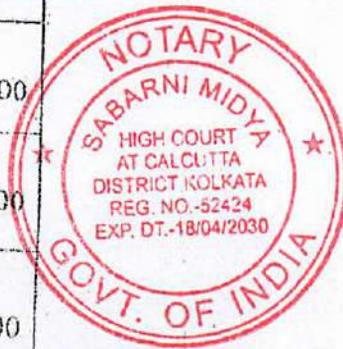
296	ICICR5202305 1500802457	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
297	ICICR5202305 1500803092/	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
298	ICICR5202305 2600807792	26/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
299	ICICR5202306 0500605166	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
300	ICICR5202306 0500628921	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
301	ICICR5202306 0500628543	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
302	ICICR5202306 0500627331	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
303	ICICR5202306 0500618066	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
304	YESBR520230 51597578947	16/05/2023	YES BANK LTD., KOLKATA	2,294,050.00
305	577530	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
306	577531	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
307	577532	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
308	577533	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
309	577534	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00

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310	577535	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
311	577536	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
312	577537	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
313	577538	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
314	508946	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
315	577540	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
316	577541	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
317	577542	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
318	577543	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
319	577544	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
320	000689	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
321	577515	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
322	577516	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
323	577517	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00



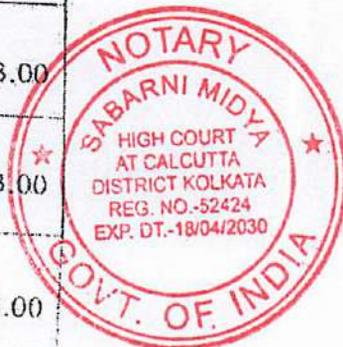
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324	577518	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
325	577519	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
326	577520	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
327	577521	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
328	577522	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
329	577523	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
330	508948	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
331	577525	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
332	577526	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
333	577527	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
334	577528	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
335	577529	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
336	000646	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
337	577500	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00

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338	577501	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
339	577502	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
340	577503	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
341	577504	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
342	577505	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
343	577506	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
344	577507	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
345	577508	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
346	508952	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
347	577510	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
348	577511	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
349	577512	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
350	577513	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
351	577514	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00

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352	000623	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
353	577485	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
354	577486	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
355	577487	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
356	577488	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
357	577489	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
358	577490	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
359	577491	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
360	577492	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
361	577493	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
362	508950	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
363	577495	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
364	577496	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
365	577497	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00



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Abhijit Pal

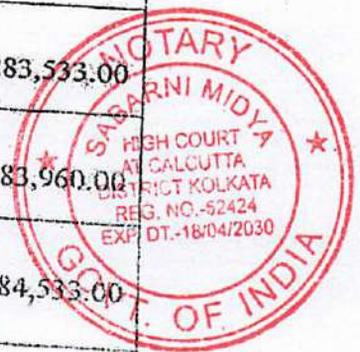
366	577498	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
367	577499	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
368	000613	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
369	577470	05/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
370	577471	05/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
371	577472	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
372	577473	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
373	577474	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
374	577475	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
375	577476	05/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
376	577477	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
377	577478	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
378	508942	05/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
379	577480	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00



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380	577481	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
381	577482	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
382	577483	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
383	577484	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
384	000691	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
385	577575	06/06/2023	ICICI BANK LTD., KOLKATA	92,553.00
386	577576	06/06/2023	ICICI BANK LTD., KOLKATA	91,980.00
387	577577	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
388	577578	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
389	577579	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
390	577580	06/06/2023	ICICI BANK LTD., KOLKATA	283,533.00
391	577581	06/06/2023	ICICI BANK LTD., KOLKATA	183,960.00
392	577582	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
393	577583	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00



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394	577585	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
395	577586	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
396	577587	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
397	577588	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
398	577589	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
399	000765	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
400	577560	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
401	577561	06/06/2023	ICICI BANK LTD., KOLKATA	3,980.00
402	577562	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
403	577563	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
404	577564	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
405	577565	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
406	577566	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
407	577567	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
408	577568	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00



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Abhinjit Paul

409	577570	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
410	577571	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
411	577572	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
412	577573	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
413	577574	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
414	000583	14/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
415	577545	06/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
416	577546	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
417	577547	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
418	577548	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
419	577549	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
420	577550	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
421	577551	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
422	577552	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
423	577553	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
424	508944	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
425	577555	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
426	577556	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00

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427	577557	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
428	577558	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
429	577559	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
430	000780	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
431	932560	07/06/2023	YES BANK LTD., KOLKATA	191,553.00
432	932561	07/06/2023	YES BANK LTD., KOLKATA	190,980.00
433	932562	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
434	932563	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
435	932564	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
436	932565	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
437	932567	07/06/2023	YES BANK LTD., KOLKATA	381,960.00
438	932568	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
439	932569	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
440	804659	07/06/2023	YES BANK LTD., KOLKATA	47,744.00
441	932571	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
442	932572	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
443	932573	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
444	932574	07/06/2023	YES BANK LTD., KOLKATA	382,533.00



Bye

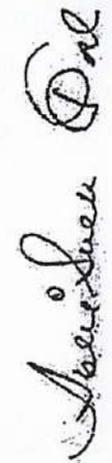
At Mahipat Pal

445	932575	07/06/2023	YES BANK LTD., KOLKATA	
446	YESB31661348 475	15/06/2023	YES BANK LTD., KOLKATA	382,533.00
447	Cash	---	---	47,743.00
448	TDS			17.00
TOTAL:				10,42,748.00
				10,42,74,800.00

(Rupees ten crores forty two lakhs seventy four thousand eighty hundred) only

WITNESSES:-	
(1) <i>[Signature]</i> (2) Shibendu Kumar Khatri.	<i>Abhijit Pal</i> (ABHIJIT PAL)
<i>Chaitali Khatri</i> (CHAITALI KHATUA)	<i>Mitra Pal.</i> (MITRA PAL)
<i>Dilip Kumar Paul</i> (DILIP KUMAR PAUL)	<i>Saumik Paul</i> (SAUMIK PAUL)
<i>Radharani Bose</i> (RADHA RANI BOSE)	<i>Chaitali Pal</i> (CHAITALI PAL)
<i>Shyamali Paul</i> (SHYAMALI PAUL)	<i>Sankar Kumar Pal</i> (SANKAR KUMAR PAL)

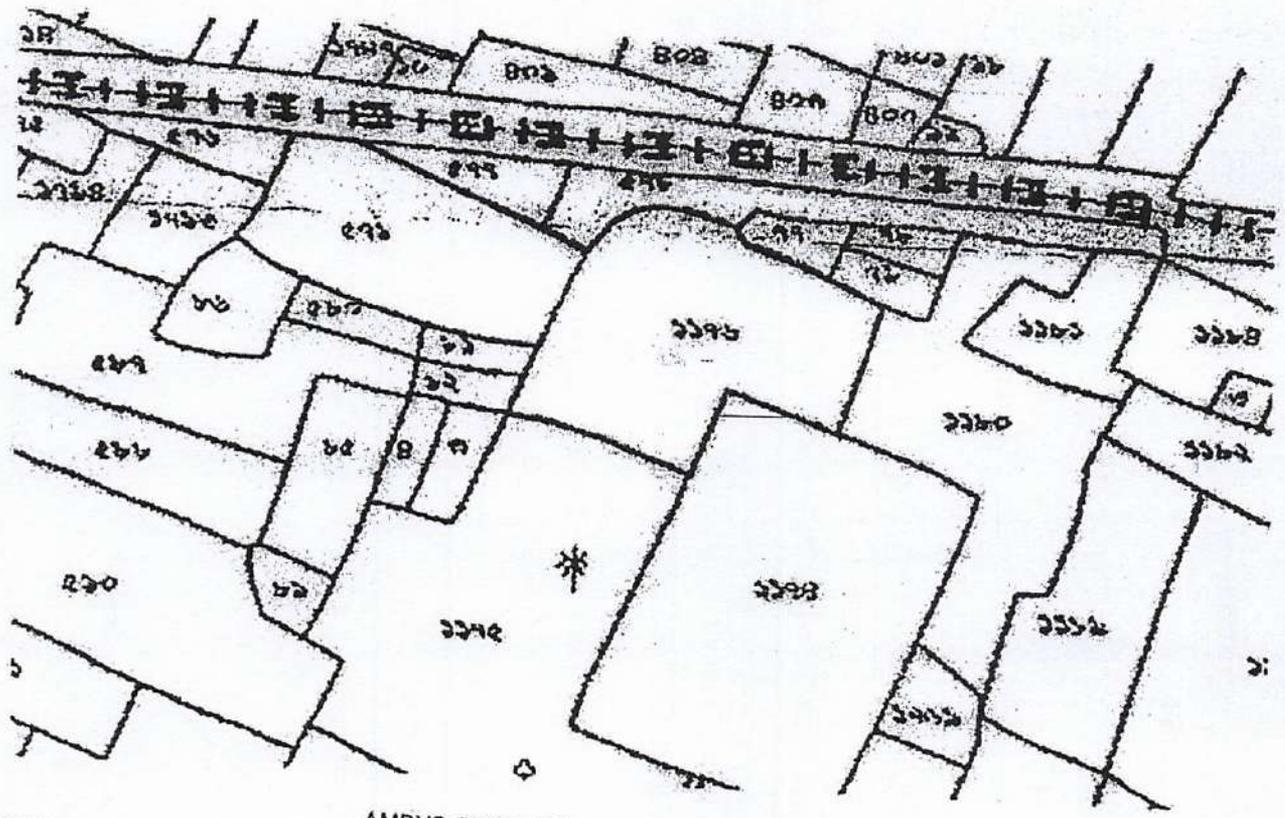


Bharati Pal (BHARATI PAL)	 (ISHIKA PAL)
Subhasree Pal (SUBHASREE PAL)	Shreya Pal (SHREYA PAL)
Chhandosree Pal. (CHHANDOSREE PAL)	Amar Pal (AMAR PAL)
Shubhra Pyne (SHUBHRA PYNE)	 (ABHISHEK PAL)



106

Out Line Plan showing scanned Mouza Map in respect of entire L.R. Dag-Nos.579 and 1176 in Mouza Reckjoani, J. L. No.13, Police Station-Rajarhat, in the District of North 24 Parganas, Kolkata-700135. (Subject Area of Sale - 1.73 safak or 1.73 acre more or less)



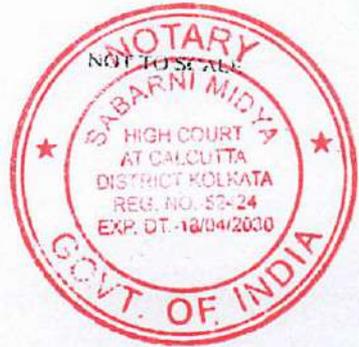
K CONTOURS INFRA LLP
K ACID REALTORS LLP
K STONWORKS LLP
K HOMES LLP
K DWELLERS LLP
K BRICKS LLP
K CHATELS REALTY PVT LTD
[Signature]
Designated Partner / Director

AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRA PROPERTIES LLP
[Signature]
DIRECTOR / PARTNER / AUTHORIZED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED
[Signature]
DIRECTOR / AUTHORIZED SIGNATORY

[Signature]

R. INFRAPROJECTS PVT. LTD.
[Signature]
Director
ZAR PROPERTIES PVT. LTD.
[Signature]
Director



~~108~~

Due to shortage of space in plan, the parties are putting their signature hereunder to confirm the plan

Chaitali Khatua
(CHAITALI KHATUA)

Mitra Pal
(MITRA PAL)

Dilip Kumar Paul
(DILIP KUMAR PAUL)

Saumik Paul
(SAUMIK PAUL)

Radharani Bose
(RADHA RANI BOSE)

Chaitali Pal
(CHAITALI PAL)

Shyamali Paul
(SHYAMALI PAUL)

Sankar Kumar Pal
(SANKAR KUMAR PAL)

Bharati Pal
(BHARATI PAL)

Ishika Pal
(ISHIKA PAL)

Subhasree Pal
(SUBHASREE PAL)

Jhunu Pal
(JHUNU PAL)



~~128~~

Chhandosree Pal.
(CHHANDOSREE PAL)

Amar Pal.
(AMAR PAL)

Shubhra Pyne
(SHUBHRA PYNE)

Abhishek Pal
(ABHISHEK PAL)



18A

Finger prints of the executant



Alhajir Pal

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Chaitali Khane

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Mitica Pal

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

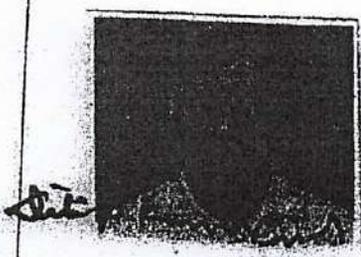


101



X

Finger prints of the executant



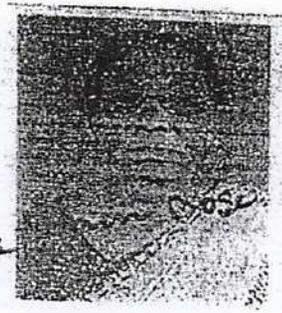
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Thumb	Fore	Middle (Right Hand)	Ring Hand	Little

Finger prints of the executant



Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand	Little

Finger prints of the executant

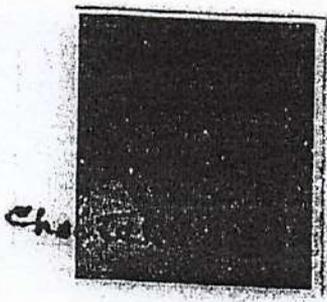


Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand	Little

NOTARY
SABARISHMIDYA
HIGH COURT
AT KOLKATA
REG. No. 32514
EXP. DT. 16/04/2030
GOVT. OF INDIA

X

Finger prints of the executant



Ch...

Little	Ring	Middle (Left Hand)	Fore	Thumb
Thumb	Fore	Middle (Right Hand)	Ring	Little

Finger prints of the executant



Slye

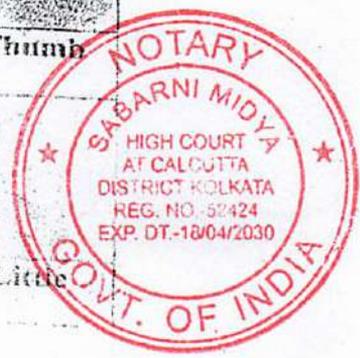
Little	Ring	Middle (Left Hand)	Fore	Thumb
Thumb	Fore	Middle (Right Hand)	Ring	Little

Finger prints of the executant



Banikar...

Little	Ring	Middle (Left Hand)	Fore	Thumb
Thumb	Fore	Middle (Right Hand)	Ring	Little



1X

Finger prints of the executant



Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little



13

99 5

Finger prints of the executant

					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant

					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant

					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

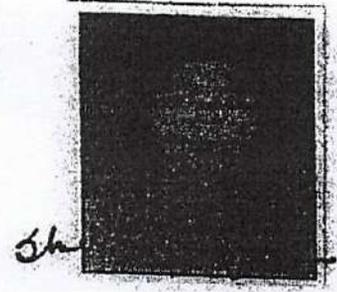
NOTARY
 SABARNI M DIXIT
 HIGH COURT
 AT CALCUTTA
 DISTRICT KOLKATA
 REG. NO. 2424
 EXP. DT. 18/04/2030
 GOVT. OF INDIA

1X

107

Finger prints of the executant

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little



Finger prints of the executant

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little



Finger prints of the executant

Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little



NOTARY
 SABARNI MIDYA
 HIGH COURT
 AT CALCUTTA
 DISTRICT KOLKATA
 REG. NO. 52124
 EXP. DT. 18/04/2030
 GOVT. OF INDIA

IX

Finger prints of the executant



Handwritten signature

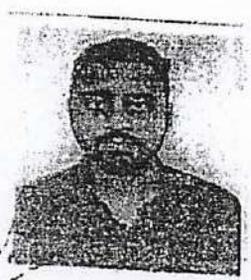
Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

Finger prints of the executant



Handwritten signature

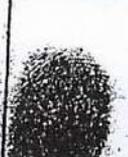
Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little



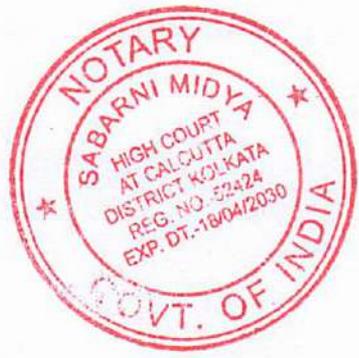
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109

77

	<i>Finger prints of the executant</i>				
					
	Little	Ring	Middle (Left	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right	Ring Hand)	Little

<div style="border: 1px solid black; padding: 5px; width: fit-content;"> Space for pasting Photograph of the executant. </div>	<i>Finger prints of the executant</i>				
	Little	Ring	Middle (Left	Fore Hand)	Thumb
	Thumb	Fore	Middle (Right	Ring Hand)	Little



পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



Record downloaded from-

BanglarBhumi - বাংলার জমির তথ্য

Android App on



ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ [15]উত্তর ২৪ পরগণা

ব্লকঃ [07]রাজারহাট

মৌজাঃ [013]রেকজোয়ানী

(Live Data As On 03/05/2023,13:30:34)

জে.এল নং (J.L No.): 13 খানা (P.S.): রাজারহাট

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
579	শালি	0.74	Click Here

Khatian No. খতিয়ান নং	Owner Name রায়তের নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
4579	শ্রী দীনেশ চন্দ্র পাল	শরত্ চন্দ্র	0.3333	0.2400	Nil
4580	কৃষ্ণ চন্দ্র পাল	শরত্ চন্দ্র পাল	0.3333	0.2500	Nil
4581	রমেশ পাল	শরত্ চন্দ্র পাল	0.3334	0.2500	Nil



~~117A~~

WEST BENGAL KHATIAN AND PLOT INFORMATION

Record downloaded from

Banglar Bhumi- Bengal Plot Information

Land and Land Reforms and Refugee Relief and Rehabilitation Department

District : (15) North 24 Parganas

Block : (07) Rajarhat

Mouja : (013) Reckjuani

Live data As on 03/05/2023

JL No. 13 P.S. Rajarhat

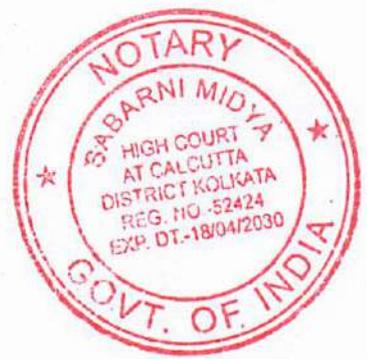
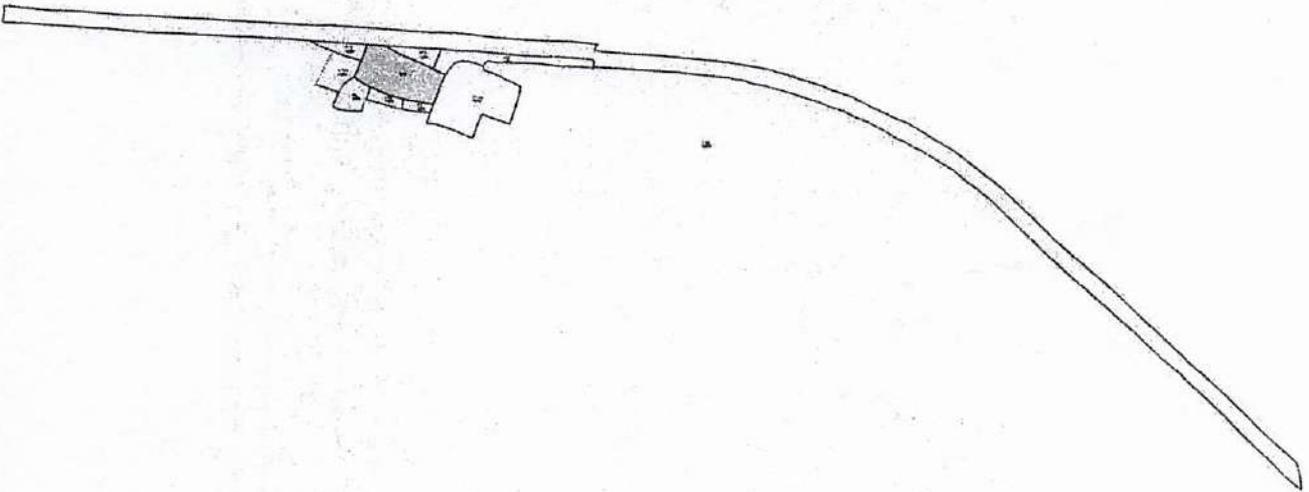
Plot no	Classification	Total area of the Plot (Acre)	Plot Map
579	Sali	0.74	Click Here

Khatian No	Owner Name	Father/ Husband	Share	Share Area	Remarks
4579	Sri Dinesh Chandra Pal	Sarat Chandra	0.3333	.2400	NIL
4580	Krishna Chandra Pal	Sarat Chandra Pal	0.3333	.2500	NIL
4581	Ramesh Pal	Sarat Chandra Pal	0.3334	.2500	NIL



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Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain

bt

Major Information of the Deed

Deed No :	I-1904-08448/2023	Date of Registration	15/06/2023
Query No / Year	1904-2001545851/2023	Office where deed is registered	
Query Date	14/06/2023 6:30:18 PM	A.R.A. - IV KOLKATA, District: Kolkata	
Applicant Name, Address & Other Details	Subhash Naskar 1B And 2, Hare Street, Thana : Hare Street, District : Kolkata, WEST BENGAL, PIN - 700001, Mobile No. : 9123314639, Status :Solicitor firm		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreement [No of Agreement : 2]		
Set Forth value	Market Value		
Rs. 10,42,74,800/-	Rs. 10,42,74,800/-		
Stampduty Paid(SD)	Registration Fee Paid		
Rs. 41,71,022/- (Article:23)	Rs. 10,42,846/- (Article:A(1), E)		
Remarks			

Land Details :

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Rekjoyani, JI No: 13, Pin Code : 700135

Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-579 (RS :-)	LR-4579	Bastu	Shali	0.24 Acre	2,17,68,785/-	2,17,68,785/-	Property is on Road Adjacent to Metal Road,
L2	LR-579 (RS :-)	LR-4580	Bastu	Shali	0.25 Acre	2,26,75,816/-	2,26,75,816/-	Property is on Road Adjacent to Metal Road,
L3	LR-579 (RS :-)	LR-4581	Bastu	Shali	0.25 Acre	2,26,75,826/-	2,26,75,826/-	Property is on Road Adjacent to Metal Road,
L4	LR-1176 (RS :-)	LR-4579	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
L5	LR-1176 (RS :-)	LR-4580	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
L6	LR-1176 (RS :-)	LR-4581	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
		TOTAL :			173Dec	1032,62,300 /-	1032,62,300 /-	
	Grand Total :				173Dec	1032,62,300 /-	1032,62,300 /-	



1X0

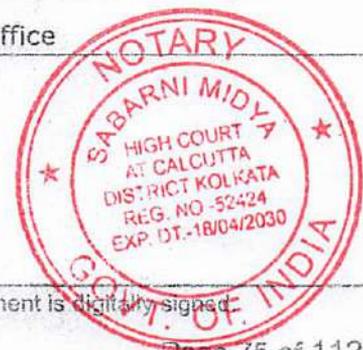
623

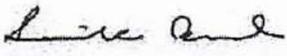
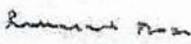
Structure Details :

Sch No	Structure Details	Area of Structure	Setforth Value (In Rs.)	Market value (In Rs.)	Other Details
S1	On Land L1, L2, L3, L4, L5, L6	1500 Sq Ft.	10,12,500/-	10,12,500/-	Structure Type: Structure
Gr. Floor, Area of floor : 1500 Sq Ft., Residential Use, Cemented Floor, Age of Structure: 0Year, Roof Type: Pucca, Extent of Completion: Complete					
Total :		1500 sq ft	10,12,500 /-	10,12,500 /-	

Seller Details :

Sl No	Name, Address, Photo, Finger print and Signature			
1	Name	Photo	Finger Print	Signature
	ABHIJIT PAL Son of Late Manik Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office	 <small>15/06/2023</small>	 <small>LTI 15/06/2023</small>	 <small>15/06/2023</small>
48, G. T. Road, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN:- 711201 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx7E Aadhaar No: 43xxxxxxxx7528, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
2	Name	Photo	Finger Print	Signature
	CHAITALI KHATUA Wife of Shibendu Khatua Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office	 <small>15/06/2023</small>	 <small>LTI 15/06/2023</small>	 <small>15/06/2023</small>
407, G. T. Road, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN 711201 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AFxxxxxx8E, Aadhaar No: 35xxxxxxxx3726, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				



3	Name	Photo	Finger Print	Signature
	MITRA PAL Wife of Ackkari Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/09/2023	
22/3, Palghat Lane (south), Belurmah, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN:- 711202 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ASxxxxxx2Q, Aadhaar No: 87xxxxxxxx3767, Status :Individual, Executed by: Self Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
4	Name	Photo	Finger Print	Signature
	DILIP KUMAR PAUL Son of Monmotha Nath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	
2, R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belegkata H.O., City:- , P.O:- Belegkata, P.S:-Beliaghata, District:-South 24-Parganas, West Bengal, India, PIN:- 700010 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AJxxxxxx5D, Aadhaar No: 68xxxxxxxx463: Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
5	Name	Photo	Finger Print	Signature
	SAUMIK PAUL Son of Dilip Kumar Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	
25 C, Radhamadhab Dutta Garden Lane, Flat No. 2R-4/1, City:- , P.O:- Beliaghata, P.S:-Beliaghata District:-South 24-Parganas, West Bengal, India, PIN:- 700010 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: CAxxxxxx2C,Aadhaar No Not Provided by UIDAI, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
6	Name	Photo	Finger Print	Signature
	RADHA RANI BOSE Wife of Prakash Ranjan Bose Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	



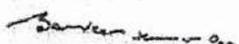
Naipukur, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ADxxxxxx0P, Aadhaar No: 64xxxxxxxx7069, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

7	Name	Photo	Finger Print	Signature
	CHAITALI PAL, (Allas: Chaitalij Paul) Wife of Tapan Kumar Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

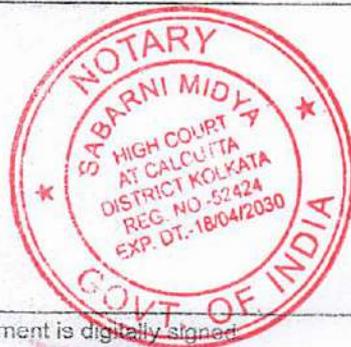
108/73, South Kodalia, New Barrackpur (M), City:- New Barrackpore, P.O:- New Barrackpore, P.S:- Khardaha, District:-North 24-Parganas, West Bengal, India, PIN:- 700131 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx4R, Aadhaar No: 30xxxxxxxx7174, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

8	Name	Photo	Finger Print	Signature
	SHYAMALI PAUL Wife of Late Mahamaya Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BDxxxxxx4R, Aadhaar No: 94xxxxxxxx9142, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

9	Name	Photo	Finger Print	Signature
	SANKAR KUMAR PAL Son of Late Dinesh Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BNxxxxxx3M, Aadhaar No: 84xxxxxxxx3664, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

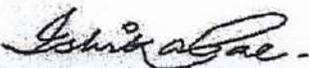


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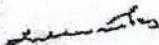
626

10	Name	Photo	Finger Print	Signature
	BHARATI PAL Wife of Late Asit Kumar Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

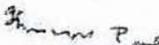
Reckjoani, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.: AUxxxxxx8K, Aadhaar No: 92xxxxxxxx6554, Status :Individual, Executed by: Self Date of Execution: 15/06/2023
, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

11	Name	Photo	Finger Print	Signature
	ISHIKA PAL Wife of Satyajit Mazumder Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.: BOxxxxxx4L, Aadhaar No: 28xxxxxxxx3650, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023
, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

12	Name	Photo	Finger Print	Signature
	SUBHASREE PAL Wife of Mainak Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

Reckjoani (C.T.), Pal Para, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North 24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.: BOxxxxxx8R, Aadhaar No: 61xxxxxxxx2621, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023
, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

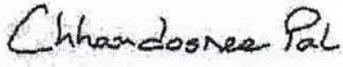
13	Name	Photo	Finger Print	Signature
	JHUNU PAL Wife of Late Gopinath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023



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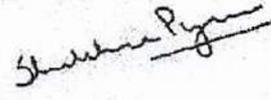
Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BIXxxxxx0K, Aadhaar No: 62xxxxxxxx6254, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

14	Name	Photo	Finger Print	Signature
	CHHANDOSREE PAL Daughter of Late Gopinath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: CJxxxxxx2B, Aadhaar No: 64xxxxxxxx4125, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

15	Name	Photo	Finger Print	Signature
	AMAR PAL Son of Late Krishna Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

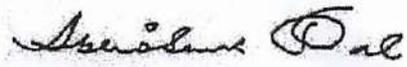
Rackjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ANxxxxxx3E, Aadhaar No: 29xxxxxxxx2988, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

16	Name	Photo	Finger Print	Signature
	SHUBHRA PYNE Wife of Chandra Shekhar Pyne Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

C-1059, Sector - B, Opposite C M S Mahanagar Junior Wing, City:- , P.O:- Mahanagar, P.S:- LUCKNOW CHARBAGH, District:-Lucknow, Uttar Pradesh, India, PIN:- 226006 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BDxxxxxx5L, Aadhaar No: 87xxxxxxxx1307, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

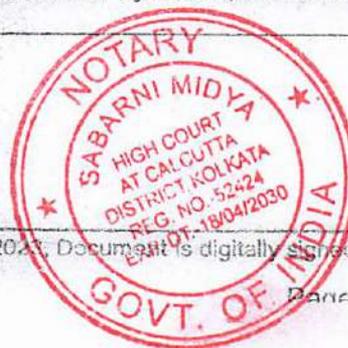


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17	Name	Photo	Finger Print	Signature
	ABHISHEK PAL Son of Late Subhranshu Mohan Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023
10/45/2, N.N Road, South Dum Dum (M), City:- Dum Dum, P.O:- Dum Dum, P.S:-Dum Dum, District:-North 24-Parganas, West Bengal, India, PIN:- 700028 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AJxxxxxx1L, Aadhaar No: 91xxxxxxxx9363, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				

Buyer Details :

Sl No	Name,Address,Photo,Finger print and Signature
1	ATK CONTOURS INFRA LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
2	ATK HOMES LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx9R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
3	PLACID REALTORS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
4	ATK DWELLERS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
5	ATK BRICKS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx3H,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
6	ATK CHATELS REALTY PRIVATE LIMITED 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx7M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
7	ATK STONEWORKS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx6P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
8	T.R.INFRAPROJECTS PRIVATE LIMITED 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx4M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
9	KZAR PROPERTIES PRIVATE LIMITED 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx8G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative



10	AMBUD BUILDCON PRIVATE LIMITED 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAXxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
11	AMBUD PROPERTIES LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
12	AMBUD CONSTRUCTION LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
13	RAHARA REALTORS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAXxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
14	NILGIRI INFRAPROPERTIES LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAXxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
15	REKSHA SPACES PRIVATE LIMITED 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAXxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
16	REKSHA REAL ESTATES PRIVATE LIMITED 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAXxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
17	REKSHA HIGHRISE PRIVATE LIMITED 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAXxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
18	REKSHA APARTMENTS PRIVATE LIMITED 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAXxxxx5L,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

Representative Details :

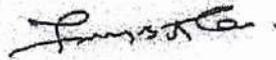
Sl No	Name,Address,Photo,Finger print and Signature			
1	Name	Photo	Finger Print	Signature
	Syed Abrar Imam Son of Syed Mohammed Nemet Imam Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023



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, 72, Tiljala Road, City:- Kolkata, P.O:- Gobinda Khatik, P.S:-Beniapukur, District:-Kolkata, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx1L, Aadhaar No: 67xxxxxxxx7855 Status : Representative, Representative of : ATK CONTOURS INFRA LLP (as DESIGNATED PARTNER), ATK HOMES LLP (as DESIGNATED PARTNER), PLACID REALTORS LLP (as DESIGNATED PARTNER), ATK DWELLERS LLP (as DESIGNATED PARTNER), ATK BRICKS LLP (as DESIGNATED PARTNER), ATK CHATELS REALT PRIVATE LIMITED (as DIRECTOR), ATK STONERWORKS LLP (as DESIGNATED PARTNER)

2	Name	Photo	Finger Print	Signature
	Faiyaz Alam Son of Barkat Ali Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023

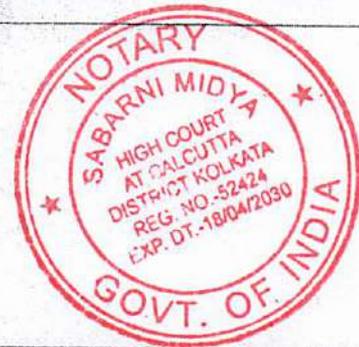
, 39, Ripon Street, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: Alxxxxxx3F, Aadhaar No: 48xxxxxxxx9010 Status : Representative, Representative of : T.R.INFRAPROJECTS PRIVATE LIMITED (as DIRECTOR)

3	Name	Photo	Finger Print	Signature
	Firoz Mohammed, (Alias Name: Mohammed Firoz) Son of Md Ayub Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023

, 39B, Gorasthan Lane, City:- Kolkata, P.O:- Circus Avenue, P.S:-Beniapukur, District:-Kolkata, West Bengal, India, PIN:- 700017, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx5H, Aadhaar No: 32xxxxxxxx2314 Status : Representative, Representative of : KZAR PROPERTIES PRIVATE LIMITED (as DIRECTOR)

4	Name	Photo	Finger Print	Signature
	Arpit Giria Son of Sunil Kumar Giria Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:16PM	LTI 15/06/2023	15/06/2023

, 11th Floor, Flat No. 11A, 36, Rowland Road, Ballygunge, Euphoria Heights, City:- , P.O:- Ballygunge, P.S:-Bullygunge, District:-South 24-Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BKxxxxxx9G, Aadhaar No: 92xxxxxxxx328 Status : Representative, Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES LLP (as DESIGNATED PARTNER), AMBUD CONSTRUCTION LLP (as DESIGNATED PARTNER), RAHARA REALTORS LLP (as DESIGNATED PARTNER), NILGIRI INFRAPROPERTIES LLP (as DESIGNATED PARTNER)



Name	Photo	Finger Print	Signature
Amit Singh (Presentant) Son of Late Lalit Mohan Singh Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
	Jun 15 2023 3:16PM	LTI 15/06/2023	15/06/2023
, No.2 Baishnab Seth 1st Lane, City:- Kolkata, P.O:- Beodon Street, P.S:-Jorabagan, District:-Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Private Service, Citizen of: India, , PAN No.:: BFxxxxxx2C, Aadhaar No: 31xxxxxxxx0560 Status : Representative, Representative of : REKSHA SPACES PRIVATE LIMITED (as Director), REKSHA REAL ESTATES PRIVATE LIMITED (as Director), REKSHA HIGHRISE PRIVATE LIMITED (as Director), REKSHA APARTMENTS PRIVATE LIMITED (as Director)			

Identifier Details :

Name	Photo	Finger Print	Signature
Chandra Shekhar Pyne Son of S P Pyne C-1059, Sector-b, C M S Mahanagar, Junior Wing, City:- , P.O:- Mahanagar, P.S:-LUCKNOW CHARBAGH, District:- Lucknow, Uttar Pradesh, India, PIN:- 226006			
	15/06/2023	15/06/2023	15/06/2023
Identifier Of ABHIJIT PAL, CHAITALI KHATUA, MITRA PAL, DILIP KUMAR PAUL, SAUMIK PAUL, RADHA RANI BOSE, CHAITALI PAL, SHYAMALI PAUL, SANKAR KUMAR PAL, BHARATI PAL, ISHIKA PAL, SUBHASREE PAI JHUNU PAL, CHHANDOSREE PAL, AMAR PAL, SHUBHRA PYNE, ABHISHEK PAL, Syed Abrar Imam, Faiyaz Alam, Firoz Mohammed, Arpit Giria, Amit Singh			

Transfer of property for L1

SI.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec



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3 MITRA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
4 DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
5 SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
6 RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
7 CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec



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SHYAMALI PAUL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec</p>
SANKAR KUMAR PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec</p>
BHARATI PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec</p>
ISHIKA PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec</p>
SUBHASREE PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED 0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec</p>



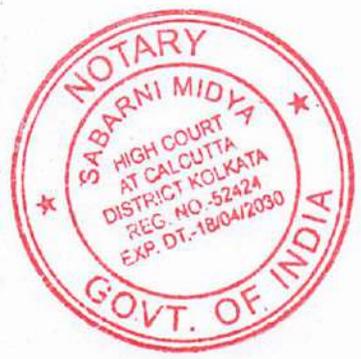
12

13	JHUMU PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec. ATK HOMES LLP-0.0784314 Dec. PLACID REALTORS LLP-0.0784314 Dec. ATK DWELLERS LLP-0.0784314 Dec. ATK BRICKS LLP-0.0784314 Dec. ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec. ATK STONWORKS LLP-0.0784314 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec. KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec. AMBUD PROPERTIES LLP-0.0784314 Dec. AMBUD CONSTRUCTION LLP-0.0784314 Dec. RAHARA REALTORS LLP-0.0784314 Dec. NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec. REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec. REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec.</p>
14	CHHANDOSREE PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec. ATK HOMES LLP-0.0784314 Dec. PLACID REALTORS LLP-0.0784314 Dec. ATK DWELLERS LLP-0.0784314 Dec. ATK BRICKS LLP-0.0784314 Dec. ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec. ATK STONWORKS LLP-0.0784314 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec. KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec. AMBUD PROPERTIES LLP-0.0784314 Dec. AMBUD CONSTRUCTION LLP-0.0784314 Dec. RAHARA REALTORS LLP-0.0784314 Dec. NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec. REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec. REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec.</p>
15	AMAR PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec. ATK HOMES LLP-0.0784314 Dec. PLACID REALTORS LLP-0.0784314 Dec. ATK DWELLERS LLP-0.0784314 Dec. ATK BRICKS LLP-0.0784314 Dec. ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec. ATK STONWORKS LLP-0.0784314 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec. KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec. AMBUD PROPERTIES LLP-0.0784314 Dec. AMBUD CONSTRUCTION LLP-0.0784314 Dec. RAHARA REALTORS LLP-0.0784314 Dec. NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec. REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec. REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec.</p>
16	SHUBHRA PYNE	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec. ATK HOMES LLP-0.0784314 Dec. PLACID REALTORS LLP-0.0784314 Dec. ATK DWELLERS LLP-0.0784314 Dec. ATK BRICKS LLP-0.0784314 Dec. ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec. ATK STONWORKS LLP-0.0784314 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec. KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec. AMBUD PROPERTIES LLP-0.0784314 Dec. AMBUD CONSTRUCTION LLP-0.0784314 Dec. RAHARA REALTORS LLP-0.0784314 Dec. NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec. REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec. REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec.</p>
17	ABHISHEK PAL	<p>ATK CONTOURS INFRA LLP-0.0784314 Dec. ATK HOMES LLP-0.0784314 Dec. PLACID REALTORS LLP-0.0784314 Dec. ATK DWELLERS LLP-0.0784314 Dec. ATK BRICKS LLP-0.0784314 Dec. ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec. ATK STONWORKS LLP-0.0784314 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec. KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec. AMBUD PROPERTIES LLP-0.0784314 Dec. AMBUD CONSTRUCTION LLP-0.0784314 Dec. RAHARA REALTORS LLP-0.0784314 Dec. NILGIRI INFRA PROPERTIES LLP-0.0784314 Dec. REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec. REKSHA REAL ESTATES PRIVATE LIMITED- 0.0784314 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec. REKSH/ APARTMENTS PRIVATE LIMITED-0.0784314 Dec.</p>

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Transfer of property for L2

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



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SAUMIK PAUL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
RADHA RANI BOSE	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
CHAITALI PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
SHYAMALI PAUL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
SANKAR KUMAR PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>



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BHARATI PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
ISHIKA PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
SUBHASREE PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
JHUNU PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
CHHANDOSREE PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>

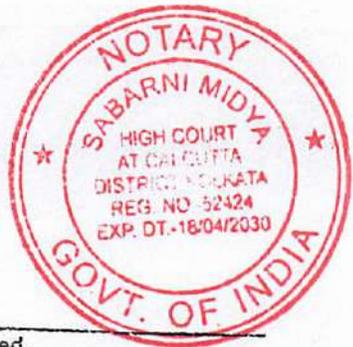


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6	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONENETWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONENETWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
7	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONENETWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

Transfer of property (Gift)

Sl.No	From	To, with area (Name-Area)
7	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONENETWORKS LLP-0.0816993 Dec, T.R. INFRA PROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



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2	CHAITALI KHATUA	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
3	MITRA PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
4	DILIP KUMAR PAUL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
5	SAUMIK PAUL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
6	RADHA RANI BOSE	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>



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CHAITALI PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
SHYAMALI PAUL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
9 SANKAR KUMAR PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
10 BHARATI PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
11 ISHIKA PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>



2	SUBHASREE PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
3	JHUNU PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
14	CHHANDOSREE PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
15	AMAR PAL	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>
16	SHUBHRA PYNE	<p>ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec</p>



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7	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONENWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED- 0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
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Transfer of Property (contd.)

Sl.No	From	To, with area (Name-Area)
	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITEI 0.107843 Dec, ATK STONENWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONENWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



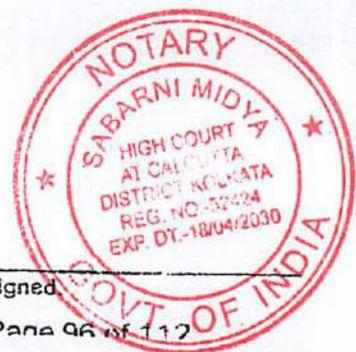
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SAUMIK PAUL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRA PROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
RADHA RANI BOSE	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRA PROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
CHAITALI PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRA PROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
SHYAMALI PAUL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRA PROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
SANKAR KUMAR PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRA PROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>



0	BHARATI.PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
1	ISHIKA.PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
2	SUBHASREE PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
3	JHUNU PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA RE/ ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
14	CHHANDOSREE PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA RE/ ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>

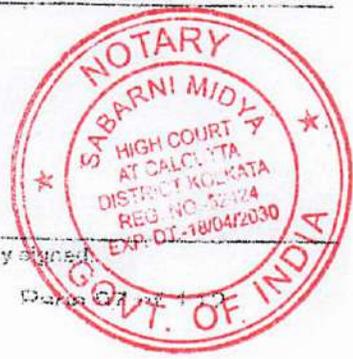


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5	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
6	SHUBHRA RYNE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec

Transfer of property for 15

Sl.No	From	To, with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



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MITRA PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De</p>
DILIP KUMAR PAUL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De</p>
SAUMIK PAUL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De</p>
RADHA RANI BOSE	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De</p>
CHAITALI PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D</p>



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SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



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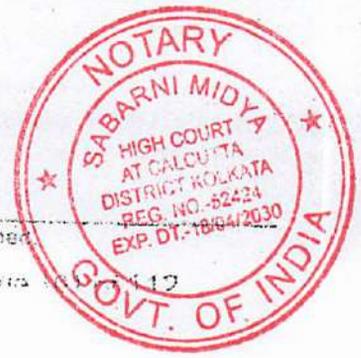
JHUNU PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
CHHANDOSREE PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
AMAR PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
SHUBHRA PYNE	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>
ABHISHEK PAL	<p>ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec</p>



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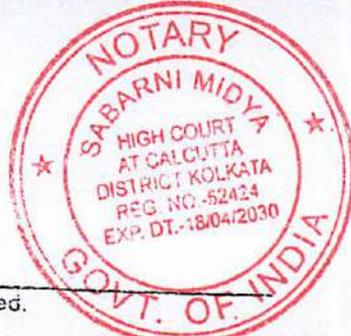
Transfer of Property Act

Sl.No	From	To, with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 De
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 D



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6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITE 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



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11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENETWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
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13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENETWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENETWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
5	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONENETWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



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16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec. ATK HOMES LLP-0.107843 Dec. PLACID REALTORS LLP-0.107843 Dec. ATK DWELLERS LLP-0.107843 Dec. ATK BRICKS LLP-0.107843 Dec. ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec. ATK STONEWORKS LLP-0.107843 Dec. T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec. KZAR PROPERTIES PRIVATE LIMITED- 0.107843 Dec. AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec. AMBUD PROPERTIES LLP-0.107843 Dec. AMBUD CONSTRUCTION LLP-0.107843 Dec. RAHARA REALTORS LLP-0.107843 Dec. NILGIRI INFRAPROPERTIES LLP- 0.107843 Dec. REKSHA SPACES PRIVATE LIMITED-0.107843 Dec. REKSHA REA ESTATES PRIVATE LIMITED-0.107843 Dec. REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec. REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec

Transfer of property for S

Sl.No	From	To. with area. (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATI LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUC CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVAT LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUC CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
3	MITRA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVAT LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUC CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



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4	DILIP KUMAR PAUL	<p>ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft</p>
5	SAUMIK PAUL	<p>ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft</p>
6	RADHA RANI BOSE	<p>ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft</p>
7	CHAITALI PAL	<p>ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft</p>
8	SHYAMALI PAUL	<p>ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft</p>



9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
10	BHARATI PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 S Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
13	JHUNU PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 S Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



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14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
15	AMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, R. INFRA PROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



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Land Details as per Land Record

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Rejjoyani, JI No: 13, Pin Code : 700135

Sch No	Plot & Khatian Number	Details Of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 579, LR Khatian No:- 4579	Owner:শ্রী দীনেশ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র, Address:নিজ , Classification:পুকুর, Area:0.24000000 Acre,	ABHIJIT PAL
L2	LR Plot No:- 579, LR Khatian No:- 4580	Owner:কৃষ্ণ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:পুকুর, Area:0.25000000 Acre,	ABHIJIT PAL
L3	LR Plot No:- 579, LR Khatian No:- 4581	Owner:রমেশ পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:পুকুর, Area:0.25000000 Acre,	ABHIJIT PAL
L4	LR Plot No:- 1176, LR Khatian No:- 4579	Owner:শ্রী দীনেশ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL
L5	LR Plot No:- 1176, LR Khatian No:- 4580	Owner:কৃষ্ণ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL
L6	LR Plot No:- 1176, LR Khatian No:- 4581	Owner:রমেশ পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL



On 15-06-2023

Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)

Presented for registration at 14:16 hrs on 15-06-2023, at the Office of the A.R.A. - IV KOLKATA by Amit Singh .

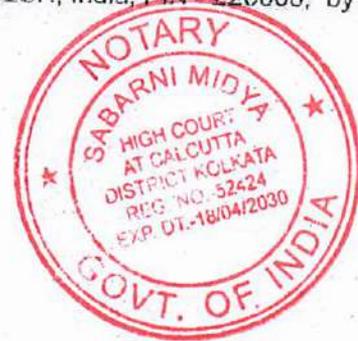
Certificate of Market Value(WB PUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 10,42,74,800/-

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 15/06/2023 by 1. ABHIJIT PAL, Son of Late Manik Chandra Pal, 48, G. T. Road, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711201, by caste Hindu, by Profession Others, 2. CHAITALI KHATUA, Wife of Shibendu Khatua, 407, G. T. Road, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711201, by caste Hindu, by Profession Others, 3. MITRA PAL, Wif of Ackkari Pal, 22/3, Palghat Lane (south), Belurmath, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711202, by caste Hindu, by Profession Others, 4. DILIP KUMAR PAUL, Son of Monmotha Nat Pal, 2, R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belegkata H.O., P.O: Belegkata, Thana: Beliaghata, , South 24 Parganas, WEST BENGAL, India, PIN - 700010, by caste Hindu, by Profession Others, 5. SAUMIK PAUL, Son of Dilip Kumar Paul, 25 C, Radhamadhab Dutta Garden Lane, Flat No. 2R-4/1, P.O: Beliaghata, Thana: Beliaghata, , South 24-Parganas, WEST BENGAL, India, PIN - 700010, by caste Hindu, by Profession Others, 6. RADHA RANI BOSE, Wife of Prakash Ranjan Bose, Naipukur, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 7. CHAITALI PAL, Alias Chaitalij Paul, Wife of Tapan Kumar Pal, 108/73, South Kodalia, New Barrackpur (M), P.O: New Barrackpore, Thana: Khardaha, , City/Town: NEW BARRACKPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700131, by caste Hindu, by Profession Others, 8. SHYAMALI PAUL, Wife of Late Mahamaya Paul, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 9. SANKAR KUMAR PAL, Son of Late Dinesh Chandra Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 10. BHARATI PAL, Wife of Late Asit Kumar Pal, Reckjoani, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 11. ISHIKA PAL, Wife of Satyajit Mazumder, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 12. SUBHASREE PAL, Wife of Mainak Paul, Reckjoani (C.T.), Pal Para, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 13. JHUNU PAL, Wife of Late Gopinath Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 14. CHHANDOSREE PAL, Daughter of Late Gopinath Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 15. AMAR PAL, Son of Late Krishna Chandra Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 16. SHUBHRA PYNE, Wife of Chandra Shekhar Pyne, C-1059, Sector - B, Opposite C M S Mahanagar Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by Profession Others, 17. ABHISHEK PAL, Son of Late Subhranshu Mohan Pal, 10/45/2, N.N Road, South Dum Dum (M), P.O: Dum Dum, Thana: Dum Dum, , City/Town: DUM DUM, North 24-Parganas, WEST BENGAL, India, PIN - 700028, by caste Hindu, by Profession Others

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others



185

755

Admission of Execution Under Section 58, W.B. Registration Rules, 1957

Execution is admitted on 15-06-2023 by Syed Abrar Imam, DESIGNATED PARTNER, ATK CONTOURS INFRA LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK HOMES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, PLACID REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK BRICKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK STONERWORKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATELLETS REALTY PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016.

Identified by Chandra Shekhar Pyne, Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Falyaz Alam, DIRECTOR, T.R. INFRAPROJECTS PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Identified by Chandra Shekhar Pyne, Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Firoz Mohammed, Mohammed Firoz, DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Identified by Chandra Shekhar Pyne, Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Arpit Garia, DESIGNATED PARTNER, AMBUD PROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, AMBUD CONSTRUCTION LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, RAHARA REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, NILGIRI INFRA PROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:-, P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Identified by Chandra Shekhar Pyne, Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Amit Singh, Director, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:-, P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:-, P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:-, P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:-, P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Identified by Chandra Shekhar Pyne, Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others



Payment of Fees

Certified that required Registration Fees payable for this document is Rs 10,42,846.00/- (A(1) = Rs 10,42,748.00/- , E = Rs 14.00/- , I = Rs 55.00/- , M(a) = Rs 25.00/- , M(b) = Rs 4.00/-) and Registration Fees paid by Cash Rs 0.00/-, by online = Rs 10,42,846/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB
 Online on 14/06/2023 7:43PM with Govt. Ref. No: 192023240098031118 on 14-06-2023, Amount Rs: 9,50,014/-,
 Bank: SBI EPay (SBIEPay), Ref. No. 9916869193519 on 14-06-2023, Head of Account 0030-03-104-001-16
 Online on 15/06/2023 3:03PM with Govt. Ref. No: 192023240099179991 on 15-06-2023, Amount Rs: 92,832/-, Bank:
 HDFC Bank (HDFC0000014), Ref. No. 54236389 on 15-06-2023, Head of Account 0030-03-104-001-16

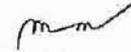
Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 41,71,012/- and Stamp Duty paid by Stamp Rs 10.00/-, by online = Rs 41,71,012/-

Description of Stamp

1. Stamp: Type: Impressed, Serial no 53283, Amount: Rs.10.00/-, Date of Purchase: 30/05/2023, Vendor name: S Mukherjee

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB
 Online on 14/06/2023 7:43PM with Govt. Ref. No: 192023240098031118 on 14-06-2023, Amount Rs: 38,00,020/-,
 Bank: SBI EPay (SBIEPay), Ref. No. 9916869193519 on 14-06-2023, Head of Account 0030-02-103-003-02
 Online on 15/06/2023 3:03PM with Govt. Ref. No: 192023240099179991 on 15-06-2023, Amount Rs: 3,70,992/-,
 Bank: HDFC Bank (HDFC0000014), Ref. No. 54236389 on 15-06-2023, Head of Account 0030-02-103-003-02



Mohul Mukhopadhyay
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
Kolkata, West Bengal



187

660

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 1904-2023, Page from 408142 to 408253

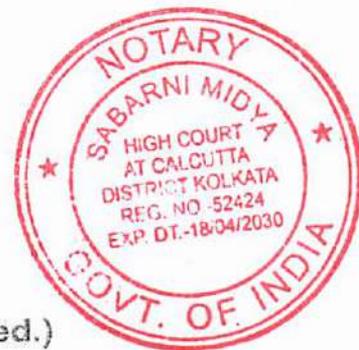
being No 190408448 for the year 2023.



Mm

Digitally signed by MOHUL
MUKHOPADHYAY
Date: 2023.06.17 12:44:32 +05:30
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 2023/06/17 12:44:32 PM
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
West Bengal.



(This document is digitally signed.)

1 X B

P/2

1097/2024

1129/2024

भारतीय वीर न्यायिक

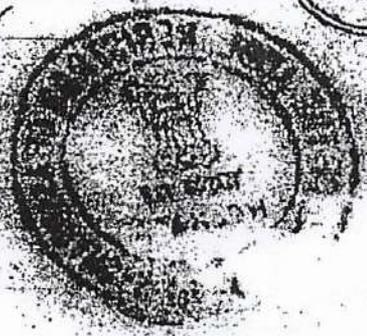


পশ্চিমবঙ্গ পশ্চিম বঙ্গ WEST BENGAL

A.R.A. IV

91AB 330940

Handwritten notes and signatures on the left side of the document, including '77 dem' and 'NYK'.



certified that the Document is admitted of Registration. The Signature Sheet and the endorsement sheets attached to this document are the part of this Document.

Additional Registrar of Assurances-IV, Kolkata

Additional Registrar of Assurances-IV, Kolkata

25 JAN 2024

DEED OF CONVEYANCE

THIS DEED OF CONVEYANCE is executed on this 25th Day January of 2024,

Annexure... P/2
to in paragraph 2.4
foregoing petition affirmed
by... A. Singh
on the... 25th Day of... May 2024



Commissioner of Affidavit
High Court, Appellate Side
Calcutta



ADDITIONAL REGISTRAR
OF ASSURANCES-KOLKATA
25 JAN 2024

Handwritten notes:
8/8 Late Shri. ...
Shri. ...
...

25 JAN 2024



Faint mirrored text from the reverse side of the paper.

Stamp Vendor
Alipore Police Court, KOI-27

SUBHANKAR DAS
Alipore Collectorate, 24 Pgs. (South)

Address :

Name :

₹10/- Date

DIND LEGAL CONSULTANTS
Kolkata-700 074
12, Park Street

17 NOV 2023

21541

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XO

DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

BY AND BETWEEN

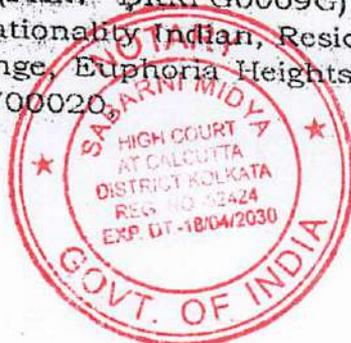
VENDORS:

1. **SAMSUR ALI TARAFDER** (PAN: BBXPT3214Q) (AADHAAR: 582263678150) (VOTER ID NO. WB/20/091/234414) S/o Nurbaks Tarafder, by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O. Rajarhat Gopalpur, P.S. Baguiati District: North 24 Parganas, West Bengal, Pin - 700136,
2. **SUFIA BIBI** alias Bibi Sufia w/o Samsur Ali Tarafder (PAN: MRGPS1419C) (AADHAAR: 936005176748) by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O. Rajarhat Gopalpur, P.S. Baguiati, District: North 24 Parganas, West Bengal, Pin - 700136,

Hereinafter jointly referred to as the "VENDORS/ OWNERS" (which expression shall unless repugnant to the context or meaning thereof mean and include their successors-in-interest, heirs, executors, administrators, legal representatives and assigns) **OF THE ONE PART.**

PURCHASERS:

1. **AMBUD BUILDCON PRIVATE LIMITED** (PAN - /AAPCA5221P), a Company incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C. Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, **MR. SUNIL KUMAR GIRIA** (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,
2. **AMBUD PROPERTIES LLP.** (PAN - ABKFA5851C), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C. Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, **MR. SUNIL KUMAR GIRIA** (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020.



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ADVOCATES & LEGAL CONSULTANTS

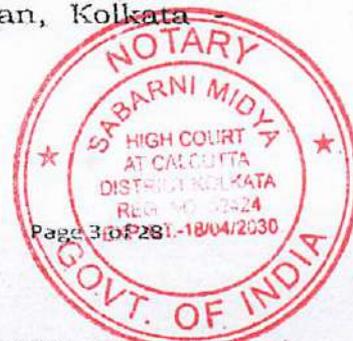
1 X 7

3. **AMBUD CONSTRUCTION LLP. (PAN - ABKFA5850D)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

4. **RAHARA REALTORS LLP. (PAN - AAXFR1629M)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

5. **NILGIRI INFRAPROPERTIES LLP. (PAN - AAOFN9421G)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

6. **REKSHA SPACES PRIVATE LIMITED. (PAN - AAMCR6339J)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan, Kolkata - 700006,





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Govt. of West Bengal
Directorate of Registration & Stamp
Revenue
GRIPS eChallan



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192023240359788608

GRN Details

GRN:	192023240359788608	Payment Mode:	SBI Epay
GRN Date:	25/01/2024 11:47:25	Bank/Gateway:	SBlePay Payment Gateway
BRN :	6124182229122	BRN Date:	25/01/2024 11:48:05
Gateway Ref ID:	240251939305	Method:	HDFC Retail Bank NB
GRIPS Payment ID:	250120242035978859	Payment Init. Date:	25/01/2024 11:47:25
Payment Status:	Successful	Payment Ref. No:	2000193614/8/2024

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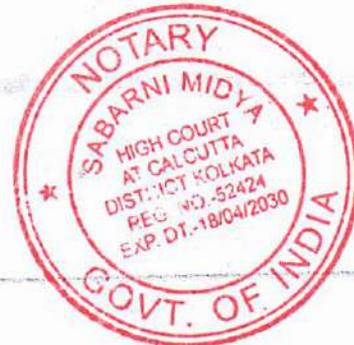
Depositor Details

Depositor's Name: Ms MANOR SALES AND MARKETING LLP
Address: 11/1 SARAT BOSE ROAD, KOLKATA -700020
Mobile: 8017171857
EMail: arpit288ag9@gmail.com
Period From (dd/mm/yyyy): 25/01/2024
Period To (dd/mm/yyyy): 25/01/2024
Payment Ref ID: 2000193614/8/2024
Dept Ref ID/DRN: 2000193614/8/2024

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2000193614/8/2024	Property Registration- Stamp duty	0030-02-103-003-02	906477
2	2000193614/8/2024	Property Registration- Registration Fees	0030-03-104-001-16	226628
			Total	1133105

IN WORDS: ELEVEN LAKH THIRTY THREE THOUSAND ONE HUNDRED FIVE ONLY.



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ADVOCATES & LEGAL CONSULTANTS

7. **REKSHA REAL ESTATES PRIVATE LIMITED (PAN - AAMCR6713Q)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

8. **REKSHA HIGHRISE PRIVATE LIMITED (PAN - AAMCR6747A)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

9. **REKSHA APARTMENTS PRIVATE LIMITED (PAN - AAMCR6935L)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,

10. **ATK CONTOURS INFRA LLP. (PAN - ABYFA4137B)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM S/o, Syed Mohammed Nemet Imam (PAN: AAHPI8261L) (AADHAAR No. 674402357855)** by faith Muslim, by nationality Indian, Residing at Residing at 72, Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046.

11. **ATK HOMES LLP. (PAN - ABYFA3939R)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District:



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Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

PLACID REALTORS LLP. (PAN - ABCFP0237B), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

13. **ATK DWELLERS LLP.** (PAN - ABYFA3947R), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

14. **ATK BRICKS LLP.** (PAN - ABYFA3583H), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

15. **ATK CHATELS REALTY PVT. LTD.** (PAN - AAYCA2537M), a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046



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5. **ATK STONEWORKS LLP. (PAN - ABXFA7166P)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855)** by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

7. **T.R.INFRAPROJECTS PRIVATE LIMITED (PAN - AAJCA3354M)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FAIYAZ ALAM S/o, Barkat Ali (PAN: AIAPA8023F) (AADHAAR No. 488227229010)** by faith Muslim, by nationality Indian, Residing at 39, Ripon Street, P.O: Park Street, Police Station: Park Street District: Kolkata Pin 700016

18. **KZAR PROPERTIES PRIVATE LIMITED (PAN - AAFCK3838G)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FIROZ MOHAMMED alias MOHAMMED FIROZ S/o, Md. Ayub (PAN: AAHPF5415H) (AADHAAR No. 329922092314)** by faith Muslim, by nationality Indian, Residing at 39B Gorosthan Lane P.O: Circus Avenue, Police Station: Beniapukur, District: Kolkata Pin 700017

Purchaser No. 1 to 18 are hereinafter collectively referred to as the **PURCHASERS** (which expression shall unless excluded by or repugnant to the context be deemed to mean and include their legal representatives, heirs, executors, administrators and/or assigns) herein after referred as the **PARTY OF THE OTHER PART.**

"PARTIES" shall mean collectively the Owner/Vendors, Purchasers and "PARTY" means each of the Owner/Vendors, Purchasers individually.



SUBJECT MATTER: Sale of All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, herein collectively referred hereinafter as "Said Land" and the same is stated in the following manner:

District	Mouza	Block & Police Station	R.S/ L.R Dag No.	L.R Khatian No.	Classification	Area sold from each decimal	J.L. No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadishpur	Rajarhat	413 (P)	2124	Bagan	33 decimal (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124	Danga	36.67 decimal (having L.R Share 0.8333)		44 decimal	44 decimal
				2125		7.33 Decimal (having L.R Share 0.1667)			

1. BACKGROUND (DEVOLUTION OF TITLE):

1.1. All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L. No. 27, Re. Sa. 197, Touzi No. 2998 was owned by Jobed Ali Mondal S/o late Kanai Mondal and Kuljaan Bibi w/o Late Aminuddin Mondal and Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal.

1.2. By a registered Deed of Conveyance dated 16.04.1936 said 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Kuljaan Bibi w/o Late Aminuddin Mondal and 3. Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal (represented by his mother Kuljaan Bibi) jointly sold All that the piece



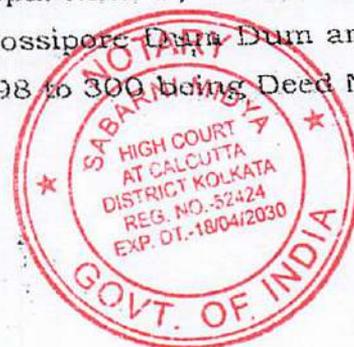
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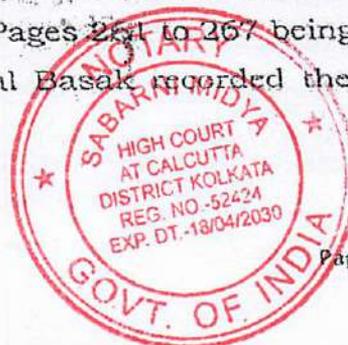
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and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Karnadhar Kala S/o Bhuban Chandra Kala, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 12, Pages 291 to 293 being Deed No. 708 for the year 1936,

- 1.3. By a registered Deed of Conveyance dated 02.02.1940 said Karnadhar Kala S/o Bhuban Chandra Kala sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 16, Pages 8 to 9 being Deed No. 291 for the year 1940,
- 1.4. By a registered Deed of Conveyance dated 09.03.1943 said Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Nani Gopal Nath S/o Bhut Nath which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 10, Pages 298 to 300 being Deed No. 401 for the year 1943.



- 1.5. Said Nani Gopal Nath S/o Bhut Nath recorded his name in the R.S Khatian No. 53, District - 24 Parganas, Mouza: Jagadishpur, J.L No. 27, Police Station: Rajarhat, Re. Sa. 197, Pargana Kolkata, Touzi No. 2998 for 1 Taka Share under Plot No. 413 for an area of 43 Decimal, under Plot No. 414 for an area of 14 Decimal and under Plot No. 423 for an area of 44 Decimal in total 101 Decimal.
- 1.6. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Harigopal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 97, Pages 120 to 126 being Deed No. 6669 for the year 1965.
- 1.7. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kanai Lal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 90, Pages 264 to 267 being Deed No. 6670 for the year 1965. Said Kanai Lal Basak recorded the aforesaid



land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 233

- 1.8. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal (total area sold 33.66 Decimal from 3 Plots) under C.S Khatian No. 53, at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kala Chand Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 91, Pages 222 to 228 being Deed No. 6671 for the year 1965. Said Kala Chand Basak recorded the aforesaid land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 243,
- 1.9. Said Hari Gopal Basak died intestate leaving behind him his wife namely 1. Ram Laxmi Basak and three sons namely 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak and three daughters namely 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak and they jointly inherited the aforesaid property left behind by Hari Gopal Basak.
- 1.10. Said Kala Chand Basak died intestate leaving behind his four sons namely 1. Radha Gobinda Basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak and two daughters namely 5. Durga Rani Basak 6. Ganga Rani Basak and they jointly inherited the aforesaid property left behind by Kala Chand Basak.
- 1.11. Said Kanailal Basak died intestate leaving behind his wife namely 1. Pushpa Rani Basak five sons namely 2. Bijoy Krishna Basak 3. Biswajit



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Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Ajit Kumar Basak and six daughters namely 8. Sandhya Basak 9. Arati Basak 10. Gayatri Basak 11. Sabitri Basak 12. Monika Basak 13. Pranati Basak. Subsequently said Ajit Basak died intestate leaving behind him his two daughters namely 1. Moumita Roy 2. Rushmita Kundu and his wife namely 3. Renuka Basak (all being legal heirs of late Kanailal Basak) and they jointly inherited the aforesaid property left behind by Kanailal Basak.

1.12. By a registered Deed of Conveyance dated 25.08.2008 said 1. Ram Laxmi Basak 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.33 Decimal from R.S/L.R dag No. 413 and 14.67 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 213 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 15099 to 15122 being Deed No. 10987 for the year 2008.

1.13. By a registered Deed of Conveyance dated 29.08.2008 said 1. Radha Gobinda basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak 5. Durga Rani Basak 6. Ganga Rani Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.34 Decimal from R.S/L.R dag No. 413 and 14.66 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 71 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 17311 to 17334 being Deed No. 11103 for the year 2008.

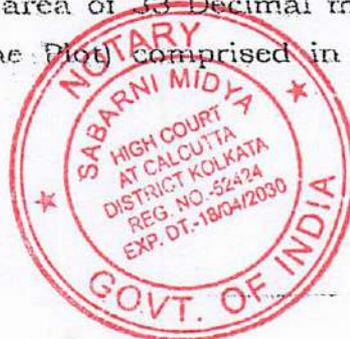


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- 1.14. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R Dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 1, Pages 17204 to 17228 being Deed No. 00817 for the year 2009.
- 1.15. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Sufiya Bibi** (vendor no. 2 herein) W/o Samsur Ali Tarafder which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 1, Pages 17318 to 17341 being Deed No. 00822 for the year 2009.
- 1.16. The vendors herein are the absolute owners of All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413



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corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India

Representations, Warranties and Covenants Regarding Encumbrances:

The Vendors represents, warrant and covenant regarding encumbrances as follows:

- 2.1. **No Acquisition/Requisition:** The Vendors or the Vendors' predecessors-in-title have not received any notice from any authority for acquisition, requisition or vesting of the Said Land and declare that the said Land has not been affected by any scheme of any local Authority or Government of Statutory Body at any time;
- 2.2. **No Excess Land:** The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976, West Bengal Land Reforms Act, Estate Acquisition Act or any other statute for the time being in force.
- 2.3. **Encumbrance by Act of Vendors:** The Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act, deed, matter or thing, including grant of right of easement whereby the Said Land or any part thereof can or may be impeached, encumbered or affected;



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- 2.4. **Right, Power and Authority to Sell;** The Vendors have good right, full power, absolute authority and indefeasible title to grant, sell, convey, transfer, assign and assure the Said Land to the Purchasers;
- 2.5. **No Dues:** No tax in respect of the Said Land is due to the local authority and/or any other authority or authorities and no Certificate Case is pending for realization of any dues from the Vendors;
- 2.6. **No Mortgage:** No mortgage or charge has been created by the Vendors by mortgaging/charging or otherwise over and in respect of the Said Land or any part thereof;
- 2.7. **Free From All Encumbrances:** the Said Land is free from all claims, demands,, encumbrances, mortgages, charges, liens, attachments, lispendens, uses, debutters, trusts, prohibitions, Income Tax attachment, financial institution charges, statutory prohibitions, acquisitions, requisitions, vesting, bargadars and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully, rightfully or equitably chiming any estate or interest therein through, under or in trust for the Vendors or the Vendors's predecessors-in-title and the title of the Vendors to the Said Property is free, clear and marketable;
- 2.8. **No Personal Guarantee:** The Said Land has not been affected by or subject to any personal guarantee for securing any financial accommodation;
- 2.9. **No Bar by Court Order or Statutory Authority:** There is no order of Court or any other statutory authority prohibiting the Vendors from selling, transferring and/or alienating the Said Land or any part thereof;



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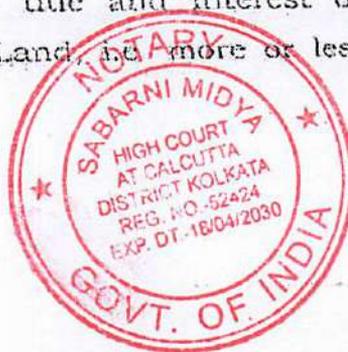
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As agreed upon by the Vendors herein to sell, transfer and convey the said Land in its favour the Purchasers herein at and for a total Consideration of Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only). The Vendors have agreed and accepted the said offer made by the Purchasers herein.

Basic Understanding:

Sale of Said Property: The basic understanding between the Vendors and the Purchasers is that by virtue of this Deed of Conveyance the Vendors herein shall sell All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R. Khatian No. 2124 and All ~~That piece and parcel~~ of "Danga" land measuring an area of ~~44~~ Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R. Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written fully and absolutely to the Purchasers free from all encumbrances of any and every nature whatsoever and with good, bankable and marketable title and together with khas, peaceful and physical, possession and the Purchasers shall purchase the same from the Vendors. The Vendors have handed over copies of the documents of title relating to the Properties, the purchasers being satisfied with the said documents and declaration and assurances made by the Vendors about the title of the Said Land free from all encumbrances agreed to purchase from the Vendors.

4.1. **Transfer Hereby Made:** The Vendors hereby by virtue of this instant Deed of Conveyance sells, conveys and transfers to the Purchasers the entirety of the Vendor's right, title and interest of whatsoever or howsoever nature in the Said Land, ~~be~~ more or less being All That



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piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written; together with all title, benefits, easement, authorities, claims, demands, usufructs, tangible and intangible rights of whatsoever or howsoever nature of the Vendors in the Said Land and inheritances for access and user thereof, being free from all encumbrances;

Consideration: The aforesaid transfer is being made in consideration of a total sum of Rs. 1,40,00,000/- (**Rupees One Crore Forty Lakhs only**) (the said Consideration is hereby paid by the Purchaser, receipt of which the Vendors herein as well as in Receipt of Memo below, written, admit and acknowledge);

6. Terms of Transfer

- 6.1. **Salient Terms:** The transfer being affected by this Conveyance is:
- 6.2. **Sale:** a sale within the meaning of the Transfer of Property Act, 1882.
- 6.3. **Absolute:** absolute, irreversible and perpetual;
- 6.4. **Free from Encumbrances:** as on the date of registration of this deed, free from all claims, demands, encumbrances, mortgages, charges, liens, attachments lispendens, uses, debentures, trusts, prohibitions,



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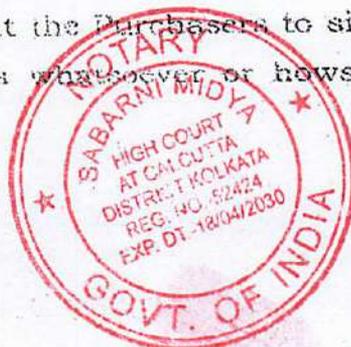
remove and/or ~~rectify~~ the same and if the Purchasers think it necessary to execute ~~any~~ document for further or more perfectly assuring the title of the Said Land, the same shall be executed by the Vendors but the cost in this regard is to be borne by the Purchasers;

7.2. ~~Transfer of Property Act:~~ all obligations and duties of vendors and Purchasers as provided in the Transfer of Property Act, 1882 save as contracted to the contrary hereunder;

7.3. Delivery of Possession: The Vendors hereby declares and confirms that, the Vendors have already delivered peaceful possession of the Said Property to the Purchasers and hereinafter the Purchasers shall be entitled to hold, possess and enjoy the Said Land as a lawful owner;

7.4. Holding Possession: The Vendors hereby covenant that the Purchasers and the Purchaser's assignees shall and may, from time to time, and at all times hereafter, peacefully and quietly enter into, hold, possess, use and enjoy the Said Land, and every part thereof to the use of the Purchasers and receive rents, issues And profits thereof and all other benefits, rights and properties hereby granted, sold, conveyed, transferred, assigned, and assured or expressed or intended so to be unto and to the Purchasers by the Vendors, without any lawful eviction, hindrance, interruption, disturbance, claim or demand whatsoever from or by the Vendors or any person or persons lawfully or equitably claiming any right or estate therein from under or in trust from the Vendors;

7.5. No Objection to Mutation: The Vendors declare that the Purchasers shall be fully entitled to mutate the Purchaser's name in all concerned public and statutory records and the Vendors hereby expressly (i) consent to the same and (2) appoint the Purchasers to sign all papers and documents and take all steps whatsoever or howsoever in this



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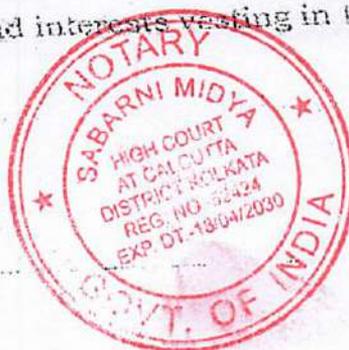
139

regard. The Vendors undertake to cooperate with the Purchasers in all respect to cause mutation of the Said Land in the name of the Purchasers and in this regard shall sign all documents and papers as required by the Purchasers;

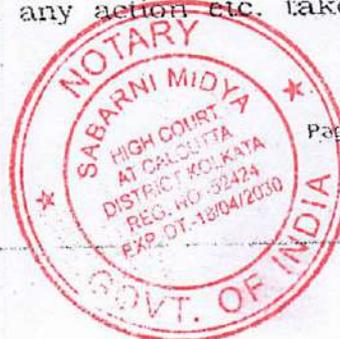
7.6. **Further Acts:** The Vendors hereby covenant that the Vendors or any person claiming under the Vendors, shall and will from time to time and at all times hereafter, upon every request and at the cost of the Purchasers and/or Purchaser's successors-in-interest, do and execute or cause to be done and executed all such acts, deeds and things for further or more perfectly assuring the title of the Said Land;

7.7. **Indemnity:** The Vendors hereby indemnify and agree to keep the Purchasers saved, harmless and indemnified against all actions, proceedings, claims, demands, costs, losses or expenses that the Purchasers may suffer or incur hereafter by reason of any claims of any nature whatsoever arising in connection with the Said Land, or any breach of the representations of the Vendors, whether statutory or contractual and the Vendors hereby further undertake and covenant to forthwith pay, reimburse and/or make good such losses, expenses or costs incurred by the Purchasers.

7.8. **Clear & Marketable title:** The Vendors possesses clear, marketable, unfettered, absolute and unrestricted right, title and interest on the said Land and are the sole, absolute and exclusive owner of the respective portions of the Said Land having peaceful, legal and physical possession thereof and no other person and/or persons have any right, title, interest, claim or concern of any nature therein. The Vendors have duly mutated their name in the L.R. record of rights and paid Khajna upto date for the Said Land and there are no impediments, defaults, omissions or constraints whatsoever with regard to the rights, ownership, title, estate, privileges and interests vesting in the Vendors



- 7.9. **No litigation:** There are no pending or threatened litigation(s) including any appellate proceedings, arbitrations, suits, proceedings, disputes, lis-pendens, attachment, claims, demands, notices of acquisition or requisition, reservations, prohibitory orders, notices of any nature whatsoever concerning or relating to or involving the Said Land or the Vendors relating to the Said Land. There are no court orders or any orders / directions from any Governmental Authority or any other person, which may have any adverse effect on the ownership of the Said Land hereby conveyed;
- 7.10. **No Encumbrance & Contiguous:** The Said Land and all parts of its are free from all kinds of Encumbrance and third party claims including any prior sale / agreement to sell, gift, mortgage, tenancy, license, trust, exchange, lease, encroachment by or settled possession of a third party, legal flaw, claims, loan, surety, security, lien, court injunction, litigation, stay order, notices, charges, disputes, acquisition, attachment in the decree of any court, hypothecation, income tax or wealth tax attachment or any other registered or unregistered Encumbrance whatsoever. The Said Land is contiguous land and there are no impediments of whatsoever nature;
- 7.11. **Due disclosures:** All information contained or referred to in this Instrument which has been given to Purchasers, continues to be, true, complete and accurate in all respects and not misleading in any manner Nothing has occurred (since the time such information was given) that results in any information, provided by them or on their behalf in connection with the transaction contemplated herein, becoming untrue or only partially true in any respect;
- 7.12. **Land Acquisition:** The Vendors shall keep the Purchasers indemnified from any loss if it is caused due to any action etc. taken by any



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Governmental Authority in respect of acquisition or purchase of the Said Land, or any part thereof or any interest in it, revocation of any Development Rights, withdrawal of permission to convert land use such that it affects the transaction contemplated herein, by any Governmental Authority for any purpose whatsoever, etc. In any event, the Vendors shall always keep the Purchasers duly indemnified and harmless against any claim and demand whatsoever as may be made at any point of time in respect of or against the said Land hereby conveyed in future;

7.13. **Land Ceiling:** The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976 or any other statute for the time being in force.

7.14. **Mutation:** The Vendors and each of them hereby declare and affirm that the Purchasers are fully entitled to mutate their name in all public and statutory records in respect of the Said Land hereby conveyed.



SCHEDULE
(SAID LAND)

All That piece and parcel of Vacant Land having its Classification as "Bagan" admeasuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R. Khatian No. 2124 and All That piece and parcel of Vacant Land having its Classification as "Danga" admeasuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R. Khatian No. 2124 and 2125, in total 77 Decimal more or less situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, **TOGETHER WITH** all the rights, liberties, easements, privileges, advantages and appurtenances thereto, morefully delineated and demarcated by Color RED in the annexed PLAN and is stated as follows:

District	Mouza	Block & Police Station	R.S./ L.R. Dag No.	L.R. Khatian No.	Classification	Area sold from each decimal	J.L. No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadish pur	Rajarhat	413 (F)	2124	Bagan	33 decimal (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124 2125	Danga	36.67 decimal (having L.R Share 0.8333) 7.33 Decimal (having L.R Share 0.1667)		44 decimal	44 decimal

The said land is duly butted and bounded which are as follows:

L.R Dag No. 413:-

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 414 and 8 feet kaccha Road
SOUTH:	L.R dag No. 425
EAST:	L.R dag No. 423 & 422
WEST:	L.R dag No. 410, 411, 412

L.R Dag No. 423:-

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 419, 420, 422
SOUTH:	L.R dag No. 424 and 425
EAST:	Land of Mouza Kalaberia
WEST:	L.R dag No. 413 & 414



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IND LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

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IN WITNESSES WHEREOF the Parties have executed this Indenture at
Kolkata on the 25th Day of January 2024 as first above written.

Executed and Delivered by the Vendor



LTI of Samsur Ali Tarabder
By the Pen of Skilled work

SAMSUR ALI TARABDER



LTI of Supia Bibi
By the pen of Skilled work

SUPIA BIBI

Executed and Delivered by the
Purchasers:

AMBUD BUILDCON PVT. LTD.

~~AMBUD BUILDCON PVT. LTD.~~
~~AMBUD PROPERTIES LLP~~

~~AMBUD CONSTRUCTION LLP~~

~~Rahara Realtors LLP~~

~~RAHARA REALTORS LLP~~
~~Nigiri Infra Properties LLP~~

~~REKSHA SPACES PRIVATE LIMITED~~

~~REKSHA SPACES PRIVATE LIMITED~~
~~REKSHA REAL ESTATES PVT. LTD.~~

~~REKSHA REAL ESTATES PRIVATE LIMITED~~
~~REKSHA HIGHRISE PVT. LTD.~~

~~REKSHA HIGHRISE PRIVATE LIMITED~~
~~REKSHA APARTMENTS PRIVATE LIMITED~~

~~REKSHA APARTMENTS PRIVATE LIMITED~~

~~ATK CONTOURS INFRA LLP~~
~~ATK HOMES LLP~~

~~ATK HOMES LLP~~



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DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

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IN WITNESSES WHEREOF the Parties have executed this Indenture at
Kolkata on the 25th Day of January 2024 as first above written.

Executed and Delivered by the Vendor

LTI of Samsur Ali Tarafdar
By The Pen. of *Samsur Ali Tarafdar*
SAMSUR ALI TARAFDER
LTI of Sufia Bibi
alias *Sufia Bibi*
By The Pen. of *Sufia Bibi*
SUFIA BIBI

Executed and Delivered by the
Purchasers:

AMBUD BUILDCON PVT. LTD.

AMBUD BUILDCON PRIVATE LIMITED
Ambud Properties LLP

AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP

AMBUD CONSTRUCTION LLP
Rahara Realtors LLP

RAHARA REALTORS LLP
Nigiri Infra Properties LLP

NILGIRI INFRA PROPERTIES LLP
REKSHA SPACES PRIVATE LIMITED

REKSHA SPACES PRIVATE LIMITED
REKSHA REAL ESTATES PVT. LTD.

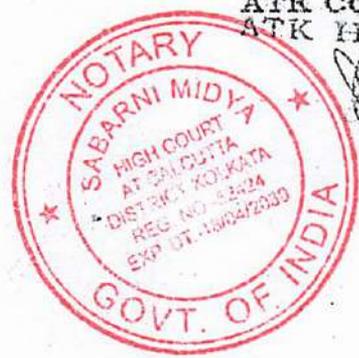
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA HIGHRISE PVT. LTD.

REKSHA HIGHRISE PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED

REKSHA APARTMENTS PRIVATE LIMITED
CONTOURS INFRA LLP

ATK CONTOURS INFRA LLP
ATK HOMES LLP

ATK HOMES LLP



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DMD LEGAL CONSULTANTS
ADVOCATES & LEGAL CONSULTANTS

PLACID REALTORS LLP

(170)

Designated Partner
PLACID REALTORS LLP.
ATK DWELLERS LLP

Designated Partner
ATK DWELLERS LLP.
ATK BRICKS LLP

Designated Partner
ATK CHATTELS REALTY PVT
ATK BRICKS LLP.

ATK CHATTELS REALTY PVT LTD
A T K Stoneworks LLP

Designated Partner
ATK STONEWORKS LLP.
T.R. INFRAPROJECTS PVT. LTD.

Director
T.R. INFRAPROJECTS PRIVATE LIMITED
KZAR PROPERTIES PVT. LTD.

Director
KZAR PROPERTIES PRIVATE LIMITED

In the presence of witnesses below:

Witnesses:

1. *Abedul Wahab*

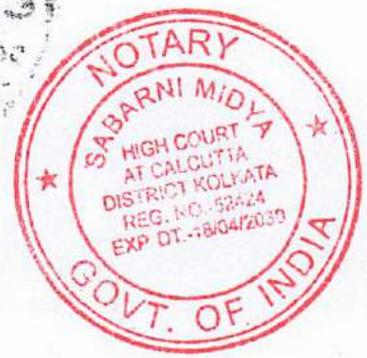
2. *Samin Ami Tarafdar*
Atahora - KOL-136

Drafted on the basis of the available documents & information/instruction as provided by the client also read over and explained in Bengali and admitted the same by the executants as true and correct:

For DMD LEGAL CONSULTANTS

Soumya Sundar Mukherjee

SOUMYA SUNDAR MUKHERJEE
Advocate
District Court at Barasat
Enrolment No.F/746/626/2014



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ADVOCATES & LEGAL CONSULTANTS

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c' b-

RECEIPT AND MEMO OF CONSIDERATION FOR THE VENDORS

Vendors herein have received from the Purchasers the consideration of Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only) by virtue of RTGS/Bank Transfer.

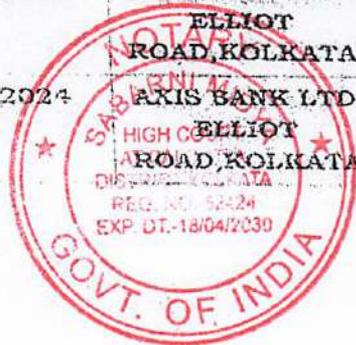
Sl. No.	By or out of Cash/Demand Draft/Cheque/RTGS/NEFT Number	Date	Bank	Amount (in Rs. P.)
1.	ICICR52024012400321784	24/01/2024	ICICI BANK LTD	6,20,000.00
2.	NEFT000143882766	24/01/2024	ICICI BANK LTD	1,50,000.00
3.	ICICR52024012400321943	24/01/2024	ICICI BANK LTD	6,20,000.00
4.	NEFT000143883166	24/01/2024	ICICI BANK LTD	1,50,000.00
5.	ICICR52024012400322183	24/01/2024	ICICI BANK LTD	6,20,000.00
6.	NEFT000143883023	24/01/2024	ICICI BANK LTD	1,50,000.00
7.	ICICR52024012400329363	24/01/2024	ICICI BANK LTD	6,20,000.00
8.	NEFT000143889489	24/01/2024	ICICI BANK LTD	1,50,000.00
9.	ICICR52024012400323783	24/01/2024	ICICI BANK LTD	6,20,000.00
10.	NEFT000143884583	24/01/2024	ICICI BANK LTD	1,50,000.00
11.	ICICR52024012400322976	24/01/2024	ICICI BANK LTD	6,20,000.00
12.	NEFT000143883805	24/01/2024	ICICI BANK LTD	1,50,000.00
13.	ICICR52024012400328670	24/01/2024	ICICI BANK LTD	6,20,000.00
14.	NEFT000143884809	24/01/2024	ICICI BANK LTD	1,50,000.00
15.	ICICR52024012400323415	24/01/2024	ICICI BANK LTD	6,20,000.00
16.	NEFT000143884115	24/01/2024	ICICI BANK LTD	1,50,000.00
17.	HDFCR52024012473380089	24/01/2024	HDFC BANK LTD	6,20,000.00
18.	N024242847119325	24/01/2024	HDFC BANK LTD	1,50,000.00
18.	HDFCR52024012473438250	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKATA	6,20,000.00
19.			A	



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20.	NEFT-NO24242847535688	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	1,50,000.00
21.	HDFCR52024012473438461	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	6,20,000.00
22.	NEFT-NO24242847555414	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	1,50,000.00
23.	HDFCR52024012473426037	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	6,20,000.00
24.	NEFT-NO24242847537605	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	1,50,000.00
25.	IBKLR92024012400097775	24.01.2024	IDBI BANK PARK STREET BRANCH, KOLKAT A	6,20,000.00
26.	NEFT-IBKL240124348740	24.01.2024	IDBI BANK PARK STREET BRANCH, KOLKAT A	1,50,000.00
27.	IBKLR92024012400097799	24.01.2024	IDBI BANK PARK STREET BRANCH, KOLKAT A	6,20,000.00
28.	NEFT-IBKL240124349016	24.01.2024	IDBI BANK PARK STREET BRANCH, KOLKAT A	1,50,000.00
29.	UTIBR52024012400354392	24.01.2024	AXIS BANK LTD ELLIOT ROAD, KOLKATA	6,20,000.00
30.	NEFT-AXSK24024000408P	24.01.2024	AXIS BANK LTD ELLIOT ROAD, KOLKATA	1,50,000.00
31.	UTIBR52024012400357862	24.01.2024	AXIS BANK LTD ELLIOT ROAD, KOLKATA	6,20,000.00



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32.	NEFT-AXSU240240007843	24.01.2024	AXIS BANK LTD ELLIOT ROAD, KOLKATA	1,50,000.00
33.	ICICR52024012400331206	24.01.2024	ICICI BANK PARK STREET, KOLKAT A	6,20,000.00
34.	NEFT-000143890355	24.01.2024	ICICI BANK PARK STREET, KOLKAT A	1,50,000.00
35.	HKBKR52024012400659154	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	6,20,000.00
36.	NEFT-KKBKH24024655305	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	1,50,000.00
37.	TDS	-----	-----	1,40,004.00
TOTAL				Rs. 1,40,00,004/-

Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs ^{and four} only)



UT of Samim Ali Tatarfardaz
By the Per of Aladul Wahab
SIGNATURE OF VENDOR NO. 1

UT of Subzi alias Subzi Bikes
By the Per of Aladul Wahab
SIGNATURE OF VENDOR NO. 2

Witnesses:

- (1) Aladul Wahab.
- (2) Samim Ali Tatarfardaz



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ADVOCATES & LEGAL CONSULTANTS

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=====

MADE THIS 25th DAY OF JANUARY 2024

=====

BETWEEN

SAMSUR ALI TARAFDER & ANR.

..... VENDORS / OWNER

AND

AMBUD BUILDCON PRIVATE LIMITED & ORS.

..... PURCHASERS

DEED OF CONVEYANCE FOR

All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 in total 77 Decimal more or less situated under L.R. Khatian No. 2124 and 2125 situated at Mouza Jagadishpur, Police station and Block : Rajarhat, within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India,

Prepared By



DMD LEGAL CONSULTANTS

Advocates & Legal Consultants

For being & becoming

Queens Mansion

12, Park Street

Gate No. 3, 5th Floor, Office No. 30,

Kolkata - 700 071

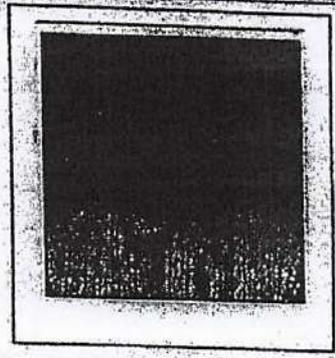
e-mail: helpdesk@dmdlegalconsultants.com

website: www.dmdlegalconsultants.com



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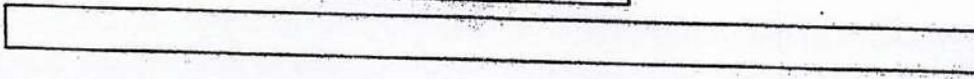
PHOTOGRAPHS AND FINGER PRINTS



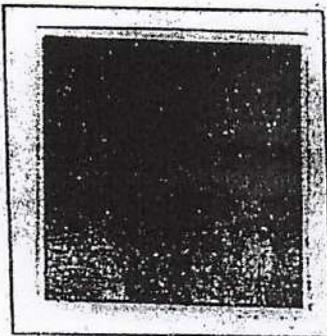
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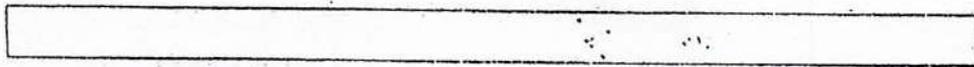
*LTI of Sansir al Zafar
By the pen of Abdul Wahid*



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



*LTI of Asim Sabir
alias Sabir Asim
By the pen of Abdul Wahid*

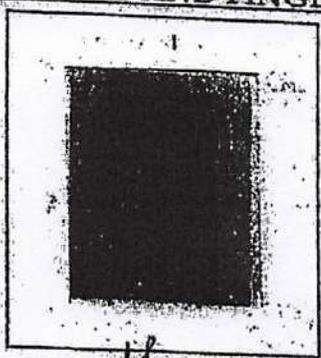


	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



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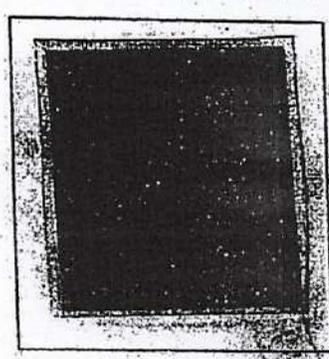
PHOTOGRAPHS AND FINGER PRINTS



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[Handwritten signature]

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



[Handwritten signature: Anil Singh]

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



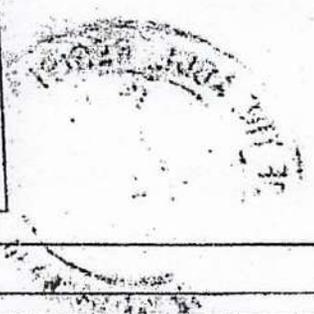
192

PHOTOGRAPHS AND FINGER PRINTS



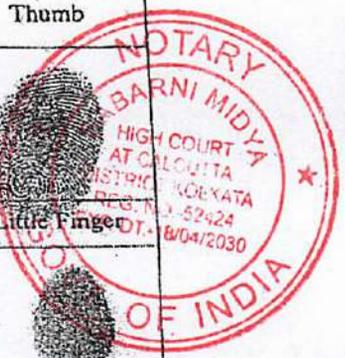
Raman

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



Lambhan

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



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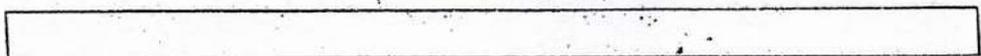
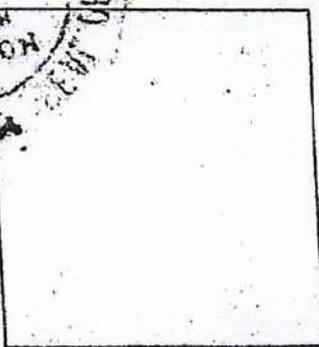
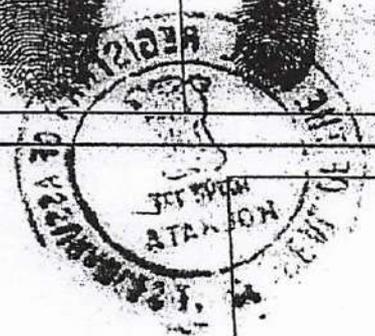
PHOTOGRAPHS AND FINGER PRINTS



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	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



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Major Information of the Deed

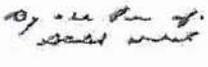
Deed No.	I-1904-01129/2024	Date of Registration	25/01/2024
Query No./Year	1904-2000193614/2024	Onion with respect to registered	
Query Date	23/01/2024 11:28:15 AM	A.R.A. - IV KOLKATA, District: Kolkata	
Applicant Name, Address & Other Details	DMD Legal Consultants 12 Park Street, Queen Mansion, Gate No.1, 5th Floor, Office No. 503., Thana : Shakespeare Sarani, District : Kolkata, WEST BENGAL, PIN - 700071, Mobile No. : 9831765559, Status :Advocate		
Transaction	[0101] Sale, Sale Document	Additional Transaction	[4308] Other than Immovable Property, Agreement [No of Agreement : 2]
Set forth value	Rs. 1,40,00,000/-	Market Value	Rs. 2,26,61,446/-
Stamp duty Paid (S.D.)	Rs. 9,06,487/- (Article:23)	Registration Fee Paid	Rs. 2,26,712/- (Article:A(1), E)
Remarks			

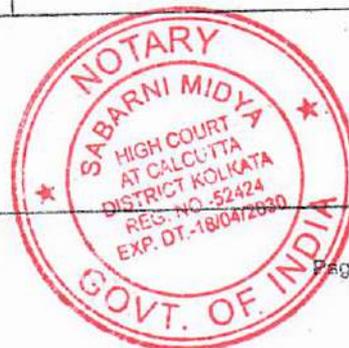
Land Details :

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Jagadishpur, JI No: 27, Pin Code : 700135

Sl. No.	Pan Number	Khatian Number	Land Proposed	Use	Area of Land	Set forth Value (in Rs.)	Market Value (in Rs.)	Other Details
L1	LR-413 (RS :-)	LR-2124	Bastu	Bagan	33 Dec	60,00,000/-	97,12,048/-	Width of Approach Road: 8 Ft.,
L2	LR-423 (RS :-)	LR-2124	Bastu	Danga	36.67 Dec	66,75,000/-	1,07,92,146/-	Width of Approach Road: 8 Ft.,
L3	LR-423 (RS :-)	LR-2125	Bastu	Danga	7.33 Dec	13,25,000/-	21,57,252/-	Width of Approach Road: 8 Ft.,
	TOTAL :				77Dec	140,00,000 /-	226,61,446 /-	
	Grand Total :				77Dec	140,00,000 /-	226,61,446 /-	

Seller Details :

Sl. No.	Name, Address Photo, Finger print and Signature	Photo	Finger Print	Signature
1	Samsur Ali Tarafder Son of Nurbaks Tarafder Executed by: Self, Date of Execution: 25/01/2024 Admitted by: Self, Date of Admission: 25/01/2024, Place : Office		 Captured	
		25/01/2024	LTI 25/01/2024	25/01/2024



1X5

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Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Bagulati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Male, By Caste: Muslim, Occupation: Service, Citizen of: India, PAN No.:: bbxxxxx4q, Aadhaar No: 58xxxxxxxx8150, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024, Admitted by: Self, Date of Admission: 25/01/2024, Place: Office

<p>Bibi Sufia, (Alias: Sufia Bibi) Wife of Samsur All Tarafder Executed by: Self, Date of Execution: 25/01/2024, Admitted by: Self, Date of Admission: 25/01/2024, Place : Office</p>		 <p>Captured</p>	<p><i>By the hand of</i> <i>Sufia Bibi</i></p>
	25/01/2024	LTI 25/01/2024	25/01/2024

Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Bagulati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, PAN No.:: MRxxxxx9c, Aadhaar No: 93xxxxxxxx6748, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024, Admitted by: Self, Date of Admission: 25/01/2024, Place : Office

ver:Details :

- AMBUD BUILDCON PRIVATE LIMITED**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- AMBUD PROPERTIES LLP**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- AMBUD CONSTRUCTION LLP**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- RAHARA REALTORS LLP**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- NILGIRI INFRAPROPERTIES LLP**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- REKSHA SPACES PRIVATE LIMITED**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- REKSHA REAL ESTATES PRIVATE LIMITED**
11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
- REKSHA HIGHRISE PRIVATE LIMITED**
11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006 , PAN No.:: AAxxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative



X6

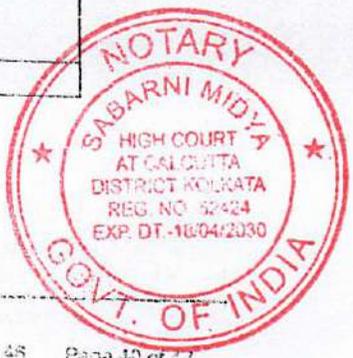
157

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REKSHA APARTMENTS PRIVATE LIMITED 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020, PAN No.:: AAxxxxx5L, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK CONTOURS INFRA LLP 63, RAFI AHMED KIDWAI, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx7B, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK HOMES LLP 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx9R, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
PLACID REALTORS LLP 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx7B, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK DWELLERS LLP 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx7R, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK BRICKS LLP 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx3H, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK CHATELS REALTY PRIVATE LIMITED 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: AAxxxxx7M, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
ATK STONEWORKS LLP 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: ABxxxxx6P, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
T. R. INFRAPROJECTS PRIVATE LIMITED 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: AAxxxxx4M, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
KZAR PROPERTIES PRIVATE LIMITED 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700018, PAN No.:: AAxxxxx8G, Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

Representative Details :

Name: Mr ARPIT GIRIA			
Address: Son of Mr SUNIL KUMAR GIRIA			
Date of Execution - 25/01/2024, Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office			
			
Jan 25 2024 11:30PM	LTI 25/01/2024		25/01/2024



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36, ROWLAND ROAD, City:- Not Specified, P.O:- BALLYGUNGE, P.S:-Ballygunge, District-South 24-
 Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business,
 Citizen of: India, , PAN No.:: BKxxxxx9G, Aadhaar No: 92xxxxxxx3284 Status : Representative,
 Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES
 LLP (as DIRECTOR), AMBUD CONSTRUCTION LLP (as DIRECTOR), RAHARA REALTORS LLP (as
 DIRECTOR), NILGIRI INFRAPROPERTIES LLP (as DIRECTOR)

Mr AMIT SINGH
 Son of Late LALIT MOHAN
 SINGH
 Date of Execution -
 25/01/2024, , Admitted by:
 Self, Date of Admission:
 25/01/2024, Place of
 Admission of Execution: Office



Captured

Jan 25 2024 1:58PM LTI 25/01/2024 25/01/2024

2, BAISHNAB SETH 1ST LANE, City:- Kolkata, P.O:- BEADON STREET, P.S:-Jorabagan, District-
 Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen
 of: India, , PAN No.:: BFxxxxx2C, Aadhaar No: 31xxxxxxx0560 Status: Representative,
 Representative of : REKSHA SPACES PRIVATE LIMITED (as DIRECTOR), REKSHA REAL ESTATES
 PRIVATE LIMITED (as DIRECTOR), REKSHA HIGHRISE PRIVATE LIMITED (as DIRECTOR),
 REKSHA APARTMENTS PRIVATE LIMITED (as DIRECTOR)

SYED ABRAR IMAM
 (Presentant)
 Son of SYED MOHAMMED
 NEMAT
 Date of Execution -
 25/01/2024, , Admitted by:
 Self, Date of Admission:
 25/01/2024, Place of
 Admission of Execution: Office



Captured

Jan 25 2024 1:32PM LTI 25/01/2024 25/01/2024

72, TILJALA ROAD, City:- Not Specified, P.O:- GOBINDA KHATIK, P.S:-Bentapukur, District:-South 24-
 Parganas, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business,
 Citizen of: India, , PAN No.:: AAxxxxx1L, Aadhaar No: 67xxxxxxx7855 Status: Representative,
 Representative of : ATK CONTOURS INFRA LLP (as DIRECTOR), ATK HOMES LLP (as DIRECTOR),
 PLACID REALTORS LLP (as DIRECTOR), ATK DWELLERS LLP (as DIRECTOR), ATK BRICKS LLP
 (as DIRECTOR), ATK CHATTELS REALTY PRIVATE LIMITED (as DIRECTOR), ATK STONWORKS
 LLP (as DIRECTOR)

FAYYAZ ALAM
 Son of BARKAT ALI
 Date of Execution -
 25/01/2024, , Admitted by:
 Self, Date of Admission:
 25/01/2024, Place of
 Admission of Execution: Office



Captured

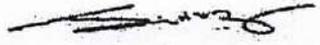
Jan 25 2024 1:38PM LTI 25/01/2024 25/01/2024

39, RIPON STREET, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West
 Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India,
 PAN No.:: AXxxxxx3F, Aadhaar No: 48xxxxxxx9010 Status : Representantive, Representative of : T.R.
 INFRAPROJECTS PRIVATE LIMITED



1X8

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FIROZ MOHAMMED , (Alias: Name: MOHAMMED FIROZ Son of Md. AYUB Date of Execution - 25/01/2024, Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: -Office	 Captured	
Jan 25 2024 11:30:54 LTI 25/01/2024	LTI 25/01/2024	25/01/2024
39B, GOROSTHAN LANE, City:- Not Specified, P.O:- CIRCUS AVENUE, P.S:- Beniapukur, District:- South 24-Parganas, West Bengal, India, PIN:- 700017, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, PAN No.:: AAxxxxx5H, Aadhaar No: 32xxxxxxxx2314 Status : Representative, Representative of : KZAR PROPERTIES PRIVATE LIMITED (as DIRECTOR)		

Identifier Details :

ABDUL WAHAB Son of ABDUL HAMID TARAFTAR PARA, DASHADRANDE, City:- Not Specified, P.O:- RAJARHAT GOPALPUR, P.S:-Rajarhat, District:-North 24-Parganas, West Bengal, India, PIN:- 700136	 Captured	
25/01/2024	25/01/2024	25/01/2024

Identifier Of Samsur Ali Tarafder, Bibi Sufia, Mr ARPIT GIRIA, Mr AMIT SINGH, SYED ABRAR IMAM, FAIYAZ ALAM, FIROZ MOHAMMED

Sl.No	From	To, With area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILD CON PRIVATE LIMITED-0.916667 Dec, AMBUD PROPERTIES LLP- 0.916667 Dec, AMBUD CONSTRUCTION LLP-0.916667 Dec, RAHARA REALTORS LLP-0.916667 Dec, NILGIRI INFRAPROPERTIES LLP-0.916667 Dec, REKSHA SPACES PRIVATE LIMITED-0.916667 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec, ATK CONTOURS INFRA LLP-0.916667 Dec, ATK HOMES LLP-0.916667 Dec, PLACID REALTORS LLP-0.916667 Dec, ATK DWELLERS LLP-0.916667 Dec, ATK BRICKS LLP- 0.916667 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.916667 Dec, ATK STONWORKS LLP-0.916667 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED- 0.916667 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec
2	Bibi Sufia	AMBUD BUILD CON PRIVATE LIMITED-0.916667 Dec, AMBUD PROPERTIES LLP- 0.916667 Dec, AMBUD CONSTRUCTION LLP-0.916667 Dec, RAHARA REALTORS LLP-0.916667 Dec, NILGIRI INFRAPROPERTIES LLP-0.916667 Dec, REKSHA SPACES PRIVATE LIMITED-0.916667 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec, ATK CONTOURS INFRA LLP-0.916667 Dec, ATK HOMES LLP-0.916667 Dec, PLACID REALTORS LLP-0.916667 Dec, ATK DWELLERS LLP-0.916667 Dec, ATK BRICKS LLP- 0.916667 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.916667 Dec, ATK STONWORKS LLP-0.916667 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED- 0.916667 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec



19X

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S.No	From	To, with area (Name-Area)
	Samsur Ali Tarafdar	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec,AMBUD PROPERTIES LLP-1.01861 Dec,AMBUD CONSTRUCTION LLP-1.01861 Dec,RAHARA REALTORS LLP-1.01861 Dec,NILGIRI INFRAPROPERTIES LLP-1.01861 Dec,REKSHA SPACES PRIVATE LIMITED-1.01861 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec,REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec,REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec,ATK CONTOURS INFRA LLP-1.01861 Dec,ATK HOMES LLP-1.01861 Dec,PLACID REALTORS LLP-1.01861 Dec,ATK DWELLERS LLP-1.01861 Dec,ATK BRICKS LLP-1.01861 Dec,ATK CHATELS REALTY PRIVATE LIMITED-1.01861 Dec,ATK STONEWORKS LLP-1.01861 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec,KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec
	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec,AMBUD PROPERTIES LLP-1.01861 Dec,AMBUD CONSTRUCTION LLP-1.01861 Dec,RAHARA REALTORS LLP-1.01861 Dec,NILGIRI INFRAPROPERTIES LLP-1.01861 Dec,REKSHA SPACES PRIVATE LIMITED-1.01861 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec,REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec,REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec,ATK CONTOURS INFRA LLP-1.01861 Dec,ATK HOMES LLP-1.01861 Dec,PLACID REALTORS LLP-1.01861 Dec,ATK DWELLERS LLP-1.01861 Dec,ATK BRICKS LLP-1.01861 Dec,ATK CHATELS REALTY PRIVATE LIMITED-1.01861 Dec,ATK STONEWORKS LLP-1.01861 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec,KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec

S.No	From	To, with area (Name-Area)
	Samsur Ali Tarafdar	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec,AMBUD PROPERTIES LLP-0.203611 Dec,AMBUD CONSTRUCTION LLP-0.203611 Dec,RAHARA REALTORS LLP-0.203611 Dec,NILGIRI INFRAPROPERTIES LLP-0.203611 Dec,REKSHA SPACES PRIVATE LIMITED-0.203611 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec,ATK CONTOURS INFRA LLP-0.203611 Dec,ATK HOMES LLP-0.203611 Dec,PLACID REALTORS LLP-0.203611 Dec,ATK DWELLERS LLP-0.203611 Dec,ATK BRICKS LLP-0.203611 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.203611 Dec,ATK STONEWORKS LLP-0.203611 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec
	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec,AMBUD PROPERTIES LLP-0.203611 Dec,AMBUD CONSTRUCTION LLP-0.203611 Dec,RAHARA REALTORS LLP-0.203611 Dec,NILGIRI INFRAPROPERTIES LLP-0.203611 Dec,REKSHA SPACES PRIVATE LIMITED-0.203611 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec,ATK CONTOURS INFRA LLP-0.203611 Dec,ATK HOMES LLP-0.203611 Dec,PLACID REALTORS LLP-0.203611 Dec,ATK DWELLERS LLP-0.203611 Dec,ATK BRICKS LLP-0.203611 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.203611 Dec,ATK STONEWORKS LLP-0.203611 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec



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Land Details as per Land Record

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Jagadishpur, JI No: 27, Pin Code: 700135

L1	LR Plot No:- 413, LR Khatian No:- 2124	Owner: সানসুর আলি উরফুল, Gurdian: সানসুর আলি উরফুল, Address: আটপাড়া থানা - বাসুন্ধরী, Classification: কাম, Area: 0.36000000 Acre,	Samsur Ali Tarafder
L2	LR Plot No:- 423, LR Khatian No:- 2124	Owner: সানসুর আলি উরফুল, Gurdian: সানসুর আলি উরফুল, Address: আটপাড়া থানা - বাসুন্ধরী, Classification: কাম, Area: 0.36000000 Acre,	Samsur Ali Tarafder
L3	LR Plot No:- 423, LR Khatian No:- 2125	Owner: বিবি সুলফিয়া, Gurdian: সানসুর আলি উরফুল, Address: আটপাড়া থানা - বাসুন্ধরী, Classification: কাম, Area: 0.08000000 Acre,	Bibi Sufia



2X

Endorsement For Deed Number : I - 190401129 / 2024

Certificate of Admissibility (Under Rule 21 of W.B. Registration Rules, 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

Presentation (Under Section 52 & Rule 22A (3) of W.B. Registration Rules, 1962)

Presented for registration at 12:12 hrs on 25-01-2024, at the Office of the A.R.A. - IV KOLKATA by SYED ABRAR IMAM .,

Certificate of Market Value (Under Rule 20 of W.B. Registration Rules, 1962)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 2,26,61,446/-

Admission of Execution (Under Section 67 of W.B. Registration Rules, 1962)

Execution is admitted on 25/01/2024 by 1. Samsur Ali Tarafder, Son of Nurbaks Tarafder, Atghara, Dakshin Para, P.O: Gopalpur, Thana: Baguiati, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by Profession Service, 2. Bibi Sufia, Alias Sufia Bibi, Wife of Samsur Ali Tarafder, Atghara, Dakshin Para, P.O: Gopalpur, Thana: Baguiati, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by Profession House wife

Indetified by ABDUL WAHAB, ., Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Admission of Execution (Under Section 67 of W.B. Registration Rules, 1962)

Execution is admitted on 25-01-2024 by Mr ARPIT GIRIA, DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, AMBUD PROPERTIES LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, AMBUD CONSTRUCTION LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, RAHARA REALTORS LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, NILGIRI INFRAPROPERTIES LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020

Indetified by ABDUL WAHAB, ., Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by Mr AMIT SINGH, DIRECTOR, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006; DIRECTOR, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020

Indetified by ABDUL WAHAB, ., Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business



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705

Execution is admitted on 25-01-2024 by SYED ABRAR IMAM, DIRECTOR, ATK CONTOURS INFRA LLP (LLP), 63, RAFI AHMED KIDWAI, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK HOMES LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, PLACID REALTORS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK BRICKS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATELS REALTY PRIVATE LIMITED (Private Limited Company), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK STONERWORKS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Identified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by FAIYAZ ALAM,

Identified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by FIROZ MOHAMMED, , MOHAMMED FIROZ DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Identified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 2,26,712.00/- (A(1) = Rs 2,26,614.00/- ,E = Rs 14.00/- ,I = Rs 55.00/- ,M(a) = Rs 25.00/- ,M(b) = Rs 4.00/-) and Registration Fees paid by Cash Rs 84.00/-, by online = Rs 2,26,628/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 25/01/2024 11:48AM with Govt. Ref. No: 192023240359788608 on 25-01-2024, Amount Rs: 2,26,628/-, Bank: SBI EPay (SBlePay), Ref. No. 6124182229122 on 25-01-2024, Head of Account 0030-03-104-001-16

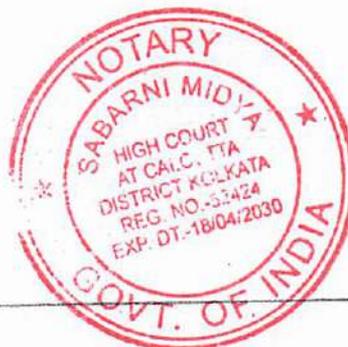
Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 9,06,477/- and Stamp Duty paid by Stamp Rs 10.00/-, by online = Rs 9,06,477/-

Description of Stamp
1. Stamp: Type: Impressed, Serial no 21541, Amount: Rs.10.00/-, Date of Purchase: 17/11/2023, Vendor name: S Das
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 25/01/2024 11:48AM with Govt. Ref. No: 192023240359788608 on 25-01-2024, Amount Rs: 9,06,477/-, Bank: SBI EPay (SBlePay), Ref. No. 6124182229122 on 25-01-2024, Head of Account 0030-02-103-003-02

Mm

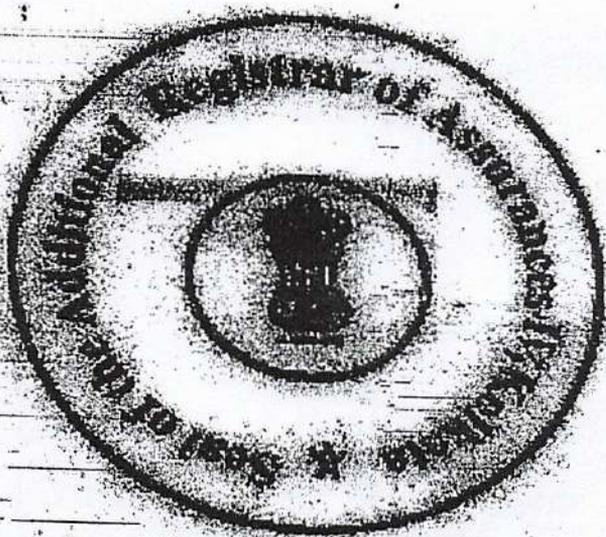
Mohul Mukhopadhyay
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
Kolkata, West Bengal



~~23~~

Certificate of Registration under section 60 and Rule 69.
Registered in Book - I

Volume number 1904-2024, Page from 75170 to 75216
being No 190401129 for the year 2024.



mm

Digitally signed by MOHUL MUKHOPADHYAY
Date: 2024.01.25 14:34:48 +05:30
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 25/01/2024
ADDITIONAL REGISTRAR OF ASSURANCE
OFFICE OF THE A.R.A. - IV KOLKATA
West Bengal.



P/3

Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



no : L-13011(11)/74/2025/DL&LRO/1596/2025

Date : 18/03/2025
19/03/2025

অধি: অম্বুদ কলকাতা এন এন সি

ভা/স্বামীর নাম: ডিজাইনেডেড পল্টনার

ঠানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Annexure... P/3
to in paragraph...
foregoing petition affirmed
by...
on the... Day of...

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

Commissioner of Affidavit
High Court, Appellate Side
Calcutta

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/843)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রকজোয়ারী, 13, রাজারহাট	9555	579		556	0.0500	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953 (West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



2 X 5

This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07-GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

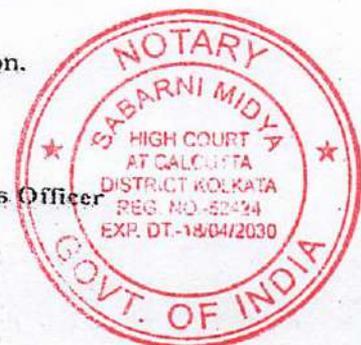
Memo

No: L-13011(11)/74/2025/DL&LRO/1596/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

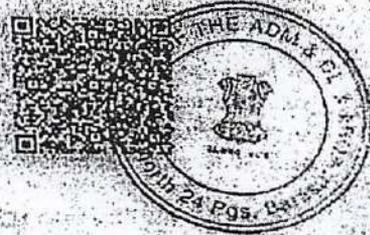
- The BL&LRO, রাজারহাট for information and taking necessary action.
- The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Case No.: L-13011(15)/72/2025/DL&LRO/1594/2025

Date: 18/03/2025
19/05/2025

সম্প্রদায়: অস্থায়ী বিদ্যমান গ্রাম-লি:

স্বত্বাধীকারী/স্বামী: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/842)

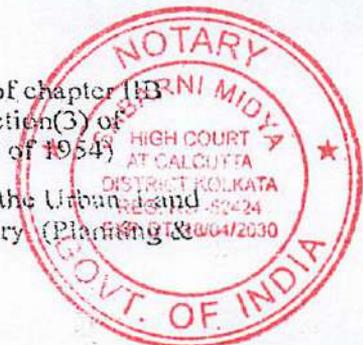
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বরকজোয়ানী, 13. রাজারহাট	9556	579		556	0.0500	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban and (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/IA-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

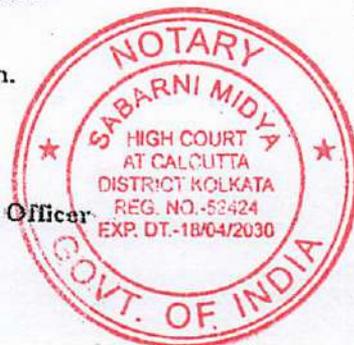
Memo

No: L-13011 (J1)/72/2025/DL&LRO/1594/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপূর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

2
District Land & Land Reforms Officer



Government of West Bengal

**Office of the District Land & Land Reforms
Officer**

উত্তর ২৪ পরগণা



Certificate of Conversion

NO: L-13011(11)/73/2025/DL & LRO/1592/2025

Date: 18/03/2025

19/05/2025

নাম: অম্বুদ প্রোসারজিস এম এল সি

পিতা/স্বামীর নাম: ডিজাইনেটেড মার্চনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/841)

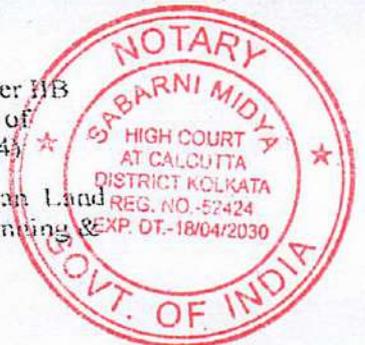
Mouza With DL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
শ্রীকজোয়ানী, 13, রাজারহাট	9557	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter II B of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



209

952

This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo

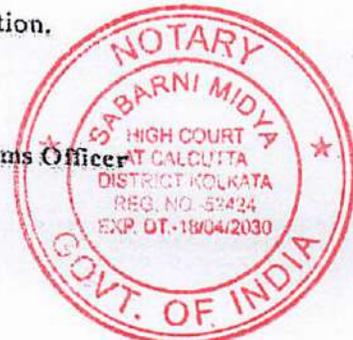
No: L-13011(11)/73/2025/DL&LRO/1592/1(j-ii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপূর্ব-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

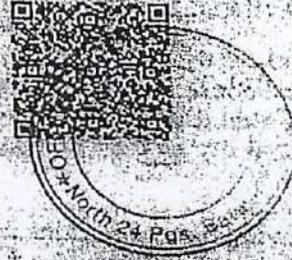


X

Government of West Bengal

Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

No : L-13011(11)/77/2025/DL & LRO/1590/2025

Date : 18/03/2025
19/03/2025

ম: নীলগিরি ইনফ্রা প্রসারটিস এন্ড এল সি

ভা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

কানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/838)

Mouza With DL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
কাজোলানী, রাজারহাট	9551	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule-- II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)*

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

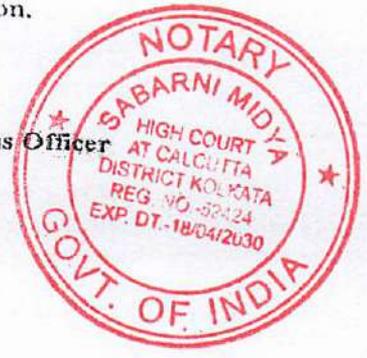
Memo

No: L-13011(11)/77/2025/DL&LRO/1590/1(1-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশ্বপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



2X

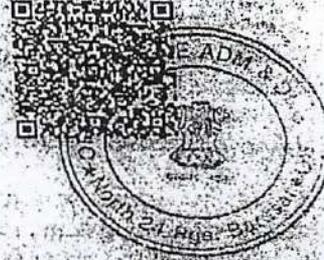
Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



No: L-13011(11)/80/2025/DL & LRO/1589/2025

Date: 18/03/2025
19/03/2025

সম: রেজা এপার্টমেন্ট প্রা: লি:

স্বত্বাধারীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/837)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	579		555	0.0400	খুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/80/2025/DL & LRO/15891.1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



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Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

No: L- 13011(11)/78/2025/DL&LRO/1588/2025

Date: 18/03/2025
19/03/2025

স্বামী/স্বামীর নাম: ডিজাইনেটেড পার্টনার

বিত্ত: নিজ

স.স.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

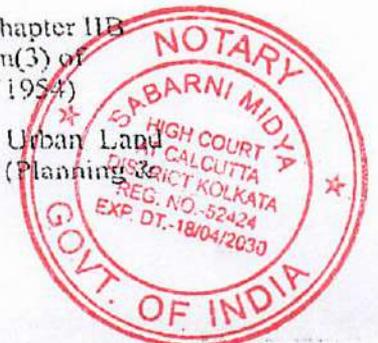
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/836)

Mouza With S.L. No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বৈকুণ্ঠেশ্বরী, 13, রাজারহাট	9550	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act 1 of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector w/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

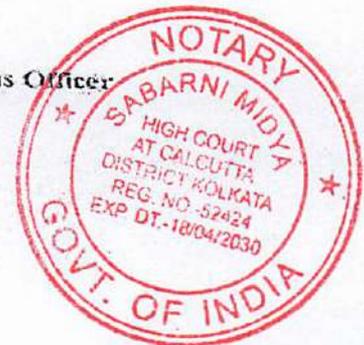
Memo

No: L-13011(11)/78/2025/DL&LRO/1588/1(I-iii)/2025

Dated: 18/03/2025
19/03/2025

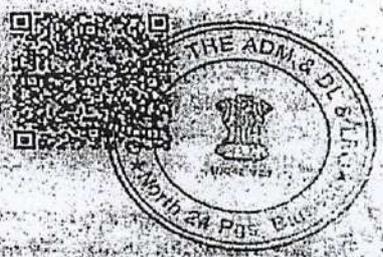
- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

No: L-13011(11)/81/2025/DL & LRO/1585/2025

Date: 18/03/2025
19/03/2025

নাম: টি আর ইন্ডিয়া প্রোজেক্ট প্রাইভেট লিমিটেড

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/834)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9549	579		555	0.0500	শুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl. Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

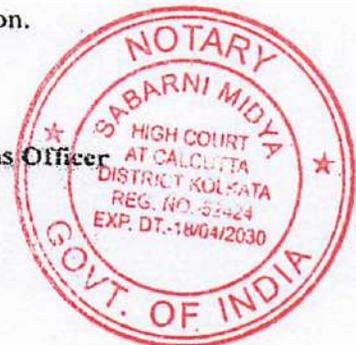
Memo

No: L-13011(11)/8.1/2025/DL&LRO/1585/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিক্রমপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

স্মারক: L-13011 (11)/76/2025/DL&LRO/1583/2025

Date: 18/03/2025
19/03/2025

নাম: এ.টি.কে. হোনওয়াকিন এন.এল.পি

পিতা/স্বামীর নাম: ডিজাইনেটেড মার্চেলার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec-4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

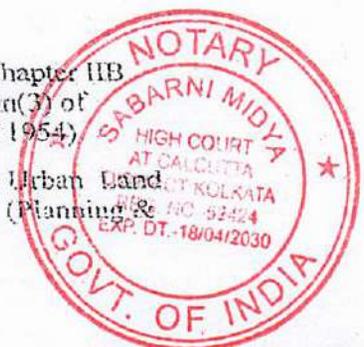
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/833)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বেকজোয়ানী, 13, রাজারহাট	9548	579		555	0.0500	গুরু	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

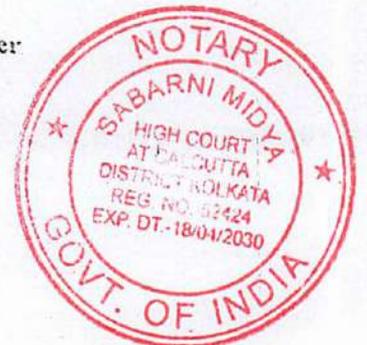
Memo

No: L-13011(11)/76/2025/DL&LRO/1583/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুত্র-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

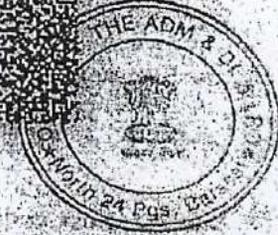


Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

Case No.: L-13031(11)/79/2025/DL & LRo/1576/2025

Date: 18/03/2025
19/03/2025

নাম: এ টি কে ক্যাটনস রিয়েলিটি প্রাইভেট লিমিটেড

পতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/829)

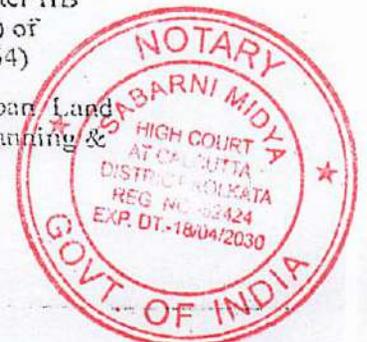
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বৈকজোয়ানী, 13, রাজারহাট	9545	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

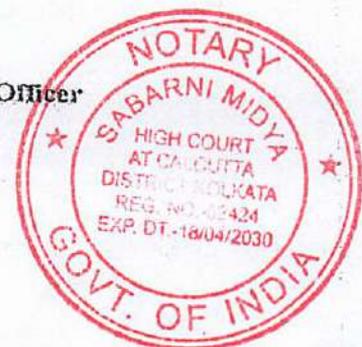
Memo

No: L-13011(II)/79/2025/DL&LRO/1576/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশ্বপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record.

District Land & Land Reforms Officer



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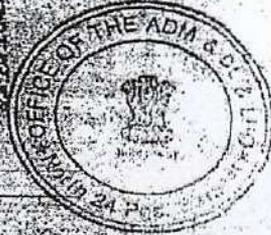
2025

Government of West Bengal

**Office of the District Land & Land Reforms
Officer**

উত্তর ২৪ পরগণা

Certificate of Conversion



no: L-13011(11)/277/2024/DE & LRO/1584/2025

Date: 18/03/2025
19/03/2026

নাম: মেস্রা হাইদার আলি খান পি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

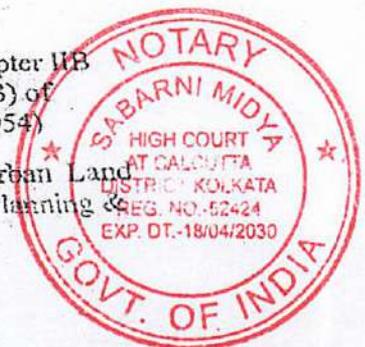
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/831)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
লেকজোনালী, 13, রাজারহাট	9547	579		555	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- 201 - 201 -
- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo
No: L-130.11(11)/277/2024/DL&LRO/1581/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

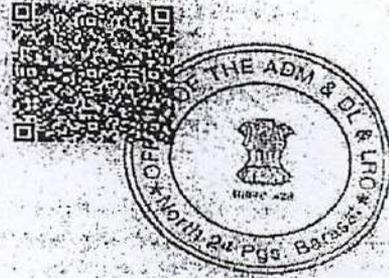


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Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



No: L-13011(11)/75/2025/DL&LRO/1578/2025

Date: 18/03/2025
19/03/2025

নাম: কেজার প্রোসারটিস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/830)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission accorded
ব্রহ্মজোয়ালী, 13, রাজারহাট	9546	579		555	0.0500	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Memo
No: L 13011(II)/76/2025/DL&LRO/1578/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

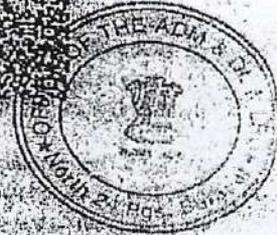
- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

No: L-1301(11)/97/2024/D&LR/1074/2025

Date: 18/03/2025
19/03/2025

নাম: এ টি কে ব্রিকস এন্ড এন্স পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/828)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
মেকজোয়ালী, 13, রাজারহাট	9544	579		556	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- e) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- f) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- g) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- h) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- i) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- j) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- k) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- l) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- m) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Memo

No: L-13011(I)/97/2024/DL&LRO/1574/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিক্রপুল-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Memo : L-13011(11)/70/2025/DL&LRO/1572/2025

Date : 18/03/2025
19/03/2025

নাম: স্যাসিড রিয়েলট্রেন্স এল এম সি

পিতা/স্বামীর নাম: ডিজাইনেটেড মার্চনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/826)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
সেফজোয়ানী, 13, রাজারহাট	9542	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector w/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

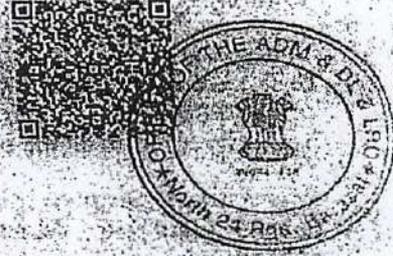
Memo
No: L-130.11(31)/70/2025/DL&LRO/1572/1(i-ii)/2025 Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

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District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Memo : L-13011(11)/55/2025/DL & LRO/1573/2025

Date : 18/03/2025
19/03/2025

নাম: এ. টি. কে. ডুবোয়াস এল এল সি

পিতা/স্বামীর নাম: ডিজাইনেডেড গাটনার

ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/827).

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বেকজোয়ালী, 13, রাজারহাট	9543	579		556	0.0300	গুরু	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter II B of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl. Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Dated: 18/03/2025
19/03/2025

Memo
No: L-13011(JJ)/55/2025/DL & LRO/1573/1(i-iii)/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিশুপুল-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: L-13011(11)/71/2025/DL&LRO/1569/2025

Date: 18/03/2025
19/03/2025

নাম: এটিকে কনট্রন ইলেক্ট্রা এন এন সি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: ব্রজোরহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/824)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
ব্রেকজোয়ানী, 13, ব্রজোরহাট	9540	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



2X3

- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo

No: L-13011(11)/71/2025/DL&LRO/1569/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিক্রমপুর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

No: L-13011(13)/300/2024/DL & LRO/1567/2025

Date: 18/03/2025
19/03/2025

এ টি কে হোসেন এল এল সি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/822)

Plot No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata If any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
কাজোয়ানী, রাজারহাট	9541	579		556	0.0300	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Dated: 18/03/2025
19/03/2025

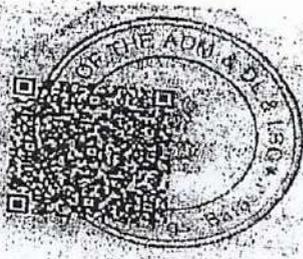
- emo
: L-13011(11)/300/2024/DL&LRO/1567/1(i-iii)/2025
- The BL&LRO, রাজারহাট for information and taking necessary action.
-) The RI, of the রাজারহাট-বিশ্বপুত্র-I for information and taking necessary action.
-) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
 Officer
 উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: L-13011(11)/83/2025/DL&LRO/1599/2025

Date: 18/03/2025
19/03/2025

নাম: সিমোন একটম প্রা: লি:

স্বামীর নাম: ডিজাইনেটেড পার্টনার
নাম: নিজ

স্বামী: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/845)

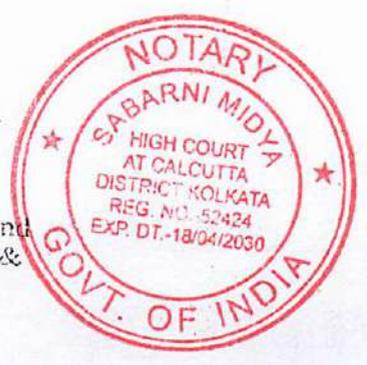
With Khatian & PS No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
শ্রী, রাজারহাট	9554	579	555	0.0400	পুকুর	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

1. permission for conversion is without prejudice to any of the provisions of chapter IIIB of the West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

2. permission for conversion is also without prejudice to any provision of the Urban Land Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/83/2025/DL&LRO/1599/1(i-iii)/2025

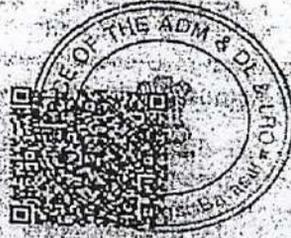
Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
(ii) The RI, of the রাজারহাট-বিসুপূর-I for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

No: L-13011(11)/82/2025/DL&LRO/1598/2025

Date: 18/03/2025
19/03/2025

সং: রহনা রিয়েলটরস এল এল পি

জা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

কানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/844)

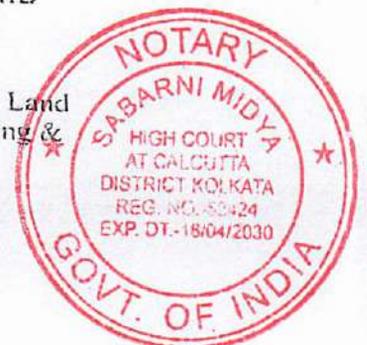
Plot No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
কাজোয়ানী, রাজারহাট	9553	579		556	0.0500	গুরু	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl. Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Memo

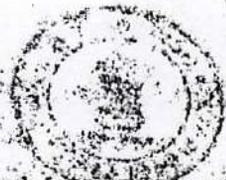
No: 1-13011(11)/82/2025/DL & LRO/1598/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer





Handwritten signature or initials

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

1) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the নাজারহাট-বিক্রমপুর-I for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



2X2



Government of West Bengal

Office of the Block Land Reforms Officer

বাজারহাট, উত্তর ২৪ পরগণা

To Memo No. CON/PS/BLROR/23 Dated: 31.07.2023

এটি কে ফরমাস এল এল সি

পিতা/দামীর নাম: ডিজিভিভেডেট পটনার

লিঙ্গ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1955 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

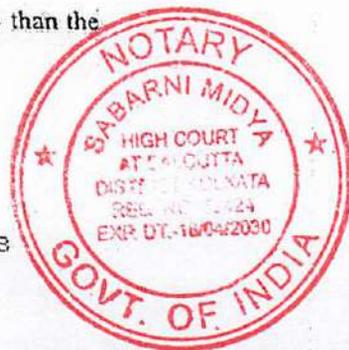
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2245)

Mouza With JL.No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9543	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked- if there is any -violation of the provision of prevailing laws-enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



2X3



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the নাজারহাট-বিক্রমপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



2X4

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Government of West Bengal

Office of the Land Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা



To Memo No. CON/956 (BLR/RA)/23 Dated: 31-07-2023

এ টি কে ক্যাটেন্স রিয়েলিটি গ্র: সি:

শিতা/স্থানীর নাম: ডিজাইনেড শাটনার

লিঙ্গ

P.S.: রাজারহাট উত্তর ২৪ পরগণা District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2243)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9545	1176		556	0.0600	ভাঙ্গা	বহুতল আবাসন

Schedule - II

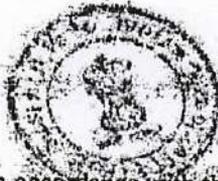
(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- b) This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevalling laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

28/07/2023



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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O. Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Memo:

Dated:

- (i) The RL of the নাজারহাট-বিক্রম-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To Memo No. GON/ 927 /BLRO/RAJ/23 Dated: 28.07.2023

অম্বুদ কলকাতা এম এম সি

পিতা/স্বামীর নাম: ডিআইলেউড নাটনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023.

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

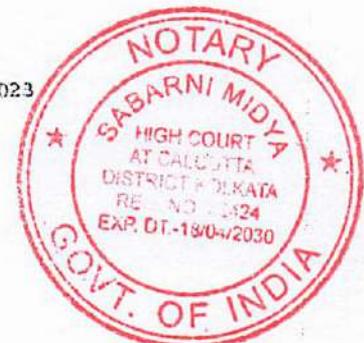
(Schedule of Land for which conversion is allowed vide case no. GN/2023/1507/2272)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission accorded
বৈকজোয়ালী, 13, রাজারহাট	9555	1176		555	0.0500	ভূমি	বহুতল আবাসন

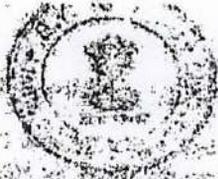
Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



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This conversion certificate is being issued, in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner (General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- D) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955.
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Memo:

Dated: 27/07/2023

- (i) The RI, of the রাজারহাট-বিক্রপুর-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



2 X 8

Government of West Bengal

Office of the Block and Panchayat Reforms Officer

রাজারহাট পঞ্চায়েত

To Memo No. CN/723 (BLR/RAJ/23) Dated. 28.07.2023

অর্থ বিজ্ঞপ্তি প্রা: নি:

শিভা/খামীর নাম: ডিফাইনেট মাটনাথ

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2267)

Mouza With Khatian JL No. & PS	LR Plot No. No.(LR)	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বেকজোমালী, 13, রাজারহাট	9556	1176	555	0.0500	ভূঙ্গা	বসতল আবাসিক

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws - enforcing prevention - of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

27/07/2023



24X



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This conversion certificate is being issued in accordance with the notification bearing no. 4296.LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

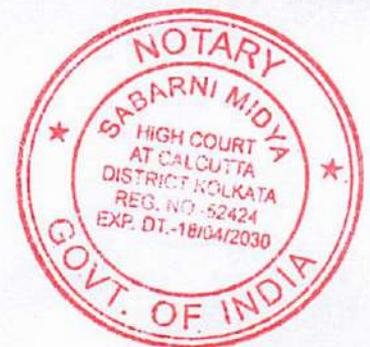
Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the राजारहाट-बिष्णुपुर-I for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



Government of West Bengal

Office of the Block and Land Reforms Officer.

রাজারহাট উত্তর ১৪ পরগণা

To: MUMUKSHU MUKHERJEE

Memo No. CON/925/BLLR/O/23 Dated 28.07.2023

মেম্বা এনামেন্টস্ প্রা: সি:

পিতা/স্বামীর নাম: ডিআইসেটেড পার্টনার

বিত্ত

P.S.: রাজারহাট District: উত্তর ১৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no: CN/2023/1507/2241)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	1176		555	0.0600	ভাঙ্গা	বহুতল আবাসন

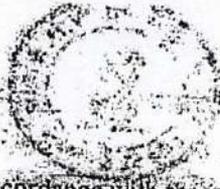
Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked- if there is any -violation of the provision of prevailing laws -enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



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237

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector (S) of the WBLR Act, 1955

E.L. & L.R.O., Rajarhat

Block Land & Land Reforms Officer

Memo:

Dated: 27/07/2023

- (i) The RI, of the নাজারহাট-বিক্রম-I for information and taking necessary action.
 (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



2X2



Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট ব্লক অফিসার দপ্তর

To Memo No. CON/926/BLLRO/RA/28 Dated: 28.07.2023

সেব্রা হাইরাইজ প্রা: পি:

পিতা/স্বামীর নাম: ডিজাইলেটেড মাটনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2263)

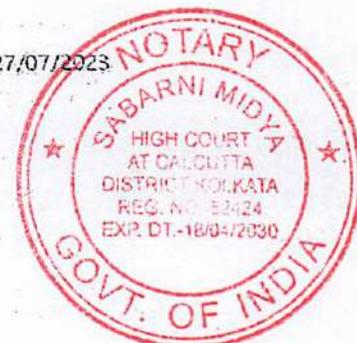
Mouza With JL No. & PS	Khatlan No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9547	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked- if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

27/07/2023





237

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- d) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিলুপ্ত-1 for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Deputy Commissioner and Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা

To **Memo No. CON/ 923 /BLRO/RAJ/ 23** Dated: **29.09.2023**

মেম্বা রিফর্ম এক্টেস গ্রা: বি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub-Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2276)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9554	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

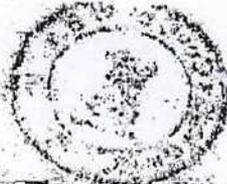
Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



2X5



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07-GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

Block Land & Land Reforms Officer

Memo:

Dated: 27/07/2023

- (i) The RI, of the রাজারহাট-বিকল্প-I for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



X6

Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ১৪ পরগনা

To

Memo No. CON/929/BLR/23 Dated: 28-07-2023

অনুদ প্রোগ্রামটিস এন এল পি

পিতা/স্বামীর নাম: ডিজারলেটেড গাটনার

নিজ

P.S.: রাজারহাট District: উত্তর ১৪ পরগনা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 40 of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2275)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata If any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission recorded.
মেকজোয়ানী, 13, রাজারহাট	9557	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

d) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas Officer

Dated: 27/07/2023

Memo:

- (i) The RL of the রাজারহাট-বিক্রমপুর-I for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No. CON/ 921 /BLRO/RAJ/ 23

Dated: 28-07-2023

সেবা প্রাপ্তি প্রা: পি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

বিত্ত:

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2239)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9550	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked- if there is any - violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GEM dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBIR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI of the রাজারহাট-বিশুপূর্ব-1 for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Joint Secretary and Reforms Officer

বঙ্গদেশ সরকার
সহকারী সচিব ও সংস্কার কর্মকর্তা

246-

To

Memo.No. CON/222/BLROR/RAJ/23

Dated: 28-07-2023

স্বামী/স্বামিনী: বিবেকানন্দ এল এল সি

পিতা/স্বামীর নাম: ডিজাইনেডেড মার্চেল

নিজ

P.S.: রাজারহাট ... District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 46 of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2268)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
মেকজোয়ানী, 13, রাজারহাট	9553	1176		555	0.0500	ভাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked- if there is any - violation of the provision of prevailing laws -enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

27/07/2023



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/LA-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the নাজারহাট-বিশুপ্ত-1 for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



2X2

Government of West Bengal

Office of the B.L.R. Land Reforms Officer

রাজস্ব/১৩৩৭/২৪/১৩৩৭

To Memo No. CON/939/BLRO/RAJ/23 Dated. 28-07-2023

শ্রীমতী ইন্ডা প্রসারটিন্ এন্ড এন্ড সি

পিতা/বাসীর নাম: ডিভাইসেড পার্সার

বিজ

P.S.: রাজস্ব/১৩৩৭/২৪/১৩৩৭ District: ৩ উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2252)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Buta if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বেকজোয়ানী, 13, রাজস্ব/১৩৩৭/২৪/১৩৩৭	9551	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

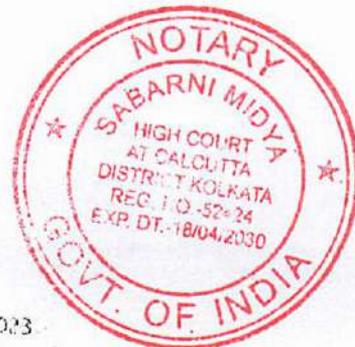
Collector u/s 40 of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RL of the নাজারহাট-বিক্রম-1 for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the **Land Reforms Officer**

রাজারহাট উত্তর ২৪ পরগণা

To **Memo No. CONV 947/BLRO/KAJ/23** Dated: **31-07-2023**

কেজার প্রোপারটিস গ্রা: সি:

শিতা/স্বামীর নাম: ডিভাইলটেড পার্টনার

লিঙ্গ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2250)

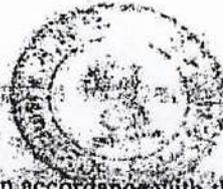
Mouza With JL No. & PS	Khatlan No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ারী, 13, রাজারহাট	9546	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked -if there is any -violation of the provision of prevailing laws -enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary,

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

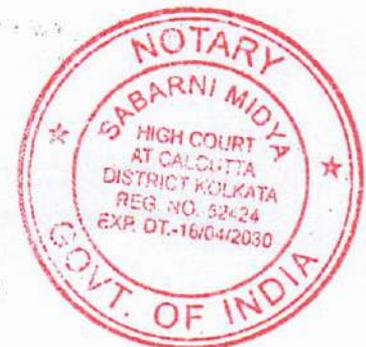
Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
 (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Block Land Reforms Officer

বাজারহাট ব্লক ভূসংস্কার কর্মসূচী

To Memo No. CON/9549/BLLR/RAJ/23 Dated: 21-07-2023

টি আর ইনফা প্রজেক্ট প্রা: লি:

বিজা/স্বামীর নাম: ডিআইনেটেড পটনার

বিজ:

P.S.: রাজারহাট, C. I. J. District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec. 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2259)

Monza With JL No. & PS	Khadan No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bars if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
বৈকজোয়ালী, 13, রাজারহাট	9549	1176		556	0.0500	ভাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector i/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Memo:

Dated:

- (i) The RL of the ~~রাজারহাট-বিষ্ণুপুর-I~~ for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Block Land Reforms Officer
ব্লক ভূমি সংস্কার কর্মসূচী

সিদ্ধান্ত

To

Memo No. CN/BLR/1507/2244 Dated: 26/07/2023

এ. ডি. কে. হোসেন সিকান্দার এম এল বি

পিতা/স্বামীর নাম: ডি.জাহাঙ্গীর পাটনালী

বিল

P.S.: রাজারবাট, ডিস্ট্রিক্ট উত্তর ২৪ পরগণা

Sub: Prayer for change of character of lands from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in section 23 of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1955 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule below with effect from 28/07/2023 subject to the terms and condition as noted in schedule II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2244)

Mouza With JL No. & PS	Khatmah No. (LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata If any)	Share	Area (in Acres)	Classification (in apprecior)	Classification for which permission accorded
বৈকুণ্ঠেশ্বরী, 13, রাজারবাট	9548	1176		557	0.0500	ভূমি	বহুতল আবাসন

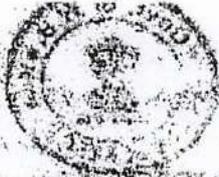
Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This permission of conversion will also stand revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner, General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

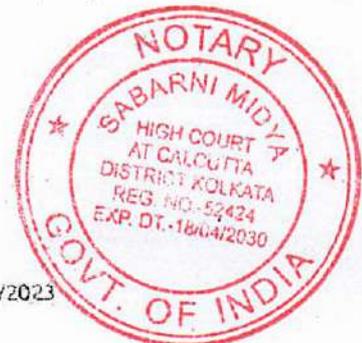
Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Chief Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To Memo No. CON/951/BLLR/RAJ/23 Dated 31.07.2023

এটিকে কনট্রোল ইনজা এল এল পি

পিতা/স্বামীর নাম: ভিক্টোরিয়েট মার্টিনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

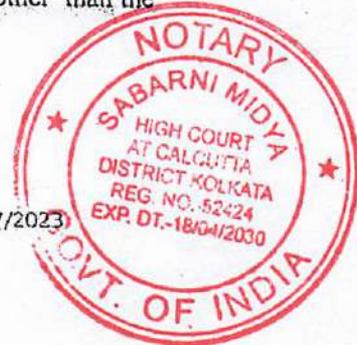
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2242)

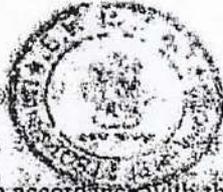
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
সেকজোয়ানী, 13, রাজারহাট	9540	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





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This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07-GE(M) dated 17.09.2009 of the Commissioner, General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector-u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RL of the ~~রাজারহাট-বিক্রপন~~ - I for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To Memo No. CON/ 950 /BLRO/RAJ/ 23 Dated: 31.07.2023

স্বামিড-রিজলেক্টরস এম এম পি

পিতা/স্বামীর নাম: ডিজাইনেটেড গার্টেনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 23/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2261)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification (in ROR)	Classification for which permission accorded
রেকজোমালী, 13, রাজারহাট	9542	1176		555	0.0600	ডাগা	বহুতল আবাসন

Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any -violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07-GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

- 1) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

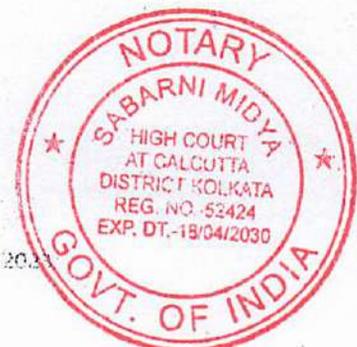
Collector u/s 4C of the WBLR Act, 1955
B.L. & L.R.O., Rajarhat
North 24 Parganas
Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RI, of the ~~রাজারহাট-বিক্রপুর-1~~ for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



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Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট ব্লক ভূসংস্কার কর্মকর্তার কার্যালয়

Dated: 31.07.2023

Memo No. G.O. S. 2/B.L.R.O. Rajarhat/23

To

এ টি কে হোসম এন এন সি

পিতা/স্বামীর নাম: ডিজাইনেটেড মার্চনার

নিজ

P.S.: রাজারহাট [unclear] District: উত্তর-২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2247)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9541	1176		555	0.0600	ভাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/IA-05/07 GE(M) dated 17.09.2009 of the Commissioner, General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

North 24 Parganas

Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RI of the নাজারহাট-বিক্রম-1 for information and taking necessary action.
 (ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer

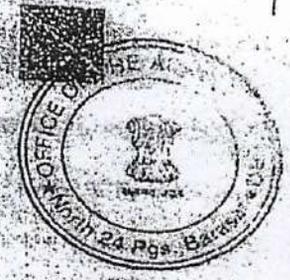


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Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



Memo : L-13011(11)/73/2025/DLR LRO/1593/2025

Date : 18/03/2025
 19/03/2025

To

নাম: অম্বুদ প্রসারটিস এল এল সি
 পিতা/স্বামীর নাম: ডিক্টর
 ঠিকানা: নিজ

Signature..... PLS
 to in paragraph.....
 foregoing petition affirmed
 by... A. Singh
 on the... 18/03/2025 Day of... May 25

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

Commissioner of Affidavit
 High Court, Appellate Side
 Calcutta

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

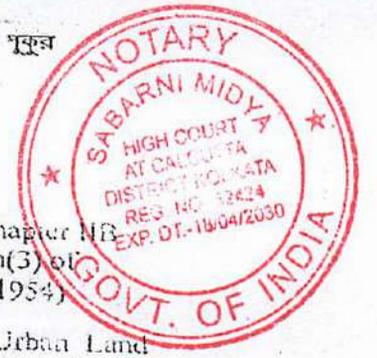
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/726)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Aeres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3765	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3765	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/73/2025/DL&LRO/1593/J(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

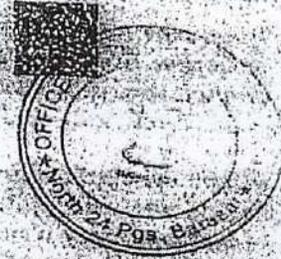
District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



Memo : L-13011(11)/77/2025/DL&LRO/1592/2025

Date : 18/03/2025
19/03/2025

To

নাম: নীলগিরি ইন্ডা প্রসার টিএম এন বি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

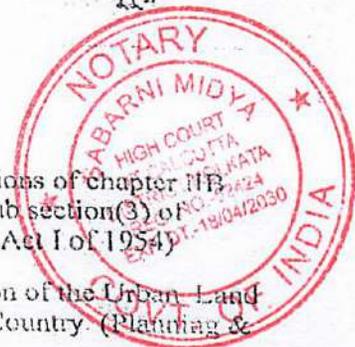
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/734)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3782	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3782	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of Chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

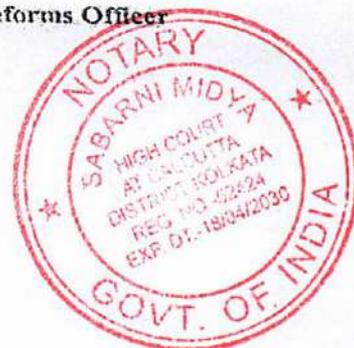
Memo

No: L-13011(11)/77/2025/DL & LRO/1591/1(i-N)/2025

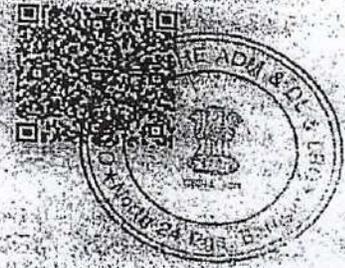
Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Memo : L-19011(11)/81/2025/DL&LRO/1586/2025

Date : 18/03/2025
19/03/2025

To

নাম: শ্রী সার ইন্ড্রা প্রোজেক্ট প্রাইভেট লিমিটেড
 পিতা/স্বামীর নাম: ডিরেক্টর
 ঠিকানা: নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

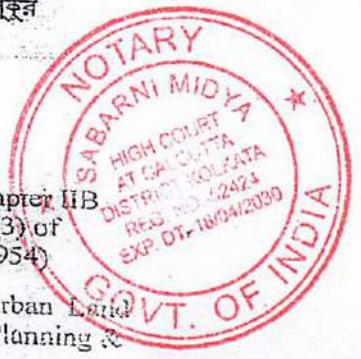
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/742)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3768	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3768	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

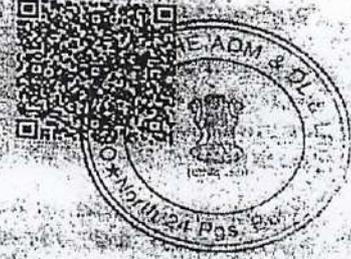
Memo
No: L-13011(I)/84/2025/DL&LRO/1586/1(i-iii)/2025 Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিস্কুপুল-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Memo : L-13011(11)/76/2025/DL&LRO/1584/2025

Date: 18/03/2025

19/03/2025

To

নাম: এ.টি.কে. স্টোন ওয়ার্কস এন এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/728)

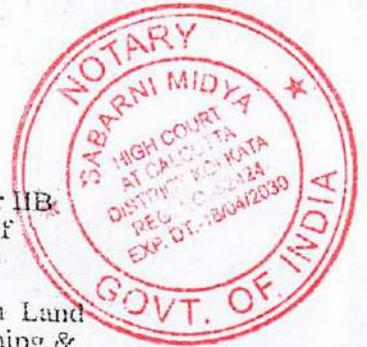
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3780	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3780	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07-GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Memo

No: L-13011(11)/76/2025/DL & LRO/1684/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal

**Office of the District Land & Land Reforms
Officer**

উত্তর ২৪ পরগণা

Certificate of Conversion



Memo : L-13011(11)/79/2025/DL&LR/1577/2025

Date: 18/03/2025

19/03/2025

To

নাম:

এ-টি কে ম্যাডেলস রিবেলটি প্রাইভেট লিমিটেড

পিতা/স্বামীর নাম:

ডিরেক্টর

ঠিকানা:

লিড

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/740)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, ২৭, রাজারহাট	3767	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, ২৭, রাজারহাট	3767	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17-09-2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo

No: L-130.11/11/79/2025/DL&LRO/1577/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

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District Land & Land Reforms Officer



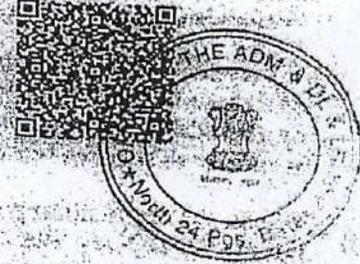
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Government of West Bengal

**Office of the District Land & Land Reforms
Officer**

উত্তর ২৪ পরগণা



Certificate of Conversion

Case No.: L-13011(11)/277/2024/DL&LRO/1582/2025

Date: 18/03/2025
19/03/2025

নাম: মেসার্স হাবিরাইস প্রাইভেট লিমিটেড

পিতা/স্বামীর নাম: ডিনেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/753)

Moza With L No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 7, রাজারহাট	3778	413		426	0.0200	বাগান	বুকুর
জগদীশপুর, 7, রাজারহাট	3778	423		370	0.0200	ডাঙ্গা	বুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if those are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer.

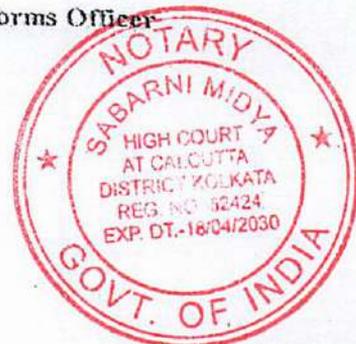
Memo

No: L-13011(11)/277/2024/DL&LRO/1582/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিক্রপুর-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer

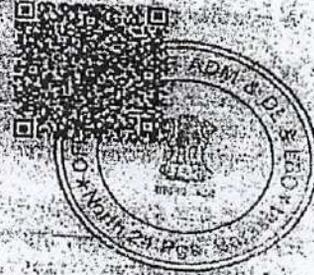


Government of West Bengal

Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



Formo : L-13011(11)/75/2025/DL & LRO/1579/2025

Date : 18/03/2025
19/03/2025

নাম: কেশব প্রসাদ সিং প্রাণি

পতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec-4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/757)

Khata No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, ৭, রাজারহাট	3769	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, ৭, রাজারহাট	3769	423		556	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act 1 of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

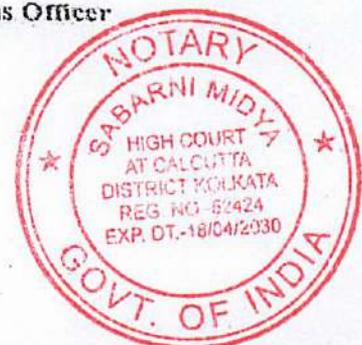
Memo

No: L-13011(11)/75/2025/DL&LRO/1579/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Case No.: L-13011(11)/97/2024/DL&LRO/1575/2025

Date: 18/03/2025
 19/03/2025

স: এ. টি কে. ব্রিকস এন এল সি
 ভা/স্বামীর নাম: ডিরেক্টর
 কানা: নিজ

S.: রাজারহাট
 District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/754)

Plot No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
দীনপুর, রাজারহাট	3766	413		426	0.0200	বাগান	পুকুর
দীনপুর, রাজারহাট	3766	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule -- II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

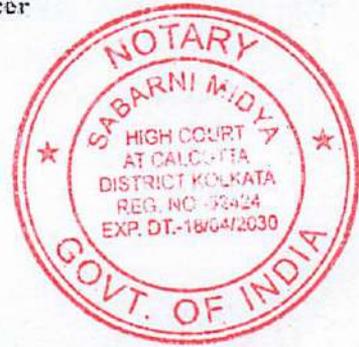
District Land & Land Reforms Officer

Memo No: L-130.11(11)/97/2024/DL & LRO/1575/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিক্রপূর-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
 উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: L-13011(11)/71/2025/DL&LR/15/10/2025

Date: 18/03/2025
 19/03/2025

নাম: এ. টি. কে. কুমারসিংহ বিনহা এনা এনা পি

পিতা/স্বামীর নাম: ডিক্রেটর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/749)

House No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, ৭, রাজারহাট	3773	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, ৭, রাজারহাট	3773	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule-- II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Adtl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo

No: 1-13011(11)/71/2025/DL & LRO/1570/1(i-iii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপূর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

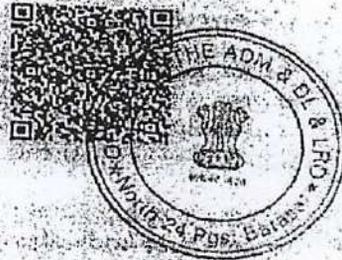
District Land & Land Reforms Officer



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Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: L-13011(11)/300/2024/DL & LRO/1568/2025

Date: 18/03/2025
19/03/2025

নাম: এ. টি. কে. হোসেন-এল. এল. সি.

পতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/730)

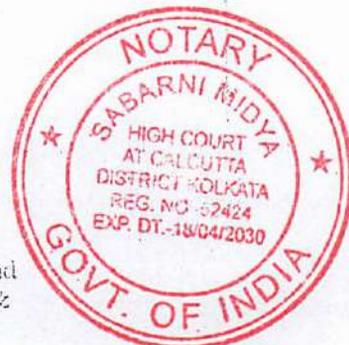
Mouza With L No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 7, রাজারহাট	3774	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 7, রাজারহাট	3774	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Memo

No: L-13011(II)/300/2024/DL&LRO/1568/1(i-iii)/2025

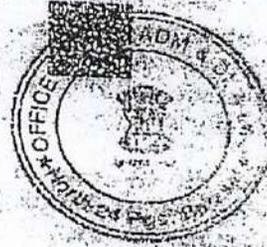
Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুল-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
 উত্তর ২৪ পরগণা



Certificate of Conversion

No: L-13011(11)/T2/2025/DL&LR/1595/2025

Date: 18/03/2025
 19/03/2025

সম: অমৃত বিহকন গ্রাম পি:

তা/স্বামীর নাম: ডিরেক্টর

কানা: নিজ

S: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/755)

Khata No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
গুদীশপুর, রাজারহাট	3779	413		427	0.0200	বাগান	পুকুর
গুদীশপুর, রাজারহাট	3779	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl. Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&
District Land & Land Reforms Officer

Dated: 18/03/2025
19/03/2025

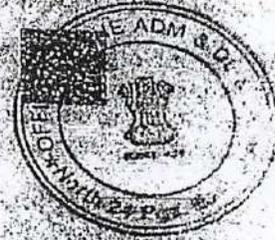
Memo
No: L-13011(11)/72/2025/DL & LRO/1595/1(i-iii)/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিসুপুৰ-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Mo.: L-13011(11)/74/2025/DLR LRO/1597/2025

Date: 18/03/2025
 19/03/2025

নাম: আব্দুল কাদের মল্লিক এম এল এম এ

পিতা/স্বামীর নাম: ডিক্রেটর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/746)

Mouza With P.L. No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3770	413		427	0.0200	বাগান	শুকুন
জগদীশপুর, 27, রাজারহাট	3770	423		555	0.0200	ডাঙ্গা	শুকুন

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Dated: 18/03/2025
19/03/2025

Memo
No: L-13011(11)/74/2025/DL&LRO/1597/1(i-iii)/2025

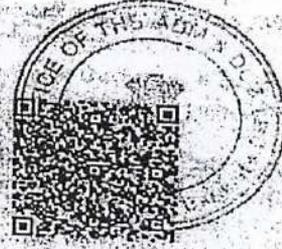
- i) The BL&LRO, রাজারহাট for information and taking necessary action.
- ii) The RI, of the রাজারহাট-বিশ্বপুর-1 for information and taking necessary action.
- iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

Case No.: L-13011(11)/83/2025/DL&LRO/1600/2025

Date: 18/03/2025
19/03/2025

নাম: রেঙ্গুিা রিয়েল এস্টেটস প্রাঃ লিঃ

জা/স্বামীর নাম: ডিরেক্টর

ফলা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/737)

Plot No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
গদীশপুর, রাজারহাট	3771	413	427	0.0200	বঙ্গান	শুধুর	
গদীশপুর, রাজারহাট	3771	423	555	0.0200	ডাগ	শুধুর	

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning and Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Memo No: L-13011(11)/83/2025/DL&LRO/1600/1(i-ii)/2025

Dated: 18/03/2025
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RL, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal
Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: L-13011(11)/80/2025/DL & LRO/2385/2025

Date: 25/04/2025

নাম: মেসার্স এপার্টমেন্টস প্রাইভেট লিমিটেড

স্বামী/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/739)

Plot No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata-if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, ১৭, রাজারহাট	3772	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, ১৭, রাজারহাট	3772	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006)

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

25/04/2025

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Dated: 25/04/2025

Memo No: L-13011(11)/80/2025/DL&LRO/2335/1(i-iii)/2025

- i) The BL&LRO, রাজারহাট for information and taking necessary action.
- ii) The RI, of the রাজারহাট-বিশুপুর্ন-I for information and taking necessary action.
- iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



Government of West Bengal

Office of the District Land & Land Reforms

Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

Formo : L-13011(14)/82/2025/DL & LRO/2336/2025

Date : 25/04/2025

নাম: রহমা রিয়েলটরস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/750)

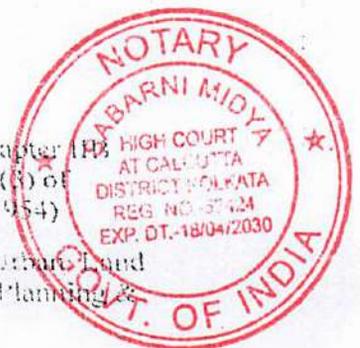
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27. রাজারহাট	3777	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27. রাজারহাট	3777	423		555	0.0200	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

This permission for conversion is without prejudice to any of the provisions of chapter III of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)

This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Dated: 25/04/2025

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L-13011(11)/62/2025/DL&LRO/2336/11(1-iii)/2025

The BL&LRO. রাজারহাট for information and taking necessary action.

The RL of the রাজারহাট-বিশুপুর-1 for information and taking necessary action.

Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



20/25

Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা



Certificate of Conversion

Case No: 13611(11)/2025/2025/2025/2025/2025

Date: 26/03/2025

স্মারক: এটি কে ডুবেদারস এম এম সি

স্বামী/স্বামীর নাম: ডিবেদার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/75.1)

Mouza With SL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (In Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3781	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3781	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

1) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

2) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
 - d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
 - e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
 - f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
 - g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
 - h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
 - i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

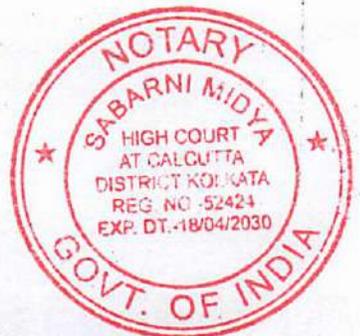
Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Dated: 26/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RJ, of the রাজারহাট-বিশুপূৰ্ণ-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



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Government of West Bengal

Office of the District Land & Land Reforms
Officer

উত্তর ২৪ পরগণা



Certificate of Conversion

Memo: L-13011(10)/70/2025/DL&LR0/1838/2025

Date: 26/03/2025
28/03/2025

To

নাম: ম্যাসিড রিভেলটরস এন্ড এন্ড পি

পিতা/স্বামীর নাম: ডিবেঙ্কর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/744)

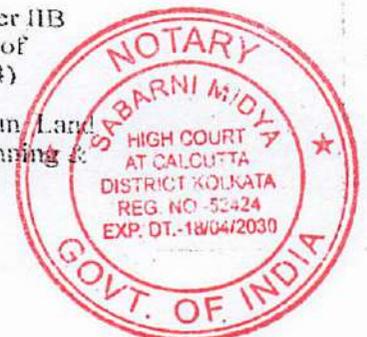
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3775	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3775	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

District Land & Land Reforms Officer

Dated: 26/03/2025
28/03/2025

emo
s: L-13011(11)/70/2025/DL&LRO/1838/1(i-iii)/2025

- The BL&LRO, রাজারহাট for information and taking necessary action.
- The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer





Government of West Bengal
Office of the District Land & Land Reforms
Officer
উত্তর ২৪ পরগণা

Certificate of Conversion

Memo : L-13011(11)/78/2025/DL&LR0/1252/2025

Date : 26/03/2025
28/03/2025

নাম: ব্রজা ব্রজেন প্রাঃ সিঃ

পিতা/স্বামীর নাম: ডিকের

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/758)

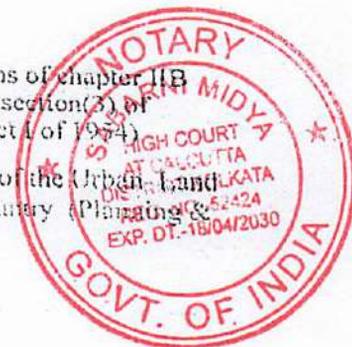
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3776	413		426	0.0200	বাগান	গৃহ
জগদীশপুর, 27, রাজারহাট	3776	423		555	0.0300	ডাঙ্গা	গৃহ

Schedule - II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of chapter II B of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act 1 of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



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- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Dated: 26/03/2025
28/02/2025

- Memo
- o: L-13011(11)/78/2025/DL&LRO/1842/1(i-iii)/2025
- i) The BL&LRO, রাজারহাট for information and taking necessary action.
- ii) The RI, of the রাজারহাট-বিশুপুর-1 for information and taking necessary action.
- iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



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Dag No(LR)	Khatian No	Date	Name	Memo No.	Share	Area (In Acres)	Classification As per ROR	Classification for which Permission accorded
579	9555	18-03-2025	Ambud Construction LLP	L-13011(11)/74/2025/DL& LRO/1596/2025	556	0.05	Pukur	Multistoried Building
579	9556	18-03-2025	Ambud Buildcon P LTD	L-13011(11)/72/2025/DL& LRO/1594/2025	556	0.05	Pukur	Multistoried Building
579	9557	18-03-2025	Ambud Properties LLP	L-13011(11)/73/2025/DL& LRO/1592/2025	556	0.04	Pukur	Multistoried Building
579	9551	18-03-2025	Nilgiri Infra Properties LLP	L-13011(11)/77/2025/DL& LRO/1590/2025	555	0.04	Pukur	Multistoried Building
579	9552	18-03-2025	Reksha Apartments Private Ltd	L-13011(11)/80/2025/DL& LRO/1589/2025	555	0.04	Pukur	Multistoried Building
579	9550	18-03-2025	Reksha Space Private Ltd	L-13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9549	18-03-2025	TR Infraprojects Pvt Ltd	L-13011(11)/81/2025/DL& LRO/1585/2025	555	0.05	Pukur	Multistoried Building
579	9548	18-03-2025	ATK Stoneworks LLP	L-13011(11)/76/2025/DL& LRO/1583/2025	555	0.05	Pukur	Multistoried Building
579	9545	18-03-2025	ATK Chattels Realty Pvt Ltd	L-13011(11)/79/2025/DL& LRO/1576/2025	556	0.04	Pukur	Multistoried Building
579	9547	18-03-2025	Reksha Highrise Pvt Ltd	L-13011(11)/277/2025/DL& LRO/1581/2025	555	0.04	Pukur	Multistoried Building
579	9546	18-03-2025	KZAR Properties Pvt Ltd	L-13011(11)/75/2025/DL& LRO/1578/2025	555	0.05	Pukur	Multistoried Building
579	9544	18-03-2025	ATK Bricks LLP	L-13011(11)/97/2025/DL& LRO/1574/2025	556	0.04	Pukur	Multistoried Building
579	9542	18-03-2025	Placid Realtors LLP	L-13011(11)/70/2025/DL& LRO/1572/2025	556	0.03	Pukur	Multistoried Building
579	9543	18-03-2025	ATK Dwellers LLP	L-13011(11)/55/2025/DL& LRO/1573/2025	556	0.03	Pukur	Multistoried Building
579	9540	18-03-2025	ATK Contours Infra LLP	L-13011(11)/71/2025/DL& LRO/1569/2025	556	0.03	Pukur	Multistoried Building
579	9541	18-03-2025	ATK HOMES LLP	L-13011(11)/300/2025/DL& LRO/1567/2025	556	0.03	Pukur	Multistoried Building
579	9554	18-03-2025	Reksa Real estates Pvt Ltd	L-13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9553	18-03-2025	Rahara Realtors LLP	L-13011(11)/82/2025/DL& LRO/1598/2025	556	0.05	Pukur	Multistoried Building
Total Area (Acres)						0.74		
1176	9544	31-07-2023	ATK Bricks LLP	CON/954/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9543	31-07-2023	ATK Dwellers LLP	CON/955/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9545	31-07-2023	ATK Chattels reallty P ltd	CON/956/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9555	28-07-2023	Ambud Construction LLP	CON/927/BL LRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9556	28-07-2023	Ambud Buildcon P Ltd	CON/928/BL LRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9552	28-07-2023	Reksha Apartments P Ltd	CON/925/BL LRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9547	28-07-2023	Reksha Highrise P Ltd	CON/926/BL LRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9554	28-07-2023	Reksha real Estates Pvt Ltd	CON/923/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9557	28-07-2023	Ambud Properties LLP	CON/924/BL LRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9550	28-07-2023	Reksha Spaces Pvt Ltd	CON/921/BL LRO/RAJ/23	556	0.05	Danga	Multistoried Building



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Annexure.....
 to in paragraph...
 foregoing petition affirmed
 by.....
 on the... Day of...
Sa...

Commissioner of Affidavit
 High Court, Appellate Side
 Calcutta

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1176	9553	28-07-2023	Rahara realtor LLP	CON/922/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9551	28-07-2023	Nilgiri Infra Properties LLP	CON/939/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9546	31-07-2023	KZAR Properties Pvt Ltd	CON/947/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9549	31-07-2023	TR Infra Projects p Ltd	CON/948/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9548	31-07-2023	ATK Stoneworks LLP	CON/949/BLLRO/RAJ/23	557	0.05	Danga	Multistoried Building
1176	9540	31-07-2023	ATK contours Infra LLP	CON/951/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9542	31-07-2023	Placid realtors LLP	CON/950/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9541	31-07-2023	ATK Homes LLP	CON/952/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
Total						0.99		
413	3765	18-03-2025	Ambud Properties LLP	L-13011(11)/73/2025/DL& LRO/1593/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3782	18-03-2025	Nilgiril Infra Properties LLP	L-13011(11)/77/2025/DL& LRO/1591/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3768	18-03-2025	TR Infra Properties Pvt Ltd	L-13011(11)/81/2025/DL& LRO/1586/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3780	18-03-2025	ATK Stoneworks LLP	L-13011(11)/76/2025/DL& LRO/1584/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3767	18-03-2025	ATK Chattles Reality Pvt Ltd	L-13011(11)/79/2025/DL& LRO/1577/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3778	18-03-2025	Reksa highrise Pvt Ltd	L-13011(11)/277/2025/DL& LRO/1582/2025	426	0.02	Bagan	Pukur
423					370	0.02	Danga	Pukur
413	3769	18-03-2025	KZAR Properties P Ltd	L-13011(11)/75/2025/DL& LRO/1579/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3766	18-03-2025	ATK bricks LLP	L-13011(11)/97/2025/DL& LRO/1575/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3773	18-03-2025	ATK Contours INFRA LLP	L-13011(11)/71/2025/DL& LRO/1570/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3774	18-03-2025	ATK Homes LLP	L-13011(11)/300/2025/DL& LRO/1568/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3779	18-03-2025	Ambud Bulldcon P ltd	L-13011(11)/72/2025/DL& LRO/1595/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3770	18-03-2025	Ambud Construction LLP	L-13011(11)/74/2025/DL& LRO/1597/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur

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413	3771	18-03-2025	Reksha Real Estates p Ltd	L -13011(11)/83/2025/DL& LRO/1600/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3772	25-04-2025	Reksha Aparments P Ltd	L -13011(11)/80/2025/DL& LRO/2335/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3777	25-04-2025	Rahara Realtors LLP	L -13011(11)/82/2025/DL& LRO/2336/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3781	26-03-2025	ATK Dewellers LLP	L -13011(11)/55/2025/DL& LRO/1841/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3775	26-03-2025	Placid Realtors LLP	L -13011(11)/70/2025/DL& LRO/1838/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3776	26-03-2025	Reksha Spaces P Ltd	L -13011(11)/78/2025/DL& LRO/1842/2025	426	0.02	Bagan	Pukur
423					555	0.03	Danga	Pukur
Total Area (Acres)					0.76			

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Date:- April 8, 2025

FROM:

- 1. AMBUD BUILDCON PRIVATE LIMITED
- 2. AMBUD PROPERTIES LLP.
- 3. AMBUD CONSTRUCTION LLP.
- 4. RAHARA REALTORS LLP.
- 5. NILGIRI INFRAPROPERTIES LLP.
- 6. REKSHA SPACES PRIVATE LIMITED
- 7. REKSHA REAL ESTATES PRIVATE LIMITED
- 8. REKSHA HIGHRISE PRIVATE LIMITED
- 9. REKSHA APARTMENTS PRIVATE LIMITED
- 10. ATK CONTOURS INFRA LLP.
- 11. ATK HOMES LLP
- 12. PLACID REALTORS LLP.
- 13. ATK DWELLERS LLP.
- 14. ATK BRICKS LLP
- 15. ATK CHATTELS REALTY PVT. LTD.
- 16. ATK STONWORKS LLP
- 17. T.R.INFRAPROJECTS PRIVATE LIMITED
- 18. KZAR PROPERTIES PRIVATE LIMITED

To:
THE OFFICER IN CHARGE,
 Rajarhat Police Station
 SRCM Road, Rajarhat, Kolkata,
 West Bengal, 700135



Subject: Property being **ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and **ALL THAT** piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Sir,

I Arpit Giria son of Mr. Sunil Kumar Giria being the authorized representative of the complainants as stated above, would like to state as follows:

By a registered Deed of Conveyance dated June 15, 2024 the complainants jointly purchased and became owners of **ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "**the first property**") and **ALL THAT** piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "**the Second property**") and the first property and the second property is jointly referred to as the "**whole property**"

Annexure.....
 to in paragraph.....
 foregoing petition affirmed
 by...
 on the.... Day of...
Plf.
P. Singh

The Complainants upon purchase of the said whole property applied for conversion of several L.R. Khatians contained in L.R. Dag no 579 from "Pukur" to "Bahutal Abasan", and several L.R. Khatians contained in L.R. Dag nos. 413 and 423 from "Bagan" and "Danga" to "Pukur". The said conversion was granted by the office of the District Land and Land Reform Officer by issuing 31 nos. of Certificate of conversions, all dated 18/03/2025/19/03/2025.

The Complainants upon receipt of the said conversion certificate, started construction work and the process of shifting of Pukur as permitted by the department, when certain people on April 07, 2025 at about 11:00 AM, representing themselves to be local people and people connected with the office of District land and land reforms officer, along with media persons intervened and created huge ruckus and stopped the construction works that was going on and further threatened our persons of dire consequences, in case the construction work is continued. It was specifically stated by them that work of shifting of Pukur could not be done by us, since we did not have any permission for the same, when our person clearly stated that everything was being done after following due process of law and with all permissions.

The complainants state that inspite of informing the said persons about the same, we are not being allowed to do any kind of construction activity on our said land and our people are under constant threat of being hurt in case any construction work is started.

In view of the above, we are writing to you requesting you to kindly intervene in the said matter and take appropriate actions against the persons responsible and allow us to do construction works on our land, which has been purchased by us by paying valuable consideration of money.

Thanking you,

Yours faithfully,

(APRIT GIRIA)

Authorized Representative of:
 AMBUD BUILDCON PRIVATE LIMITED
 AMBUD PROPERTIES LLP.
 AMBUD CONSTRUCTION LLP.
 RAHARA REALTORS LLP.
 NILGIRI INFRAPROPERTIES LLP.
 REKSHA SPACES PRIVATE LIMITED
 REKSHA REAL ESTATES PRIVATE LIMITED
 REKSHA HIGHRISE PRIVATE LIMITED
 REKSHA APARTMENTS PRIVATE LIMITED
 ATK CONTOURS INFRA LLP.
 ATK HOMES LLP
 PLACID REALTORS LLP.
 ATK DWELLERS LLP.
 ATK BRICKS LLP
 ATK CHATELS REALTY PVT. LTD.
 ATK STONEWORKS LLP
 T.R. INFRAPROJECTS PRIVATE LIMITED
 KZAR PROPERTIES PRIVATE LIMITED



Received on 9/4/25 at 16.30 hrs
 through ... Sonu Kumar ...
 (contents not verified)

... 35.9/4/25... SI/ASI of Police
 Rajarhat P. S. Bidhanagar P. C.

AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRAPROPERTIES LLP
Amit Singh
DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED
Amit Singh
DIRECTOR / AUTHORISED SIGNATORY

ATK Stoneworks LLP
Amit Singh
Authorised Signatory
ATK HATELS REALTY PVT. LTD.
Amit Singh
Authorised Signatory

PLACID REALTORS LLP
Amit Singh
Authorised Signatory
ATK CONTOURS INFRA LLP
Amit Singh
Authorised Signatory

ATK PROPERTIES PVT. LTD.
Amit Singh
Authorised Signatory
ATK BRICKS LLP
Amit Singh
Authorised Signatory

ATK HOMES LLP
Amit Singh
Authorised Signatory
T.R. INFRAPROJECTS PVT. LTD.
Amit Singh
Authorised Signatory

ATK DWELLERS LLP
Amit Singh
Authorised Signatory

THE COURT OF LD. JUDICIAL MAGISTRATE

AT BARASAT

Misc. Case no. _____ of 2025

POLICE STATION: RAJARHAT

IN THE MATTER OF:

An application under section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023;

-And -

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED
 2. AMBUD PROPERTIES LLP
 3. AMBUD CONSTRUCTION LLP
 4. RAHARA REALTORS LLP
 5. NILGIRI INFRAPROPERTIES LLP
 6. REKSHA SPACES PRIVATE LIMITED
 7. REKSHA REAL ESTATES PRIVATE LIMITED
 8. REKSHA HIGHRISE PRIVATE LIMITED
 9. REKSHA APARTMENTS PRIVATE LIMITED
- 1 to 9 represented by their Authorised Signatory Mr. Amit Singh, having their office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020, Police Station: Park Street;
10. ATK CONTOURS INFRA LLP
 11. ATK HOMES LLP
 12. PLACID REALTORS LLP
 13. ATK DWELLERS LLP
 14. ATK BRICKS LLP



AMBUD BUILDCON PRIVATE LIMITED
AMBUD PROPERTIES LLP
AMBUD CONSTRUCTION LLP
RAHARA REALTORS LLP
NILGIRI INFRA PROPERTIES LLP
Amit Singh
DIRECTOR / PARTNER / AUTHORISED SIGNATORY
ATK CHATTELS REALTY PVT. LTD.

Amit Singh
Authorised Signatory
REKSHA SPACES PRIVATE LIMITED
REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENT'S PRIVATE LIMITED

Amit Singh
DIRECTOR / AUTHORISED SIGNATORY
ATK DWELLERS LLP
Amit Singh
Authorised Signatory

I. R. INFRA PROJECTS PVT. LTD.

Amit Singh
Authorised Signatory
15. ATK CHATTELS REALTY PVT LTD
16. ATK STONEWORKS LLP
17. T.R. INFRA PROJECTS PRIVATE LIMITED

Amit Singh
Authorised Signatory
ATK BRICKS LLP
18. KZAR PROPERTIES PVT. LTD.

Amit Singh
Authorised Signatory
ATK STONEWORKS LLP
Amit Singh
Authorised Signatory

18. KZAR PROPERTIES PRIVATE LIMITED

10 to 18 represented by their
Authorised representative Mr. Amit
Singh, having their office at 63, Rafi
Ahmed Kidwai Road, Police Station
Park street, Kolkata- 700016;

.....Complainants/Petitioners

Amit Singh
Authorised Signatory
ATK CONTOURS INFRA LLP
PLACID REALTORS LLP
Amit Singh
Authorised Signatory

-Versus-

Unknown Local Musclemen

..... Opposite Parties

The humble petition of the complainants
above named

MOST RESPECTFULLY SHEWETH:-

1. The complainants and its representatives are peace loving citizens of India.
2. The Complainants state that by a registered Deed of Conveyance dated June 15, 2023 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2023, pages 408142 to 408253, being no. 190408448 for the year 2023 the complainants jointly purchased and became owners of **ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "**the first property**") and by another registered Deed of Conveyance dated January 25, 2024 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2024, pages 75170 to 75216, being no. 190401129 for the year 2024 the complainants also jointly purchased **ALL THAT** piece and parcel of



AMBUD BUILDCON PRIVATE LIMITE
 AMBUD PROPERTIES LLP
 AMBUD CONSTRUCTION LLP
 RAHARA REALTORS LLP
 NILGIRI INFRAPROPERTIES LLP
 Authorised Signatory
 DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED
 REKSHA HIGHRISE PRIVATE LIMITED
 REKSHA REAL ESTATES PRIVATE LIMITED
 REKSHA APARTMENTS PRIVATE LIMITED
 Authorised Signatory

DIRECTOR / AUTHORISED SIGNATORY
 BANK CHATTELS REALTY
 Authorised Signatory

Authorised Signatory
 ATK DWELLERS LLP
 Authorised Signatory

Authorised Signatory
 R. INFRAPROJECTS PVT.
 Authorised Signatory

Authorised Signatory
 ATK SEMOH XLV
 ATK BRICKS. LLP
 Authorised Signatory

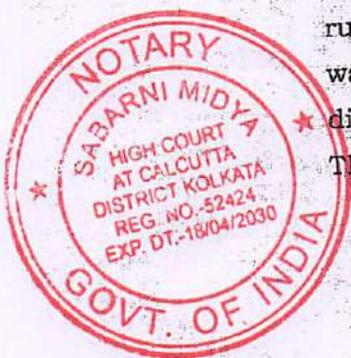
Authorised Signatory
 AZAR PROPERTIES PVT. LTD.
 Authorised Signatory

Authorised Signatory
 ATK Stoneworks LLP
 Authorised Signatory

Authorised Signatory
 PLACED REALTORS LLP
 Authorised Signatory

vacant and having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the **Second property**") and the first property and the second property is jointly referred to as the "**whole property/said property**". Copies of the deed of Conveyance dated June 15, 2023 and January 25, 2024 are annexed hereto and marked as "A" and "B" respectively.

3. The complainants further state that the whole property is an undivided and contiguous piece of land contained under a single boundary wall. It is further stated that the classification of the first property was Pukur in the records of the District Land and Land Reforms officer and classification of the second property was "Bagan" and "Danga" and accordingly, with an intention of construction of a multi-storeyed building, the complainants decided to convert the classification of the first property contained in L.R. Dag no. 579 from "Pukur" to "Bahutal Abasan", and the classification of the second property contained in L.R. Dag nos. 413 and 423 "Bagan" and "Danga" to "Pukur" and accordingly applied for conversion.
4. The complainants state that the said conversion was granted by the office of the District Land and Land Reform Officer by issuing the Certificate of conversions, all dated March 18, 2025 and March 19, 2025. Copies of the said conversion certificates for Dag no. 579 and Dag nos. 413 and 423 are annexed hereto and marked "C" and "D" respectively.
5. The Complainant after obtaining the said conversion, started its construction work and in the interregnum, on the day of April 07, 2025 at or about 11:00 AM, the opposite parties, being large number of musclemen, unknown to the complainant, intervened and created huge ruckus and stopped the construction work on the said property that was going on and further threatened the persons of the complainants of dire consequences, in case the construction work is resumed again. These unknown musclemen represented themselves to be local people



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AMBUD PROPERTIES PRIVATE LIMITED
 AMBUD PROPERTIES LLP
 AMBUD CONSTRUCTION LLP
 RAHARA REALTORS LLP
 NILGIRI INFRAPROPERTIES LLP
 DIRECTOR / PARTNER / AUTHORISED SIGNATORY
 T. R. INFRAPROJECTS PVT. LTD.

Authorised Signatory
 REKSHA SPACES PRIVATE LIMITED
 REKSHA HIGHRISE PRIVATE LIMITED
 REKSHA REAL ESTATES PRIVATE LIMITED
 REKSHA APARTMENTS PRIVATE LIMITED

Authorised Signatory
 DIRECTOR / AUTHORISED SIGNATORY
 ATK HOMES LLP

Authorised Signatory
 ATK DWELLERS LLP

Authorised Signatory
 ATK BRICKS LLP

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6. The Complainant states that the complainants informed the same to the opposite parties regarding the fact that the complainants have all the necessary permissions required under the law and requested the opposite parties to not disturb the peaceful possession of the complainant in the said property and further requested the opposite parties to not interfere with the construction work being carried thereat. The complainants also tried to explain to the opposite parties that the complainants are within the boundary law and are entitled to carry on the construction work at the said property.
7. However, the opposite parties not pay any heed to the said requests of the complainants' representatives and hurled out abuses, threats and also tried to attack the complainants' representatives and men at the said property.
8. The Complainants immediately on April 08, 2025 filed a written complaint before the Officer-in-Charge, Rajarhat Police Station, requesting to take immediate action by restraining the opposite parties from entering the said property and to restrain the opposite parties from disturbing the peaceful possession of the complainants at the said property and further restrain the opposite parties from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property. A copy of the said letter of Complaint dated April 08, 2025 which was received is annexed hereto and marked as "E".
9. The complainants state that the complainants have made huge investment for purchase of the said whole property and are now in the process of commencing construction work by investing huge amounts and interference by the opposite parties and stopping construction work by the opposite parties is causing day to day losses to the complainants.
10. The opposite parties have taken law in their own hands and have resorted to unlawful actions as stated hereinabove and are abusive towards the complainants and their representatives. The opposite parties are threatening the petitioners of dire consequences.



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REKSHA HIGHRISE PRIVATE LIMITED
REKSHA REAL ESTATES PRIVATE LIMITED
REKSHA APARTMENTS PRIVATE LIMITED
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ATK HOMES LLP
Amit Singh
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ATK DWELLERS LLP
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11. The Complainants state and submit that there is a serious apprehension of breach of peace at the locale. The situation is grave, tensed and alarming. The Complainants and its persons at the said property have been receiving continuous threats and intimidations by the said opposite parties, being unknown persons and their associates, men and agents.
12. It is necessary that the opposite parties be restrained from entering the said property and the opposite parties be further restrained from disturbing the peaceful possession of the complainants at the said property and from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property and the illegal, wrongful and forceful threats made by the opposite parties who are hell bent upon to take law in their own hands be restrained from continuing their illegal acts and activities.
13. It is necessary that the Officer-in-Charge, Rajarhat Police Station, is directed to enquire and report the matter and take immediate steps to maintain peace and tranquility at the schedule property and also restrain the Opposite Parties from disturbing and/or threatening the peaceful use, occupation of the said property, by use of muscle power or any Criminal force or by any other unlawful means be directed to ensure that no breach of peace can take place by or at the instance of the opposite parties at the said locale so that so that the complainants are able to carry the construction work smoothly at the said property.
14. Unless the orders are passed as prayed for, the complainant/ petitioner shall suffer irreparable loss, injury and prejudice.
15. The petition is bonafide and made in the end of justice.

It is therefore prayed that Your Honour be pleased to draw a proceeding under Section 163 (2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, against Opposite Party and to pass the following orders:



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Amrit Singh
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Officer-in-Charge, Rajarhat
 directed to enquire and report the matter
 and take immediate steps to maintain
 peace and tranquility at the scheduled
 property and also be directed to ensure
 that no breach of peace takes place by
 at the instance of the opposite parties.

b) To restrain the Opposite Parties
 from disturbing and/or threatening the
 peaceful use, occupation of the said
 property, by use of muscle power or any
 Criminal force or by any other unlawful
 means;

c) To allow peaceful ingress and egress
 of the petitioners at the said property and
 to allow construction work at the said
 property by the petitioners;

d) To pass such further order or orders as
 this Learned Court may deem fit and
 proper.

And for this act of kindness your petitioner as in duty bound shall ever pray



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ATK DWELLERS LLP

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ATK HOMES LLP

Amit Singh

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ATK BRICKS LLP

Amit Singh

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "**the first property**")

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "**the Second property**")



375 8

AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith - Hindu, by occupation - Service, residing at 2 Baishnab Seth 1st Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. I am the authorized representative of the Complainants in this application and am well conversant with the facts and circumstances of the case.
2. That the statements made in the paragraphs No. 1 to 6 of foregoing application are true to the best of my knowledge and rest along with the prayer portion are my humble submissions before this Learned Court.
3. The statements made above are true to best of my knowledge and belief.

Prepared in my office

Amit Singh

DEPONENT

Advocate



ORDER SHEET



(N) 21 Parganas M.P. - 708/25
U/S - 163 (2) B.N.S.S

01
16/04/25

Petitioner has filed a petition, vocalat names along with necessary documents through Ld. Advocate.

B.L. & L.R.O. Rajarhat is directed to cause an enquiry into the matter and also submit a report by the next date.

In the meantime I/C Rajarhat P/S is directed to enquire into the matter and submit a report by the next date.

He is also directed to keep a strict vigil on the law & order situation of the area concerned.

to - 24/06/25

[Signature]

Executive Magistrate
Barasat (Sadar)
North 24 Parganas



Copy forwarded to B.L. & L.R.O. Rajarhat
And I.C. O/C Rajarhat P/S for taking necessary action

To 16/4/25
Barasat Clerk
Barasat (Sadar)
North 24 Parganas

DISTRICT: NORTH 24 PARGANAS
IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

W.P.A. NO. 10540 OF 2025

IN THE MATTER OF:
AMBUD BUILDCOM PRIVATE
LIMITED & ORS
.....PETITIONERS

-Versus-

THE STATE OF WEST BENGAL
& ORS

.....RESPONDENTS



WRIT PETITION

RAHUL PODDAR
ADVOCATE
10, OLD POST OFFICE STREET
RIGHT WING, 2ND FLOOR,
ROOM NO. 66, KOLKATA-700001
9748921386
legal@rahulpoddarandcompany.com
P/08/16/2016

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B 830

23.12.2025
rc/ct.no.26
Item No.31

WPA No. 10540 of 2025
Ambud Buildcom Private Limited & Ors.
Versus
The State of West Bengal & Ors.

Mr. Pramit Bag
Mr. Rahul Pddar
Mr. Souvik Banerjee ..for the Petitioner

Ms. Ashmita Chakraborty ... for the State

Mr. Billwadal Bhattacharjee
Ms. Tanushree Kar
...for the Intervenor/Added Respondent

Learned counsel for the petitioners submits that the petitioners do not intend to proceed with the matter any further.

In view of the above, the writ petition is dismissed for non-prosecution.

There shall, however, be no order as to costs.

Urgent certified website copy of this order, if applied for, be supplied to the parties upon compliance with all requisite formalities.

(Suvra Ghosh,J)

